



KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

REPLY STATEMENT OF KSCZMA WITH RESPECT TO ORIGINAL APPLICATION 225 OF 2021 BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI FILED BY SRI. VIDYADHAR DURGEKAR,

Sri. Balakrishna S. Pai Advocate, Karwar has given a legal notice on 09.01.2018 complaining that many permanent structures are being constructed on the Karwar beach in violation of CRZ notification.

The subject was placed in the Karnataka State Coastal Zone Management Authority held on 15.02.2018. As per the provisions of CRZ notification prior clearance has to be taken for any activity in CRZ area. Hence the Authority decided to give directions to the Regional Director to submit report whether CRZ clearance has been obtained or not (**Annexure-1**)

In compliance to the KSCZMA directions, the Regional Director, Karwar has reported as follows:

1. Construction of Rock Garden Work has been taken up in CRZ -I area by Zilla Nirmithi Kendra, for which approval was given by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar without obtaining prior CRZ clearance.
2. Construction of building near the Drive-in Hotel at Karwar beach which is in CRZ-I and partially in CRZ-II area without obtaining prior CRZ clearance.
3. Branded Food Court Building has been constructed at Karwar beach in CRZ I & Partially in CRZ-II area by Sri. Rajesh S. Kamath, for which the land has been given on lease by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar without obtaining prior CRZ clearance.
4. Construction of Hostel building at Sy. No. 6 A1A of Chittakula Village which is in NDZ of CRZ area has been taken up by Assistant Director, Youth Empowerment and Sports Department, Karwar without obtaining prior CRZ clearance.
5. Construction of building and temporary Fish Market Yard behind Mayurvarma Vedike in CRZ -II area without obtaining prior CRZ clearance.

The report of Regional Director, Karwar, was placed in KSCZMA meeting held on 27.04.2018. Since all the above activities had been taken up without obtaining CRZ clearance, the Authority considered this as CRZ violation and decided as below:

To issue notices of proposed directions (NPD) under section 5 of Environment (Protection) Act 1986 to the Additional Deputy Commissioner & Member Secretary, Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar for taking up the works at SL. No. 1,2,3 above in violation of CRZ notification 2011.



KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

1. To issue notices of proposed directions (NPD) under section 5 of Environment (Protection) Act 1986 to the Assistant Director, Youth Empowerment and Sports Department, Karwar for taking up the works at SL. No. 4 above in violation of CRZ notification 2011.
2. To issue notices of proposed directions (NPD) under section 5 of Environment (Protection) Act 1986 to the Commissioner, City Municipal Council, Karwar for taking up the work at SL. No. 5 above in violation of CRZ notification 2011.

Copy of the proceedings of 27.04.2018 is enclosed as **Annexure-II**. As per the decision of the Authority NPD was issued on 12.06.2018 (**Annexure-III, IV & V**)

For the said notice, Additional Deputy Commissioner, Karwar had submitted reply on 29.06.2018 stating that, only renovation of old existing buildings were taken up and no new construction was carried out (**Annexure-VI**).

The matter was placed in the KSCZMA meeting held on 07.03.2019. After going through the reply given by the Additional Deputy Commissioner, the Authority directed the Regional Director, Karwar to revisit the site and submit a detailed report on the points stated in the reply given by the Additional Deputy Commissioner Karwar and also directed the Additional Deputy Commissioner to produce all the necessary documents to prove that the buildings which have been taken up for renovation were existing building prior to 1991 (**Annexure-VII**)

The Additional Deputy Commissioner, Karwar had replied on 29.06.2018 and 22.05.2019 enclosing a few documents which were not visible and it was found that there were many discrepancies in the report regarding the purpose of the old structures and the activities being carried out now, for which clarification was sought vide letter dated 09.09.2020 (**Annexure-VIII**).

However, no clarification has been received from the Additional Deputy Commissioner & Member Secretary, Dr. Rabindranath Tagore Beach Development Conservation Committee Karwar, and no reply from the Assistant Director, Youth Empowerment and Sports Department, Karwar and the Commissioner, City Municipal Council, Karwar for the above said CRZ violations for which NPD was issued on 12.06.2018.

Yours faithfully,


(R. Gokul)

Member Secretary,

ಒಟ್ಟಿಗೆ ನಿಭಾಯಿಸುವುದು ಕಷ್ಟಸಾಧ್ಯವಾಗುತ್ತಿದೆ ಎಂಬ ವಿಷಯವನ್ನು ದಿನಾಂಕ 01.11.2017 ರಂದು ನಡೆದ 32ನೇ ರಾಷ್ಟ್ರೀಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ (NCZMA) ದ ಸಭೆಯಲ್ಲಿ ವಿವಿಧ ರಾಜ್ಯದ ಸರ್ಕಾರದ ಪ್ರತಿನಿಧಿಗಳು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು.

ರಾಜ್ಯ ಸರ್ಕಾರದ ಪ್ರತಿನಿಧಿಗಳು ಮಾಡಿದ ಮನವಿಯನ್ನು ಹಾಗೂ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರವನ್ನು ಪುನಃಶ್ಚೇತನಗೊಳಿಸುವ ಅವಶ್ಯಕತೆಯನ್ನು ರಾಷ್ಟ್ರೀಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರವು (NCZMA) ಮನಗಂಡಿತು. ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸುಗಮ ಕಾರ್ಯ ನಿರ್ವಹಣೆಗೆ ಅವಶ್ಯವಿರುವ ಸಿಬ್ಬಂದಿಯನ್ನು ನೇಮಿಸಿಕೊಳ್ಳಲು ಅನುವಾಗುವಂತೆ ಸಮಗ್ರ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (ICZMP Phase -II) ಯ ರಾಜ್ಯ ಯೋಜನಾ ನಿರ್ವಹಣಾ ಘಟಕದ (SPMU) ರಚನೆಯ ಸಂದರ್ಭದಲ್ಲಿ ಸೂಕ್ತ ಅವಕಾಶವನ್ನು ಕಲ್ಪಿಸಲು ವಿಷಯವನ್ನು ರಾಜ್ಯ ಸರ್ಕಾರದೊಂದಿಗೆ ಪ್ರಸ್ತಾಪಿಸಲಾಗುವುದೆಂದು ನಿರ್ಣಯಿಸಿರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಣೆಗೆ ಸಿಬ್ಬಂದಿ ವರ್ಗದವರ ಕೊರತೆಯಿದ್ದು, ರಾಷ್ಟ್ರೀಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ (NCZMA) ವು ಸಭೆಯಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ನಿರ್ಣಯದಂತೆ KSCZMA ನಿಂದ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮ ವಹಿಸಬೇಕಾಗಿರುತ್ತದೆ.

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಸದರಿ ವಿಷಯವನ್ನು ಪ್ರಾಧಿಕಾರದ ಗಮನಕ್ಕೆ ತಂದರು. ಈ ವಿಷಯದ ಬಗ್ಗೆ ಚರ್ಚಿಸಲಾಗಿ ನಮ್ಮ ರಾಜ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸಮಗ್ರ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (ICZMP Phase -II) ಯು ಅನುಮೋದನೆಗೊಂಡ ನಂತರ ಈ ಬಗ್ಗೆ ಕ್ರಮ ವಹಿಸಬಹುದಾಗಿದೆ ಎಂಬುದಾಗಿ ಪ್ರಾಧಿಕಾರವು ಅಭಿಪ್ರಾಯಪಟ್ಟಿತು.

21.5.3 ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘನೆಯಿಂದ ಉಂಟಾಗಿರುವ ಪರಿಸರ ಹಾನಿಯ ಬಗ್ಗೆ ಶ್ರೀ ಬಾಲಕೃಷ್ಣ ಎಸ್.ಪೈ. ವಕೀಲರು ನೀಡಿರುವ ಲೀಗಲ್ ನೋಟೀಸ್ ಬಗ್ಗೆ. (ಅಪಜೀ 6 ಸಿಆರ್‌ಜೆಡ್ 2018)

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ರೆಸ್ಟೋರೆಂಟ್ ನಿರ್ಮಾಣ, ಹೋಟೆಲ್‌ನ ವಿಸ್ತರಣಾ ಕಟ್ಟಡ ನಿರ್ಮಾಣ, ಮೀನು ಮಾರುಕಟ್ಟೆ ಕಟ್ಟಡ, ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ ಹಾಗೂ ರಾಕ್ ಗಾರ್ಡನ್ ಮುಂತಾದವುಗಳು ತಲೆ ಎತ್ತುತ್ತಿದ್ದು ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರಿಗೆ ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.

ಪ್ರಾಧಿಕಾರವು ಸದರಿ ವಿಷಯವನ್ನು ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಿತು. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಯಾವುದೇ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುವ ಮುನ್ನ CRZ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯುವುದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯಂತೆ ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ. ಆದಕಾರಣ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ CRZ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿರುವ ಎಲ್ಲಾ ಚಟುವಟಿಕೆಗಳ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ, ಸದರಿ ಚಟುವಟಿಕೆಗಳ ಪಟ್ಟಿ ತಯಾರಿಸಿ, ಇವುಗಳಿಗೆ CRZ ಅನುಮೋದನೆ ಪಡೆಯಲಾಗಿದೆಯೇ ಅಥವಾ ಇಲ್ಲವೇ ಎಂಬ ಬಗ್ಗೆ ವಿವರವಾಗಿ ವರದಿಯನ್ನು ಒಂದು ವಾರದಲ್ಲಿ ಸಲ್ಲಿಸುವಂತೆ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಉತ್ತರ ಕನ್ನಡ ರವರಿಗೆ ಸೂಚನೆ ನೀಡಲು ನಿರ್ಣಯಿಸಲಾಯಿತು.

Extract of the Meeting Proceedings of Karnataka State Coastal Zone Management Authority (KSCZMA) held on 15.02.2018

21.5.3 Legal Notice issued by Sri. Balakrishna S. Pai Advocate regarding Environmental damage caused due to CRZ violation in Karwar Beach at Uttara Kannada District -regarding (FEE 06 CRZ 2018)

A Legal Notice has been issued to the Chief Secretary to Government of Karnataka with regard to illegal construction of a Restaurant, Extension to a Hotel Building, a Fish Market Building, Private Bus Parking, a Multistoried Building and Rock Garden etc., in violation of CRZ notification on Karwar Beach.

The Authority has taken serious note of the above matter. As per the provision of CRZ notification, prior clearance needs to be taken for any activity in CRZ area. Hence the Authority decided to give direction to the Regional Director to visit the site and list out the activities which are being carried out in CRZ area of Karwar beach and submit a report whether CRZ clearance has been obtained or not.

** *** **

- ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು ಸಲ್ಲಿಸಿರುವ ವರದಿಯ ಪ್ರಕಾರ 2011 ರ ಸಿಆರ್‌ಜಡ್ ಅಧಿಸೂಚನೆಯ ಪ್ಯಾರಾ 8 I, CRZ I(i) ರಂತೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣದ ಬಗ್ಗೆ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಲಾಗಿ, ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯಿಸಲಾಯಿತು:-

ಶ್ರೀ ಎ ಅಚ್ಯುತ್ ಭಟ್ಟ ಇವರು ಕರಾವಳಿ ವಲಯ ನಿಯಂತ್ರಣ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಗೋಕರ್ಣ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 1313/3ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ I ರಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದರಿಂದ ಇದು CRZ ಅಧಿಸೂಚನೆ 2011 ರ ಸಿಆರ್‌ಜಡ್ ಅಧಿಸೂಚನೆಯ ಪ್ಯಾರಾ 8 I, CRZ I(i) ರಂತೆ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆವೆಂಬುದಾಗಿ ಅಭಿಪ್ರಾಯಪಡುತ್ತಾ (ಪರಿಸರ ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಪ್ರಸ್ತಾವಿತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.

22.7.5 Legal Notice issued by Sri. Balakrishna S. Pai Advocate regarding CRZ violation in Karawar Sea Shore at Uttara Kannada District - regarding (FEE 06 CRZ 2018).

- ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ರೆಸ್ಟೋರೆಂಟ್ ನಿರ್ಮಾಣ, ಹೋಟೆಲ್‌ನ ವಿಸ್ತರಣಾ ಕಟ್ಟಡ ನಿರ್ಮಾಣ, ಮೀನು ಮಾರುಕಟ್ಟೆ ಕಟ್ಟಡ, ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ ಹಾಗೂ ರಾಕ್ ಗಾರ್ಡನ್ ಮುಂತಾದವುಗಳು ತಲೆ ಎತ್ತುತ್ತಿದ್ದು ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರಿಗೆ ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.
- ಪ್ರಾಧಿಕಾರವು ಸದರಿ ವಿಷಯವನ್ನು ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಿ. ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಯಾವುದೇ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುವ ಮುನ್ನ CRZ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯುವುದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯಂತೆ ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ. ಆದಕಾರಣ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ CRZ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿರುವ ಎಲ್ಲಾ ಚಟುವಟಿಕೆಗಳ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ, ಸದರಿ ಚಟುವಟಿಕೆಗಳ ಪಟ್ಟಿ ತಯಾರಿಸಿ, ಇವುಗಳಿಗೆ CRZ ಅನುಮೋದನೆ ಪಡೆಯಲಾಗಿದೆಯೇ ಅಥವಾ ಇಲ್ಲವೇ ಎಂಬ ಬಗ್ಗೆ ವಿವರವಾಗಿ ವರದಿಯನ್ನು ಒಂದು ವಾರದಲ್ಲಿ ಸಲ್ಲಿಸುವಂತೆ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಉತ್ತರ ಕನ್ನಡ ರವರಿಗೆ ಸೂಚನೆ ನೀಡಲು ನಿರ್ಣಯಿಸಲಾಗಿತ್ತು.

- ಅದರಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ CRZ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿರುವ ಎಲ್ಲಾ ಚಟುವಟಿಕೆಗಳ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ರವರಿಗೆ ದಿನಾಂಕ 12.04.2018 ರಂದು ಪತ್ರ ಬರೆಯಲಾಗಿತ್ತು. ಅದರಂತೆ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು ದಿನಾಂಕ 03.04.2018 ರ ಪತ್ರದಲ್ಲಿ ವರದಿ ನೀಡಿದ್ದು, ಅವುಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ:

1. ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವ್ಯವಸ್ಥಾಪಕರು, ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ ಕಾರವಾರ ರವರು CRZ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ CRZ I ಹಾಗೂ CRZ II ಪ್ರದೇಶಗಳಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿರುವುದು. ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲು ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ.
2. ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಹೋಟೆಲ್ ಡ್ರೈವ್-ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - I ಹಾಗೂ ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II ರಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು.
3. ಶ್ರೀ ರಾಜೇಶ್ ಎಸ್.ಕಾಮತ್, ಮಹಾಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಾನಿಕ್, ಕೋಡಿಬಾಗ್ ಕಾರವಾರ ರವರು ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - I ಹಾಗೂ ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II ರಲ್ಲಿ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು. ಸದರಿ ಪ್ರದೇಶವನ್ನು ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಇವರ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಗುತ್ತಿಗೆ ಪಡೆಯಲಾಗಿದೆ.
4. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ ರವರು ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು. (ಅನುಬಂಧ ರಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ).
5. ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - II ರಲ್ಲಿ ಕಟ್ಟಡವನ್ನು ಮತ್ತು ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ನಿರ್ಮಿಸಿರುವುದು ಈ ಮೇಲ್ಕಂಡ ಯಾವುದೇ ನಿರ್ಮಾಣಕ್ಕೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಸಿಆರ್‌ಜೆಡ್ ಅಧಿಸೂಚನೆ 2011 ರಂತೆ ಸದರಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಬೇಕಾಗುತ್ತದೆ.

ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣದ ಬಗ್ಗೆ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಲಾಗಿ, ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯಿಸಲಾಯಿತು:-

- 1) ಮೇಲ್ಕಂಡ ಕ್ರ.ಸಂ. 1, 2 ಮತ್ತು 3 ರಲ್ಲಿ ನಮೂದಿಸಿದಂತೆ ರಾಕ್ ಗಾರ್ಡನ್ ಕಾಮಗಾರಿ ಹಾಗೂ ಬ್ರಾಂಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಾಣ ಚಟುವಟಿಕೆಯನ್ನು ಕರಾವಳಿ ವಲಯ ನಿಯಂತ್ರಣ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕೈಗೊಂಡಿರುವುದರಿಂದ CRZ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ 8 I CRZ I ರಂತೆ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆವೆಂಬುದಾಗಿ ಅಭಿಪ್ರಾಯಪಡುತ್ತಾ ಡಾ.ರವಿಂದ್ರನಾಥ್ ಟಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ರವರಿಗೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಪ್ರಸ್ತಾಪಿತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.
- 2) ಮೇಲ್ಕಂಡ ಕ್ರ.ಸಂ. 4 ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಪುಲಾ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಾಣ ಚಟುವಟಿಕೆಯನ್ನು ಕರಾವಳಿ ವಲಯ ನಿಯಂತ್ರಣ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿರ್ಮಾಣ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿರುವುದರಿಂದ CRZ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ಯಾರಾ 8 III CRZ III A (ii) ರಂತೆ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆವೆಂಬುದಾಗಿ ಅಭಿಪ್ರಾಯಪಡುತ್ತಾ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ ಕಾರವಾರ ರವರಿಗೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಪ್ರಸ್ತಾಪಿತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.
- 3) ಮೇಲ್ಕಂಡ ಕ್ರ.ಸಂ. 5 ರಲ್ಲಿರುವ ಉಲ್ಲಂಘನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಪ್ರಸ್ತಾಪಿತ ನಿರ್ದೇಶನವನ್ನು ಆಯುಕ್ತರು, ನಗರ ಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.

22.7.6 Land reclamation and Sand mining in Netravathi River at Permannuru Village, Mangaluru Taluk by violating CRZ Notification -regarding (FEE 20 CRZ 2018).

- ಮಂಗಳೂರು ತಾಲ್ಲೂಕಿನ ಪೆರ್ಮನ್ನೂರು ಗ್ರಾಮದಲ್ಲಿ ನೇತ್ರಾವತಿ ನದಿಯ ಹೊಸ ಕುದ್ದು ಸಮೀಪ ಬುರ್ದು ಎಂಬಲ್ಲಿ ಕಲ್ಲಾಪು ರಾಣಿಪುರ ರಸ್ತೆಯ ಬದಿಯಲ್ಲಿ ನೇತ್ರಾವತಿ ನದಿ ನೀರಿಗೆ ಮಣ್ಣು ತುಂಬಿಸಿ, ಅಕ್ರಮ ಮರಳುಗಣಿಗಾರಿಕೆ ನಡೆಸಿ ಕಾಂಡ್ಲೆ ಗಿಡಗಳನ್ನು ನಾಶಗೊಳಿಸಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿರುವ ಬಗ್ಗೆ ದಿನಾಂಕ:20.11.2017 ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ನಿರ್ವಹಣಾ ಸಮಿತಿಯಲ್ಲಿ ಮಂಡಿಸಲಾಗಿತ್ತು.

Extract of the Meeting Proceedings of Karnataka State Coastal Zone Management Authority (KSCZMA) held on 27.04.2018

22.7.5 Legal Notice issued by Sri. Balakrishna S. Pai Advocate regarding CRZ violation in Karwar Sea shore at Uttara Kannada District - regarding (FEE 06 CRZ 2018)

A Legal Notice was issued to the Chief Secretary to Government of Karnataka with regard to illegal construction of a Restaurant, Extension to a Hotel Building, a Fish Market Building, Private Bus Parking, a Multistoried Building and Rock Garden etc., in violation of CRZ notification on Karwar Beach.

The subject was placed in the KSCZMA meeting held on 15.02.2018. The Authority had taken serious note of the above matter. As per the provision of CRZ notification, prior clearance needs to be taken for any activity in CRZ area. Hence the Authority decided to give directions to the Regional Director to visit the site and list out the activities which have been carried out in CRZ area of Karwar beach and submit a report whether CRZ clearance has been obtained or not.

As per the decision of the Authority a letter was addressed to the Regional Director, Karwar and he has submitted the report on 03.04.2018 as follows:

1. Construction of Rock Garden Work has been taken up in CRZ -I area by Zilla Nirmithi Kendra, for which approval was given by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar without obtaining prior CRZ clearance.
2. Construction of building adjacent to the Drive-in Hotel at Karwar beach which is in CRZ-I and partially in CRZ-II area.
3. Branded Food Court Building has been constructed at Karwar beach in CRZ I & Partially in CRZ-II area by Sri. Rajesh S. Kamath, for which the land had been given on lease by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar.
4. Construction of Hostel building at Sy. No. 6 A1A of Chittakula Village which is in NDZ of CRZ area had been taken up by

Assistant Director, Youth Empowerment and Sports
Department, Karwar.

5. Construction of building and temporary Fish Market Yard behind Mayurvarma Vedike in CRZ -II area.

Since all the above activities has been taken up without obtaining CRZ clearance, the Authority considered this as CRZ violation and decided as below:

1. To issue notices of proposed directions (NPD) under section 5 of Environment (Protection) Act 1986 to the Additional Deputy Commissioner & Member Secretary, Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar for taking up the works at SL. No. 1,2,3 above in violation of CRZ notification 2011.
2. To issue notices of proposed directions (NPD) under section 5 of Environment (Protection) Act 1986 to the Assistant Director, Youth Empowerment and Sports Department, Karwar for taking up the works at SL. No. 4 above in violation of CRZ notification 2011.
3. To issue notices of proposed directions (NPD) under section 5 of Environment (Protection) Act 1986 to the Commissioner, City Municipal Council, Karwar for taking up the work at SL. No. 5 above in violation of CRZ notification 2011.

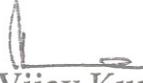
** ** *

**Notice of Proposed Direction under Section 5 of the Environment
(Protection) Act, 1986**

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fishermen and other local communities, living in the coastal areas and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.
2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.
3. Whereas, certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 8I CRZ I(i) and 8 II CRZ II (i) of CRZ Notification 2011.
4. Whereas, Sri. Balakrishna S. Pai Advocate Karwar has given Legal Notice on 09.01.2018 and has stated that, some works are being carried out in CRZ areas at Karwar in violation of CRZ Notification 2011.
5. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 15.02.2018 and the Authority has given instructions to the Regional Director, Karwar to conduct spot inspection and submit a detailed report on this issue.
6. Whereas, the Regional Director (Env) Karwar, in his letter dated 26.04.2018 reported that you have taken up the following works in CRZ areas at Karwar in violation of the provisions of CRZ Notification 2011.
 1. Construction of Rock garden in CRZ I and CRZ II areas.
 2. Construction of building adjacent to Drive in Hotel in CRZ I and CRZ II areas.
 3. Construction of Branded Food Court in CRZ I and CRZ II areas
7. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during the meeting held on 27.04.2018 and considered these activities as violation as per para 8I CRZ I(i) and 8 II CRZ II (i) of CRZ Notification. Hence, decided to give Notice of Proposed Directions (NPD) under section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rule 1986.

Wherefore, you, Additional Deputy Commissioner and Member Secretary, Dr. Rabindranath Tagore Beach Development and Conservation Committee (Rgd), Karwar, Uttara Kannada District is hereby directed to show cause why you should not be directed under section 5 of the Environment (Protection) Act, 1986 to demolish, 1) Rock garden Constructed in CRZ I & partially in CRZ II, 2) Building Constructed adjacent to Drive in Hotel in CRZ I & partially in CRZ II, 3) Branded Food Court constructed in CRZ I & partially in CRZ II for violation of the provisions of CRZ Notification 2011 as per para 8 I CRZ I (i) & para 8 II CRZ II (i).

Your reply to the above notice of proposed direction shall be submitted to the Authority within 15 days from the receipt of this notice failing which the Authority will be constrained to take further action as deemed fit.


(Vijay Kumar)

Member Secretary, KSCZMA

Forest, Ecology & Environment Department.

To,

Additional Deputy Commissioner and
Member Secretary,
Dr. Rabindranath Tagore
Beach Development and
Conservation Committee (Rgd),
Karwar.

Copy to:

The Regional Director (Env), Parisara Bhavan, Habbuvad, Karwar for suitable action in this mater & report.


ಹೆಸರಿನಲ್ಲಿ
ದಿನಾಂಕ: 13/6/18

**Notice of Proposed Direction under Section 5 of the Environment
(Protection) Act, 1986**

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fishermen and other local communities, living in the coastal areas and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.
2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.
3. Whereas, certain activities are prohibited within the Coastal Regulation Zone as per para 8 III CRZ III A (ii) of the CRZ Notification 2011.
4. Whereas, Sri. Balakrishna S. Pai Advocate Karwar has given Legal Notice on 09.01.2018 and has stated that, some works are being carried out in CRZ areas at Karwar in violation of CRZ Notification 2011.
5. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 15.02.2018 and the Authority has given instructions to the Regional Director, Karwar to conduct spot inspection and submit a detailed report on this issue.
6. Whereas, the Regional Director (Env) Karwar, in his letter dated 26.04.2018 reported that you have taken up the Construction of Hostel Building for the trainees at Sy. No. 6A1A of Chittakula Village, Karwar in NDZ of CRZ III area, thereby violated the provisions of CRZ Notification 2011.
7. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during the meeting held on 27.04.2018 and has considered this activity as violation of CRZ Notification. Hence, decided to give Notice of Proposed Directions (NPD) under section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rule 1986.

Wherefore, you, Assistant Director, Youth Empowerment and Sports Department, Karwar, Uttara Kannada District is hereby directed to show cause why you should not be directed under section 5 of the Environment (Protection) Act, 1986 to demolish the Hostel Building constructed in Sy. No. 6A1A of Chittakula Village, Karwar for violation of the provisions of CRZ Notification 2011 as per para 8 III CRZ III A (ii).

Your reply to the above notice of proposed direction shall be submitted to the Authority within 15 days from the receipt of this notice failing which the Authority will be constrained to take further action as deemed fit.


(Vijay Kumar)

Member Secretary, KSCZMA

Forest, Ecology & Environment Department.

To,

Assistant Director,
Youth Empowerment and Sports Department,
Karwar.

Copy to:

The Regional Director (Env) ,Parisara Bhavan, Habbuvad, Karwar for suitable action in this mater & report .

No. FEE 6 CRZ 2018

Date:12.06.2018

**Notice of Proposed Direction under Section 5 of the Environment
(Protection) Act, 1986**

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fishermen and other local communities, living in the coastal areas and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.
2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.
3. Whereas, certain activities are prohibited within the Coastal Regulation Zone as per para 8 II CRZ II (i) of CRZ Notification 2011.
4. Whereas, Sri. Balakrishna S. Pai Advocate Karwar has given Legal Notice on 09.01.2018 and has stated that, some works are being carried out in CRZ areas at Karwar in violation of CRZ Notification 2011.
5. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 15.02.2018 and the Authority has given instructions to the Regional Director, Karwar to conduct spot inspection and submit a detailed report on this issue.
6. Whereas, the Regional Director (Env) Karwar, in his letter dated 26.04.2018 reported that you have taken up the construction of building behind Mayurvarma Vedhike towards sea ward side of existing road in CRZ II area thereby violated the provisions of CRZ Notification 2011.
7. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during the meeting held on 27.04.2018 and has considered this activity as violation as per para 8 II CRZ II (i) of CRZ Notification. Hence the Authority has decided to give Notice of Proposed Directions (NPD) under section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rule 1986.

Wherefore, you, Commissioner, City Municipal Council, Karwar, Uttara Kannada District is hereby directed show cause why you should not be directed to under section 5 of the Environment (Protection) Act, 1986 to demolish the building constructed behind Mayurvarma Vedhike for violation of the provisions of CRZ Notification 2011 as per para 8 II CRZ II (i).

Your reply to the above notice of proposed direction shall be submitted to the Authority within 15 days from the receipt of this notice failing which the Authority will be constrained to take further action as deemed fit.


(Vijay Kumar)

Member Secretary, KSCZMA

Forest, Ecology & Environment Department.

To,

Commissioner,
City Municipal Council,
M. G. Road, Karwar, Karnataka - 581301.

Copy to:

The Regional Director (Env) ,Parisara Bhavan, Habbuvad, Karwar for suitable action in this mater & report .



Annexure - VI

228
111

**OFFICE OF THE UTTARA KANNADA DISTRICT TOURISTS PLACES
DEVELOPMENT AND CONSERVATION COMMITTEE, KARWAR, -581 301**

ದೂರವಾಣಿ : } 08382 226406, 226471
Telephone: } 08382 226603 (Fax)

Email: dckarwar@gmail.com

Website: <http://uttara.kannada.nic.in>

No. UKTPDCC/CRZ/CR-1/2017-18

Dated: 29-06-2018

To,

**The Member Secretary
K.S.C.Z.M.A.
Forest, Ecology & Environment Department,
Bangalore.**

Respected Sir,

Sub : Reply to the notice of proposed direction u/s 5 of environment
(Protection) Act, 1986.

Ref : Notice of proposed direction No. FEE 6 CRZ 2018 Dt: 12-06-
2018

With reference to the above, it is respectfully submitted that we are in receipt of your letter and notice of proposed direction issued for having given approval for construction of Rock Garden, construction adjacent to Drive-In Hotel and construction of branded Food Court alleged to have been constructed in CRZ I & II areas in violation of the provisions of CRZ notification 2011 as per para 8 I CRZ I (i) and para 8 II-CRZ II (i).

In this regard, at the very outset it is respectfully submitted that I have assumed charge of Additional Deputy Commissioner and Member Secretary Uttara Kannada Tourist Places Development and Conservation Committee (Formerly Dr. Rabindranath Tagore Beach Development and Conservation Committee) Karwar on 20-03-2018.

The contents of the report submitted by the Regional Director (Env), Karwar are denied as the mentioned works are not new construction. They are only renovation including strengthening and modernization of existing structures before 1991, i.e. prior to CRZ notification. It is submitted that 20 guntas of land in Sy.No. 293 of Karwar Taluk was granted to District

Fishermen Federation Karwar on 18-02-1989. Sagar Darshan Community hall was constructed in this land between 1989 and 1991. All the developmental works were undertaken in between Sagar, Darshan and the road towards landward side. None of the developmental activities were taken up beyond "Sagar Darshan". These developmental activities are permissible as per CRZ regulations. It is pertinent to note that, MoEF has clearly captioned in the CRZ notification 2011 as ;

"In exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environment (Protection), Act, 1986 and in supersession of the notification of the Government of India in the Ministry of Environment & forest, number S.O. 114(E), dated 19th February 1991 except as respects things done or omitted to be done before such supersession, the Central Government here by declares the following area as CRZ....."

This being the background of the notification, as far as strengthening and modernization of "Rock Garden" is concerned, it is new concept of modernization by strengthening the existing and abandoned public toilets built prior to CRZ notification i.e. in 1990 in western direction by the City Municipal Council, Musical Fountain in Southern direction, Signal tower in the Northern direction, Children Railway is East & West direction. These facilities were existing prior to the CRZ notification. However, because of non maintenance of these community buildings and non-cleaning of open area in the vicinity, these facilities were not being used by the public and were in very bad condition. There was huge encroachment in this area and it was being misused by some of the anti social elements for illegal activities. Hence it was decided in DCZMA meeting held on 26-12-2017 to strengthen and modernize the facility including the area in the vicinity and to put these facilities for public use with modern touch and concept. It has been proposed to give new look to Musical Fountain. Signal tower is being equipped with modern technology and to maintain hygienic condition of community toilets. The open area is decorated with pre-molded statues of fisherman community and their



220
109

life style. The entire developmental works of Rock Garden were undertaken by the side of the Signal Tower of Port Department. It may be relevant to note that the Signal Tower and public toilets were inaugurated by the then District Minister and Excise Minister Sri. P.S. Jaivant in the year 1996. Later it was in dilapidated condition. Now it was renovated while taking up the developmental work in the Rock Garden. During this work, saplings were planted towards the seaward side to act as natural barrier/greenwall. Sculptures and models depicting the life and culture of ethnic groups of Uttara Kannada were displayed in the Rock Garden to promote ecofriendly tourism. Neither any permanent structure is built except wall on the boundary of NHAI is built in the area nor any new facilities were incorporated or any reclamation of land was carried out. Hence, there is no violation of CRZ notification.

As far as branded food court is concerned, the said area had fish aquarium and planetarium built in 1990. The said building was very old one and required immediate repairing and strengthening. Hence, as stated above with an intention of giving modern touch to the existing facility, it was decided to strengthen the fish aquarium and planetarium with modern equipments and technology. There was an old restaurant by name Horizon by the side of planetarium. The hotel building was a temporary structure built with iron fabrication. It was in dilapidated and unusable condition. Therefore with an intention to provide clean and hygienic food to the tourists and public, the said structure was renovated and converted into a Branded Food Court which is also of temporary nature. Only local and branded food products are being served to the public in the Food Court. Hence there is no violation of CRZ since earlier structures were renovated.

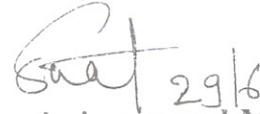
Further, the construction of building adjacent to existing drive in hotel is concerned, there was children toy train station with toilets. They were kept abandoned and not in use and also in dilapidated condition. Hence the said area was developed and renovated by converting the existing old constructions into

Uttara Kannada Product Shop for displaying the tribal and local packed food product and to encourage tourism in the district. This is not a new building and therefore there is no violation of CRZ notification.

All the above said renovation including strengthening and modernization work were taken up only in accordance with CRZ notification. The matter was discussed in detail and approval was granted in the DCZMA meeting held on 26-12-2017. Additionally, Rs. 3 Lakhs has been paid for application processing fees.

In view of the facts narrated above, it is respectfully submitted that the entire developmental activities referred above were carried out in the interest of the development of ecofriendly tourism of Uttara Kannada District without violating any of the provision of CRZ notification 2011 as per para 8 I CRZ I (i) and para 8 II CRZ II (i) and hence the proposed action under the show cause notice may kindly be dropped. All the relevant documents and photos are enclosed herein for your kind perusal. We may be permitted to submit additional facts if any in the due course.

Yours faithfully,

 29/6

**Additional Deputy Commissioner and Member
Secretary, Uttara Kannada Tourist Places
Development and Conservation Committee
Uttara Kannada, Karwar**



OFFICE OF THE UTTARA KANNADA DISTRICT TOURISTS PLACES
DEVELOPMENT AND CONSERVATION COMMITTEE, KARWAR, -581 301

ದೂರವಾಣಿ : } 08382 226406, 226471
Telephone: } 08382 226603 (Fax)

Email: dckarwar@gmail.com

Website: <http://uttara.kannada.nic.in>

224
107

No. UKTPDCC/CRZ/CR-1/2017-18

Dated: 29-06-2018

To,
The Member Secretary
K.S.C.Z.M.A.
Forest, Ecology & Environment Department,
Bangalore.

Respected Sir,

Sub : Reply to the notice of proposed direction u/s 5 of environment
(Protection) Act, 1986.

Ref : Notice of proposed direction No. FEE 6 CRZ 2018 Dt: 12-06-
2018

With reference to the above, it is respectfully submitted that we are in receipt of your letter and notice of proposed direction issued for having given approval for construction of Rock Garden, construction adjacent to Drive-In Hotel and construction of branded Food Court alleged to have been constructed in CRZ I & II areas in violation of the provisions of CRZ notification 2011 as per para 8 I CRZ I (i) and para 8 II CRZ II (i).

In this regard, at the very outset it is respectfully submitted that I have assumed charge of Additional Deputy Commissioner and Member Secretary Uttara Kannada Tourist Places Development and Conservation Committee (Formerly Dr. Rabindranath Tagore Beach Development and Conservation Committee) Karwar on 20-03-2018.

The contents of the report submitted by the Regional Director (Env), Karwar are denied as the mentioned works are not new construction. They are only renovation including strengthening and modernization of existing structures before 1991, i.e. prior to CRZ notification. It is submitted that 20 guntas of land in Sy.No. 293 of Karwar Taluk was granted to District

223
106

Fishermen Federation Karwar on 18-02-1989. Sagar Darshan Community hall was constructed in this land between 1989 and 1991. All the developmental works were undertaken in between Sagar, Darshan and the road towards landward side. None of the developmental activities were taken up beyond "Sagar Darshan". These developmental activities are permissible as per CRZ regulations. It is pertinent to note that, MoEF has clearly captioned in the CRZ notification 2011 as ;

"In exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environment (Protection), Act, 1986 and in supersession of the notification of the Government of India in the Ministry of Environment & forest, number S.O. 114(E), dated 19th February 1991 except as respects things done or omitted to be done before such supersession, the Central Government here by declares the following area as CRZ....."

This being the background of the notification, as far as strengthening and modernization of "Rock Garden" is concerned, it is new concept of modernization by strengthening the existing and abandoned public toilets built prior to CRZ notification i.e. in 1990 in western direction by the City Municipal Council, Musical Fountain in Southern direction, Signal tower in the Northern direction, Children Railway in East & West direction. These facilities were existing prior to the CRZ notification. However, because of non maintenance of these community buildings and non-cleaning of open area in the vicinity, these facilities were not being used by the public and were in very bad condition. There was huge encroachment in this area and it was being misused by some of the anti social elements for illegal activities. Hence it was decided in DCZMA meeting held on 26-12-2017 to strengthen and modernize the facility including the area in the vicinity and to put these facilities for public use with modern touch and concept. It has been proposed to give new look to Musical Fountain. Signal tower is being equipped with modern technology and to maintain hygienic condition of community toilets. The open area is decorated with pre-molded statues of fisherman community and their



222
105

life style. The entire developmental works of Rock Garden were undertaken by the side of the Signal Tower of Port Department. It may be relevant to note that the Signal Tower and public toilets were inaugurated by the then District Minister and Excise Minister Sri. P.S. Jaivant in the year 1996. Later it was in dilapidated condition. Now it was renovated while taking up the developmental work in the Rock Garden. During this work, saplings were planted towards the seaward side to act as natural barrier/greenwall. Sculptures and models depicting the life and culture of ethnic groups of Uttara Kannada were displayed in the Rock Garden to promote ecofriendly tourism. Neither any permanent structure is built except wall on the boundary of NHAI is built in the area nor any new facilities were incorporated or any reclamation of land was carried out. Hence, there is no violation of CRZ notification.

As far as branded food court is concerned, the said area had fish aquarium and planetarium built in 1990. The said building was very old one and required immediate repairing and strengthening. Hence, as stated above with an intention of giving modern touch to the existing facility, it was decided to strengthen the fish aquarium and planetarium with modern equipments and technology. There was an old restaurant by name Horizon by the side of planetarium. The hotel building was a temporary structure built with iron fabrication. It was in dilapidated and unusable condition. Therefore with an intention to provide clean and hygienic food to the tourists and public, the said structure was renovated and converted into a Branded Food Court which is also of temporary nature. Only local and branded food products are being served to the public in the Food Court. Hence there is no violation of CRZ since earlier structures were renovated.

Further, the construction of building adjacent to existing drive in hotel is concerned, there was children toy train station with toilets. They were kept abandoned and not in use and also in dilapidated condition. Hence the said area was developed and renovated by converting the existing old constructions into

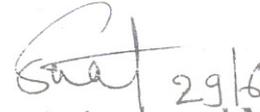
221
104

Uttara Kannada Product Shop for displaying the tribal and local packed food product and to encourage tourism in the district. This is not a new building and therefore there is no violation of CRZ notification.

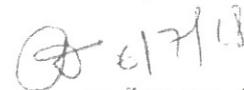
All the above said renovation including strengthening and modernization work were taken up only in accordance with CRZ notification. The matter was discussed in detail and approval was granted in the DCZMA meeting held on 26-12-2017. Additionally, Rs. 3 Lakhs has been paid for application processing fees.

In view of the facts narrated above, it is respectfully submitted that the entire developmental activities referred above were carried out in the interest of the development of ecofriendly tourism of Uttara Kannada District without violating any of the provision of CRZ notification 2011 as per para 8 I CRZ I (i) and para 8 II CRZ II (i) and hence the proposed action under the show cause notice may kindly be dropped. All the relevant documents and photos are enclosed herein for your kind perusal. We may be permitted to submit additional facts if any in the due course.

Yours faithfully,

 29/6

**Additional Deputy Commissioner and Member
Secretary, Uttara Kannada Tourist Places
Development and Conservation Committee
Uttara Kannada, Karwar**



**Director, Technical Cell
Office of Forest, Environment and Ecology**

220
42

WD 215 GBFC-13 bks. of 100 lvs. each-17-12-54.

MYSORE PONTS DEPARTMENT

REGISTER OF IMMOVABLE PROPERTIES (BUILDINGS, WHARVES, JETTIES, LIGHTHOUSES, SIGNAL STATIONS AND OTHER PORT STRUCTURES)

1	2	3	4			5			6	7	8	9	10			11	12	13	14	15	16
			Dimensions	Walls	Roof	Floor	Year of construction or purchase or transfer with authority	Original cost					Subsequent additions or reduction	Progressive total	Purpose for which used						
1	Sl. No. of main structure/building	Name of the structure building with Survey No., Village, door No. etc.	Dimensions	Walls	Roof	Floor	Superficial plinth area	Year of construction or purchase or transfer with authority	Original cost	Subsequent additions or reduction	Progressive total	Purpose for which used	Assessed standard	REMARKS	Signature of head of office						
		1. Village jetties & bathing platform shed for Staff quarters Type C Block I & II						1990. Rs 60890/- (Appears forty one thousand eight hundred seventy only)							Asst Ex. Eng one 1 part sub division, Kanwar, let me read / Spreading over/ump. 100-91. 1358 oftd 12-11-90.						
		Drainage arrangements for Staff quarters Type C Block I & II.						1990. Rs 23890/- (Appears twenty three thousand two hundred ninety only)													
		Providing & filling the low lying area between 2 sides of Staff quarters Type C Block I & II						1990. Rs 7197/- (Appears seven thousand one hundred ninety seven only)													

Do
Do

Block II A III

Twenty seven only

Signal Station Building Rec Cement
at Karwar
286.00 Sqm to
Pilot's Area

18-06-92
-1998 RS 6.95 Lacs

Constructed by K.S.C.C. Karwar.
Fishing pier by this dept on 0-12-93
by P.V. Engineers Karwar. (O.P.N.S.)
Net No. O.P.N.T/36/EN-2/86-87.
Vtd 01.1.94 C.T. File No 47/91-92
P.O. 30/3.

Construction of ~~Signal~~ Tidal observatory
(Ship watch tower building) Baithkul Karwar

G.F + FF
(43.26 x 43.26 = 86.53 Sqm.)

R.C.C Building
II Floor

12.60 Sqm.
Pathway both side
Parapet walls
Lateral
Wall R.C.C. 12.60
Flooring 59m

24.00 Lacs
2005

Tidal observatory
Ship watch tower
Baithkul

POK

Signal Station

July
A/27



229
101

**OFFICE OF THE UTTARA KANNADA DISTRICT TOURISTS PLACES
DEVELOPMENT AND CONSERVATION COMMITTEE, KARWAR, -581 301**

ದೂರವಾಣಿ : } 08382 226406, 226471
Telephone: } 08382 226603 (Fax)

Email: dckarwar@gmail.com
Website: <http://uttara.kannada.nic.in>

No. UKTPDCC/CRZ/CR-1/2017-18

Dated: 22-05-2019

To,
The Member Secretary
K.S.C.Z.M.A.
Forest, Ecology & Environment Department,
Bangalore.

R.P.A.D.

7983
08/08/19

Respected Sir,

Sub: Issuance of CRZ NOC-Reg.

Ref: 1. Notice of proposed direction No. FEE 6 CRZ 2018 dated 12-06-2018
2. This office reply dated 29-06-2018.
3. Your office letter dated 06-05-2019.

With reference to the above subject, it is respectfully submitted that all the required relevant original documents are already submitted along with reference No. 2 reply dated 29-06-2018. However, as per the directions at reference No. 3 letter, we are hereby submitting copies of the original documents along with copy of the above referred reply so as to avoid further future complications.

All the renovation including strengthening and modernizations works referred in our reply were taken up only in accordance with CRZ notification. The matter was discussed in detail and approval was granted in the DCZMA meeting held on 26-12-2017.

Hence, NOC may kindly be accorded as prayed for.

Yours faithfully,

**Additional Deputy Commissioner and Member
Secretary, Uttara Kannada Tourist Places
Development and Conservation Committee
Uttara Kannada, Karwar**

28/8
ENV

28/8
28/8/19

31/8
28/8

ದಿನಾಂಕ: 07.03.2019 ರಂದು ನಡೆದ ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ 26ನೇ ಸಭೆಯ ನಡವಳಿಯ ಉದ್ದತ ಭಾಗದ ಪ್ರತಿ.

26.8.5 ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ರಿ) ಉತ್ತರ ಕನ್ನಡ ಕಾರವಾರ ರವರ ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಡಾ.ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳಿಗೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿರುವ ಬಗ್ಗೆ (ಅಪಜೀ 06 ಸಿಆರ್‌ಜಡ್ 2018)

- ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ರೆಸ್ಪೋರೆಂಟ್ ನಿರ್ಮಾಣ, ಹೋಟೆಲ್‌ನ ವಿಸ್ತರಣಾ ಕಟ್ಟಡ ನಿರ್ಮಾಣ, ಮೀನು ಮಾರುಕಟ್ಟೆ ಕಟ್ಟಡ, ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ ಹಾಗೂ ರಾಕ್ ಗಾರ್ಡನ್ ಮುಂತಾದವುಗಳು ತಲೆ ಎತ್ತುತ್ತಿದ್ದು ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಶ್ರೀ ಬಾಲಕೃಷ್ಣ ಎಸ್.ಪೈ. ವಕೀಲರು ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.
- ಅದರಂತೆ, CRZ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಈ ಕೆಳಕಂಡ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿರುವ ಬಗ್ಗೆ ದಿನಾಂಕ 27.04.2018 ರಂದು ನಡೆದ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಲಾಗಿತ್ತು.

1. ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವ್ಯವಸ್ಥಾಪಕರು, ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ ಕಾರವಾರ ರವರು CRZ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ CRZ I ಹಾಗೂ CRZ II ಪ್ರದೇಶಗಳಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿರುವುದು. ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲು ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ.
2. ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಹೋಟೆಲ್ ಡ್ರೈವ್-ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - I ಹಾಗೂ ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II ರಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು.
3. ಶ್ರೀ ರಾಜೇಶ್ ಎಸ್.ಕಾಮತ್, ಮಹಾಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಾನಿಕ್, ಕೋಡಿಬಾಗ್ ಕಾರವಾರ ರವರು ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - I ಹಾಗೂ ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II ರಲ್ಲಿ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು. ಸದರಿ ಪ್ರದೇಶವನ್ನು ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಇವರ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಗುತ್ತಿಗೆ ಪಡೆಯಲಾಗಿದೆ.
4. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ ರವರು ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು.
5. ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - II ರಲ್ಲಿ ಕಟ್ಟಡವನ್ನು ಮತ್ತು ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ನಿರ್ಮಿಸಿರುವುದು.

ಈ ಮೇಲ್ಕಂಡ ಯಾವುದೇ ನಿರ್ಮಾಣಗಳಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ. ಸಿಆರ್‌ಜಡ್ ಅಧಿಸೂಚನೆ 2011 ರಂತೆ ಸದರಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಪ್ರಾಧಿಕಾರವು ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಾದ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ, ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಕಮಿಷನರ್ ನಗರ ಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟೀಸ್ ನೀಡಲು ತೀರ್ಮಾನಿಸಿತ್ತು.

ಪ್ರಾಧಿಕಾರದ ನಿರ್ಣಯದಂತೆ, ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 - ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಾದ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ, ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಕಮಿಷನರ್ ನಗರ ಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತು.

ಈ ನೋಟೀಸ್‌ಗೆ ಉತ್ತರವಾಗಿ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಪ್ರವಾಸೋದ್ಯಮ ತಾಣ ಮತ್ತು ಅಭಿವೃದ್ಧಿ, ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ಕಾರವಾರ ಇವರು ದಿನಾಂಕ 29.06.2018 ರಂದು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವರದಿಯಲ್ಲಿ ಹಳೆ ಕಟ್ಟಡಗಳನ್ನು ನವೀಕರಿಸಲಾಗಿದೆ ಹಾಗೂ ಹೊಸದಾಗಿ ಯಾವುದೇ ನಿರ್ಮಾಣವನ್ನು ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ಸಮಜಾಯಿಷಿ ನೀಡಿರುತ್ತಾರೆ.

ಈ ಬಗ್ಗೆ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಕಾರವಾರ ರವರು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನು ಪ್ರಾಧಿಕಾರವು ವಿವರವಾಗಿ ಪರಿಶೀಲಿಸಿತು. ದಿನಾಂಕ 29.06.2018 ರಂದು ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಕಾರವಾರ ರವರು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿನ ಅಂಶಗಳ ಮೇಲೆ ಇನ್ನೊಮ್ಮೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ವಿವರವಾದ ವರದಿಯನ್ನು ನೀಡುವಂತೆ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ರವರಿಗೆ ತಿಳಿಸಲು ನಿರ್ಣಯಿಸಲಾಯಿತು ಹಾಗೂ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಅವರ ವರದಿಯಲ್ಲಿ ಸದರಿ ಕಟ್ಟಡಗಳು 1991 ರ ಪೂರ್ವದಲ್ಲಿದ್ದ ಅಧಿಕೃತ ಕಟ್ಟಡಗಳು ಎಂಬುದಾಗಿ ಸಮರ್ಥಿಸಿಕೊಂಡಿರುವುದರಿಂದ 1991 ರ ಪೂರ್ವದಲ್ಲಿಯೇ ಈ ಕಟ್ಟಡಗಳು ಅಸ್ತಿತ್ವದಲ್ಲಿದ್ದವು ಎಂಬುದಕ್ಕೆ ಪುರಾವೆಯಾಗಿ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸುವಂತೆ, ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಕಾರವಾರ ಇವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.

Translated

Annexure -VII

Extract of the Meeting proceedings of Karnataka State Coastal Zone Management Authority (KSCZMA) held on 07.03.2019

26.8.5 Legal Notice issued by Sri. Balakrishna S. Pai Advocate regarding CRZ violation in Karwar Sea shore at Uttara Kannada District - regarding (FEE 06 CRZ 2018)

A Legal Notice was issued to the Chief Secretary to Government of Karnataka with regard to illegal construction of a Restaurant, Extension to a Hotel Building, a Fish Market Building, Private Bus Parking, a Multistoried Building and Rock Garden etc., in violation of CRZ notification on Karwar Beach.

The Authority in its meeting held on 27.04.2018, noted that the following works had been carried out in violation of CRZ notification.

1. Construction of Rock Garden Work has been taken up in CRZ -I area by Zilla Nirmithi Kendra, for which approval was given by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar without obtaining prior CRZ clearance.
2. Construction of building adjacent to the Drive-in Hotel at Karwar beach which is in CRZ-I and partially in CRZ-II area.
3. Branded Food Court Building has been constructed at Karwar beach in CRZ I & Partially in CRZ-II area by Sri. Rajesh S. Kamath, for which the land had been given on lease by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar.
4. Construction of Hostel building at Sy. No. 6 A1A of Chittakula Village which is in NDZ of CRZ area had been taken up by Assistant Director, Youth Empowerment and Sports Department, Karwar.
5. Construction of building and temporary Fish Market Yard behind Mayurvarma Vedike in CRZ -II area.

For none the above activities, prior CRZ clearance has been obtained. Hence the Authority decided to issue (NPD) under section 5 of Environment (Protection) Act 1986 to the Additional Deputy Commissioner and Member Secretary, Dr. Rabindranath Tagore Beach Development Conservation Committee Karwar, the Assistant Director, Youth Empowerment and Sports Department, Karwar and the Commissioner, City Municipal Council, Karwar for violation of CRZ notification. As per the decision of the Authority, NPD

under section 5 of Environment (Protection) Act 1986 was issued to Additional Deputy Commissioner of Member Secretary, Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar, Assistant Director and Commissioner, City Municipal Council, Karwar.

For the said notice, Additional Deputy Commissioner, Karwar has submitted reply on 29.06.2018 stating that, only renovation of old existing buildings were taken up and no new construction had been carried out.

The Regional Director has been instructed to revisit the site and submit report on the points stated in the reply submitted by the Additional Deputy Commissioner Karwar and also directed the Additional Deputy Commissioner to produce all the necessary documents to prove that, the buildings which have been taken up for renovation were existing prior to 1991.

** ** *

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ಅಪಜೀ 06 ಸಿಆರ್‌ಜೆಡ್ 2018

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ಬಹುಮಹಡಿ ಕಟ್ಟಡ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 09.09.2020

ಇಂದ,

ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು
(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ),
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

ಇವರಿಗೆ,

ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು,
ಉತ್ತರ ಕನ್ನಡ ಪ್ರವಾಸೋದ್ಯಮ ತಾಣ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ರಿ).
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ ಪೋಸ್ಟ್,
ಕಾರವಾರ -581 301.

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸಿ ಸ್ಥಳಗಳ ಅಭಿವೃದ್ಧಿ ಹಾಗೂ ಸಂರಕ್ಷಣಾ ಸಮಿತಿ (ರಿ) ಉತ್ತರ ಕನ್ನಡ ಕಾರವಾರ ರವರ ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಡಾರವೀಂದ್ರನಾಥ ಠಾಗೋರ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ತಮ್ಮ ಪತ್ರ ಸಂ: UKTPDCC/CRZ/CR-1/2017-18 dt:22.05.2019
2. ಸರ್ಕಾರ ಪತ್ರದ ಸಂ: ಅಪಜೀ 51 ಸಿಆರ್‌ಯುಡ್ 2019 ದಿನಾಂಕ 06.05.2019.

* * * * *

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ರೆಸ್ಟೋರೆಂಟ್ ನಿರ್ಮಾಣ, ಹೋಟೆಲ್‌ನ ವಿಸ್ತರಣಾ ಕಟ್ಟಡ ನಿರ್ಮಾಣ, ಮೀನು ಮಾರುಕಟ್ಟೆ ಕಟ್ಟಡ, ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ ಹಾಗೂ ರಾಕ್ ಗಾರ್ಡನ್ ಮುಂತಾದವುಗಳು ತಲೆ ಎತ್ತುತ್ತಿದ್ದು ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಶ್ರೀ ಬಾಲಕೃಷ್ಣ ಎಸ್.ಪೈ. ವಕೀಲರು ರವರು ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುವುದರಿಂದ ಸದರಿ ವಿಷಯವಾಗಿ ದಿನಾಂಕ 27.04.2018 ರಂದು ನಡೆದ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಲಾಗಿತ್ತು.

1. ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವ್ಯವಸ್ಥಾಪಕರು, ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ ಕಾರವಾರ ರವರು CRZ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ CRZ I ಹಾಗೂ CRZ II ಪ್ರದೇಶಗಳಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲು ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ.
2. ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಹೋಟೆಲ್ ಡ್ರೈವ್-ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - I ಹಾಗೂ ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II ರಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ.

Issue: 14/9/20
Dated: 14/9/20

3. ಶ್ರೀ ರಾಜೇಶ್ ಎಸ್.ಕಾಮತ್, ಮಹಾಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಾನಿಕ್, ಕೋಡಿಬಾಗ್ ಕಾರವಾರ ರವರು ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ- I ಹಾಗೂ ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ II ರಲ್ಲಿ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿದ್ದು, ಸದರಿ ಪ್ರದೇಶವನ್ನು ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲತೀರ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಗುತ್ತಿಗೆ ಪಡೆಯಲಾಗಿದೆ.
4. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ ರವರು ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸ.ನಂ. 6C1C ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ- III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು.
5. ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ- II ರಲ್ಲಿ ಕಟ್ಟಡವನ್ನು ಮತ್ತು ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ನಿರ್ಮಿಸಿರುವುದು.

ಈ ಮೇಲ್ಕಂಡ ಯಾವುದೇ ನಿರ್ಮಾಣಗಳಿಗೆ ಸಿಆರ್‌ಜಡ್ ಅಧಿಸೂಚನೆ 2011 ರಂತೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದಿರುವ ಕಾರಣ ಸದರಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲಂಘನೆಯಾದರಾದ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ, ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಕಮಿಷನರ್ ನಗರ ಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ನೋಟೀಸ್ ನೀಡಲು ನಿರ್ಣಯಿಸಿದ ಮೇರೆಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತು.

ಸದರಿ ನೋಟೀಸ್‌ಗೆ ದಿನಾಂಕ 29.06.2018 ರಂದು ವರದಿ ನೀಡಿದ್ದು, ಹಳೆ ಕಟ್ಟಡಗಳನ್ನು ನವೀಕರಿಸಲಾಗಿದೆ ಹಾಗೂ ಹೊಸದಾಗಿ ಯಾವುದೇ ನಿರ್ಮಾಣವನ್ನು ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದು, ನವೀಕರಣ ಮಾಡಲಾಗುತ್ತಿರುವ ಕಟ್ಟಡಗಳು 1991 ರ ಪೂರ್ವದಲ್ಲಿದ್ದ ಅಧಿಕೃತ ಕಟ್ಟಡಗಳು ಎಂಬುದಾಗಿ ಸಮರ್ಥಿಸಿಕೊಂಡಿರುವುದರಿಂದ 1991 ರ ಪೂರ್ವದಲ್ಲಿಯೇ ಈ ಕಟ್ಟಡಗಳು ಅಸ್ತಿತ್ವದಲ್ಲಿದ್ದವು ಎಂಬುದಕ್ಕೆ ಪುರಾವೆಯಾಗಿ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸುವಂತೆ, ದಿನಾಂಕ 06.05.2019 ರಂದು ನಿರ್ದೇಶನ ನೀಡಲಾಗಿತ್ತು.

ಅದರಂತೆ, ದಿನಾಂಕ 22.05.2019 ರಂದು ಉತ್ತರ ನೀಡಿದ್ದು, ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಈಗಾಗಲೇ ದಿನಾಂಕ 29.06.2018 ರಂದು ಸಲ್ಲಿಸಲಾಗಿದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತೀರಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ.

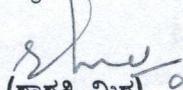
1. ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಬಂದರು ಇಲಾಖೆ ಇವರ ಕಚೇರಿಯ ಕಟ್ಟಡಗಳ ವಹಿಯಂತೆ 1992 ರಲ್ಲಿ ಸಿಗ್ನಲ್ ಸ್ಟೇಷನ್ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿದ ದಾಖಲೆ.
2. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿಯ ಆದೇಶ ದಿನಾಂಕ 13.07.1988 ರಲ್ಲಿ ಕಾರವಾರ ತಾಲ್ಲೂಕು ಬಾಡ-1 ಗ್ರಾಮದ ಸ.ನಂ. 1518 ರಲ್ಲಿ 20 ಗುಂಟೆ ಕ್ಷೇತ್ರವನ್ನು ಮರೈನ್ ಅಕ್ವೇರಿಯಂ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಮೀನುಗಾರಿಕಾ ಇಲಾಖೆಯವರಿಗೆ ವರ್ಗಾಯಿಸಲಾಗಿರುವ ದಾಖಲೆ.
3. ದಿನಾಂಕ 13.09.1973 ರಲ್ಲಿ ಬಾಡ-1 ಗ್ರಾಮದ ಸ.ನಂ. 108ಎ ರಲ್ಲಿ ಕೆನರಾ ವೆಲ್‌ಫೇರ್ ಟ್ರಸ್ಟ್‌ರವರಿಗೆ ಕಾಮರ್ಸ್ ಕಾಲೇಜ್ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ನೀಡಲಾದ ಹಕ್ಕು ಪತ್ರಿಕೆಯ ಪ್ರತಿ
4. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿಯ ಆದೇಶ ದಿನಾಂಕ 12.12.1973 ರಲ್ಲಿ ಕಾರವಾರ ತಾಲ್ಲೂಕು ಕೋಡಿಬಾಗ್ ಗ್ರಾಮದ ಸ.ನಂ. 108ಎ1 ರಲ್ಲಿ 2-30-0 ಕ್ಷೇತ್ರವನ್ನು ಫಿಶ್ ಕ್ಯಾನಿಂಗ್ ಪ್ಲಾಂಟ್ ಗಾಗಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಕೊ-ಆಪರೇಟಿವ್ ಫಿಶ್ ಮಾರ್ಕೆಟಿಂಗ್ ಫೆಡರೇಷನ್‌ಗೆ ಮಂಜೂರು ಮಾಡಲಾದ ಆದೇಶದ ಮೊದಲನೆಯ ಪುಟ ಮಾತ್ರ ಒದಗಿಸಲಾಗಿದ್ದು, ಆದೇಶದ ಪೂರ್ಣ ಪ್ರತಿಯನ್ನು ಒದಗಿಸಿಲ್ಲ.

5. ನಗರ ಸಭಾ ಕಾರ್ಯಾಲಯ ರವರು ದಿನಾಂಕ 07.10.1989 ರಲ್ಲಿ ಕೋಡಿಭಾಗ ಸ.ನಂ. 293 ರಲ್ಲಿ ಸಮಾಜ ಮಂದಿರ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಮೀನುಗಾರರ ಸಾಮಾಜಿಕ ಅಭಿವೃದ್ಧಿ ಸಂಘ, ಕಾರವಾರ ರವರಿಗೆ ನೀಡಲಾದ ಕಟ್ಟಡ ಪರವಾನಗಿ ಪತ್ರ ಹಾಗೂ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ ಕೋಡಿಭಾಗ ಇವರಿಗೆ ದಿನಾಂಕ 10.01.2000 ರಲ್ಲಿ ಸ.ನಂ. 293 ರಲ್ಲಿ 20 ಗುಂಟೆ ಕ್ಷೇತ್ರವನ್ನು ಸದರಿ ಸಂಘದ ಹೆಸರಿನಲ್ಲಿ ಹಕ್ಕು ಬದಲಾವಣೆ ಮಾಡಲಾದ ದಾಖಲೆ.

ಮೇಲ್ಕಂಡ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಈಗ ನಿರ್ಮಾಣವಾಗುತ್ತಿರುವ ಉದ್ದೇಶಿತ ಚಟುವಟಿಕೆಗಳ ಕಟ್ಟಡಗಳ ವಿವರಗಳಿಗೂ ಹಾಗೂ ಒದಗಿಸಿರುವ ದಾಖಲೆಗಳನುಸಾರ ಈ ಹಿಂದೆ ಮಂಜೂರಾದ ಉದ್ದೇಶದ ಚಟುವಟಿಕೆಗಳಿಗೂ ವ್ಯತ್ಯಾಸವಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಈ ಹಿಂದೆ ಮಂಜೂರಾದ ಚಟುವಟಿಕೆಗಳ ಅಧಿಕೃತ ಕಟ್ಟಡಗಳ ಎದುರಾಗಿ ಈಗ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿರುವ ಕಟ್ಟಡ ಕಾಮಗಾರಿಗಳು ಯಾವುವು ಎನ್ನುವುದು ಸ್ಪಷ್ಟವಾಗಿರುವುದಿಲ್ಲ.

ಆದಕಾರಣ, ಈ ಹಿಂದೆ ಜಾಗ ಮಂಜೂರಾದ ಚಟುವಟಿಕೆಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪಡೆಯಲಾದ ನಕ್ಷೆ ಮಂಜೂರಾತಿ/ ಕಟ್ಟಡ ವನ್ನು ಯಾವ ವರ್ಷದಲ್ಲಿ ನಿರ್ಮಾಣ ಮಾಡಲಾಯಿತು ಎಂಬ ಬಗ್ಗೆ ವಿವರಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಹಾಗೂ ಈಗ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿರುವ ಕಟ್ಟಡ ಕಾಮಗಾರಿಗಳ ವಿವರಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿರುವ ನಮೂನೆಯಲ್ಲಿ ಒದಗಿಸುವಂತೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ


(ಶಾಶ್ವತಿ ಮಿಶ್ರ) 9/9/20.

ವಿಶೇಷ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ ಕೋಶ)

(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ)

ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

TRANSLATED

Annexure-VIII

GOVERNMENT OF KARNATAKA

No: FEE 06 CRZ 2018

Karnataka Government Secretariat,
M.S. Building,
Bangalore, Date:09.09.2020

From:

The Principal Secretary to Government,
(Ecology and Environment)
Forest, Ecology and Environment Department

To:

The Additional Deputy Commissioner &
Member Secretary,
Uttara Kannada, Tourist Places Development
& Conservation Committee,
Karwar-581301.

Sir,

Sub: - Developmental Works taken up by the Secretary, Uttara
Kannada Tourist Places Development & Conservation
Committee at Dr. Rabindranath Tagore Beach, Karwar
-reg.

Ref: - 1. Your letter No. UKTP DCC/CRZ/CR-1/2017-18
dated 22.05.2019
2. This office letter No. FEE 51 CRZ 2019 dated
06.05.2019

As per the legal notice given by Sri. Balakrishna S. Pai with regard to illegal construction of a restaurant, Extension to a Hotel Building, a Fish Market Building, Private Bus Parking, a Multistoried Building and Rock Garden etc., in violation of CRZ notification on Karwar beach, this matter has been discussed in the KSCZMA meeting held on 22.04.2018.

1. Construction of Rock Garden Work has been taken up in CRZ -I area by Zilla Nirmithi Kendra, for which approval was given by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar without obtaining prior CRZ clearance.
2. Construction of building adjacent to the Drive-in Hotel at Karwar beach which is in CRZ-I and partially in CRZ-II area without obtaining prior CRZ clearance.
3. Branded Food Court Building has been constructed at Karwar beach in CRZ I & Partially in CRZ-II area by Sri. Rajesh S. Kamath, for which the land had been given on lease by Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar without obtaining prior CRZ clearance.
4. Construction of Hostel building at Sy. No. 6 A1A of Chittakula Village which is in NDZ of CRZ area had been taken up by Assistant Director, Youth Empowerment and Sports Department, Karwar without obtaining prior CRZ clearance.
5. Construction of building and temporary Fish Market Yard behind Mayurvarma Vedike in CRZ -II area without obtaining prior CRZ clearance.

For none of the above activities, prior CRZ clearance was obtained. Hence the Authority decided to issue (NPD) under section 5 of Environment (Protection) Act 1986 to the Additional Deputy Commissioner and Member Secretary, Dr. Rabindranath Tagore Beach Development Conservation Committee Karwar, the Assistant Director, Youth Empowerment and Sports Department, Karwar and the Commissioner, City Municipal Council, Karwar for violation of CRZ notification. As per the decision of Authority NPD under section 5 of Environment (Protection) Act 1986 was issued to Additional Deputy Commissioner of Member Secretary, Dr. Rabindranath Tagore Beach Development Conservation Committee, Karwar, Assistant Director and Commissioner, City Municipal Council, Karwar

For the said notice, the Additional Deputy Commissioner, Karwar had submitted reply on 29.06.2018. As he stated that only renovation of old structures were taken up and no new construction was carried out, the directions were given on 06.05.2019 to submit all relevant documents to prove that the buildings which have been taken up for renovation were existing building prior to 1991.

Accordingly you have submitted reply on 22.05.2019 with few documents and stated that all the documents were already submitted on 29.06.2018.

The following documents are submitted:

1. Extract of building register of Executive Engineer Ports Department, (Signal Station Building was constructed in 1992).
2. order dated 13.07.1988 of Deputy Commissioner, Karwar (20 Gunta of land in Sy. No. 1518 of Bada-1 Village is handed over to Fisheries Department for Marine aquarium).
3. Form No. 6 (grant of land in Sy. No. 108 A in Bada-1 Village in the name of Canara Welfare Trust for Construction of Commerce College).
4. G.O. No. LND-1-DSR-2019 dated 12.12.1973 (Complete order copy not furnished)
(Grant of 2-30-00 out of Sea accreted area near Forest Sy. No. 108 A1 of Kodibag Village to North Canara District Co-operative Fish Marketing Federation for location of Fish Canning Plant)
5. Building license No. 75/89-90 dated 07.10.1989 of City Municipal Council, Karwar
(Building license given to the Secretary Fishermen Community Development Society for construction of Samaja Mandira in Sy No. 293 of Kodibag Village).

On verification of the documents, it was also found that there were many discrepancies with regard to usage of the old structures for which sanction was given earlier and the activities which are a being carried out now.

Hence it is here with requested to submit the details of approved plan, year of construction of existing old building for which land was granted and the construction activities taken up now may be furnished in the enclosed format.

Yours faithfully,



(Saswathi Mishra)

Special Director (Technical Cell),

Department of Forest, Ecology and Environment.

89

REPORT OF THE JOINT COMMITTEE APPOINTED BY HON'BLE NGT (SZ) IN O.A NO. 225 OF 2021, AS PER ORDER DATED 22/11/2021, REGARDING LARGE SCALE CONSTRUCTION GOING ON IN THE CRZ AREA WITHOUT OBTAINING NECESSARY PERMISSIONS IN KARWAR BEACH AND KALI RIVER BANK IN THE STATE OF KARNATAKA KARWAR TALUK, UTTARA KANNADA DISTRICT -REG.

1.0 Preamble:

In the matter of Original Application No 225 of 2021 (SZ), Sri. Vidyadhar Durgekar Vs The Chief Secretary, Government of Karnataka & Ors., the National Green Tribunal (NGT), Southern Bench has passed an order dated 22nd November 2021 (*Annexure 1*) appointed a joint committee consisting of (1) a senior officer/scientist from Ministry of Environment, Forest & Climate Change (MoEF&CC), (2) a senior officer from Karnataka State Coastal Zone Management (KSCZMA) and (3) a senior officer / scientist from Indian Institute of Remote Sensing (IRS), Anna University Campus, Chennai to inspect the area in question and submit the factual as well as any action taken report if there is any violation found. Karnataka State Coastal Zone Management Authority will be the Nodal agency for co-ordination and for providing necessary logistics to this purpose.

And the committee is directed to ascertain as to:

- i) *Whether any construction has been made in these areas in violation of the CRZ Notification 2011 & 2019, and if so what is the nature of action taken against such illegal construction.*
- ii) *Whether the High tide and Low tide areas of CRZ areas have been fixed with as per CRZ Notification 2011 and when they prepared the plan of identifying the violations, they are directed to superimpose the CZMP plan and locate the illegal constructions and then submit a report to this tribunal.*
- iii) *Ascertain the damage caused to the environment on account of such illegal constructions and assess the environment compensation for damage caused including the costs required for restoration of loss caused to the ecology.*

Further as per the review application (No. 13 of 2021(SZ)) submitted by the applicant to review the order dated 22.11.2021 as the applicant has got some objection regarding the constitution of the committee with some members, namely the

Karnataka State Coastal Zone Management Authority (KSCZMA). Applicant wanted to substitute them with some other central agency and also with any officer/scientist from Central Pollution Control Board (CPCB), Indian Institute of Technology (IIT), Madras or Indian Institute of Science, Bangalore, due to the fact that, according to the applicant Karnataka State Coastal Zone Management Authority is dormant in not taking an action against the violators, there is no other personal bias alleged for the authorities and not having case that they will not comply with the directions of the tribunal. However, Hon'ble NGT opined that if there is any allegation of violations of CRZ notification, KSCZMA to look into the violation and take action. So they cannot be said to be an interested person in perpetrating the violation as alleged by the applicant. The Hon'ble NGT felt that the Senior officer/scientist from Central Pollution Control Board (CPCB), Integrated Regional Office Bangalore can also be added as additional member in the committee, so that they can assist the committee to assess the damage and compensation as directed by the Tribunal. So accordingly Hon'ble NGT ordered to include a member from CPCB as additional member and to reconstitute the committee accordingly vide its order dt. 14.12.2021(Copy enclosed as Annexure 2). So a four-member committee was formed by Hon'ble NGT to inspect and report the factual as per the allegations made by the applicant.

2.0 Constitution of the Committee:

In compliance to Hon'ble NGT order, the Institutions nominated the members to the committee from their office. The details of the committee members nominated are as follows:

Sl.no	Name and Designation	Institution/ organisation
1	Dr. S.Prabhu Scientist D Member	Ministry of Environment Forest & Climate Change (MoEF&CC), Integrated Regional Office, Bengaluru.
2	Smt. Anjana Kumari V. Scientist D Member	Central Pollution Control Board(CPCB), Ministry of Environment Forest & Climate Change, Regional Directorate , Bengaluru.
3	Dr. R Murugasan	Institute of Remote Sensing (IRS)

	Professor Member	Anna University, Chennai.
4	Mr. Prasanna K Patgar Regional Director (Environment), Karwar Member & Nodal officer	Karnataka State Coastal Zone Management Authority (KSCZMA), Department of Forest, Ecology & Environment. Government of Karnataka.

3.0 Preliminary meeting of the Committee:

Based on the directions of the committee the nominated members of the committee conducted a preliminary meeting on 27-01-2022 in the office of Regional Director (Environment) office at Karwar to know the primary details about the allegations made by the applicant. During the meeting the files with respect to the application is read before the committee with a focus on the allegations made and the prayer submitted by the applicant. Further the files present in the Regional Director (Environment) office are also studied and thoroughly verified to get the details about the present case, area in question and the structures about which the present allegations are made.

Gist of the meeting proceedings is reproduced as below:

- The Dr.Ravindranath Tagore Beach Development and Protection committee was formed in the year 2016 under the Chairmanship of District In charge Minister and with Executive committee under the Chairmanship of District Commissioner and Additional District Commissioner as Secretary, for the purpose of taking up tourism development in the Ravindranath Tagore beach and for its protection.
- In the committee meeting held on 20-02-2017 there was a discussion to develop a Rock Garden, Food Court, and Facility for selling the local products prepared in Uttara Kannada district on the Tagore beach, to develop Garden at Kodibag on kali river bank. The decision was taken to prepare the plan for the activities proposed in the Executive committee.

- Accordingly, the development plans were prepared and the permissions were given by the committee for development of different projects as mentioned below

1. Development of Rock Garden on Tagore beach towards sea side by Nirmiti Kendra with funds from varied sources.
2. For the development of Branded Food Court tender was allotted to Sri. Rajesh Kamat on Tagore Beach next to National Highway towards sea.
3. Construction of building Nelasiri by Nirmiti Kendra with a purpose to introduce the products of Uttara Kannada district to the tourists.
4. Tender was given to Sri. Roshan Pinto for Development of Kali river garden on the kali river bank.

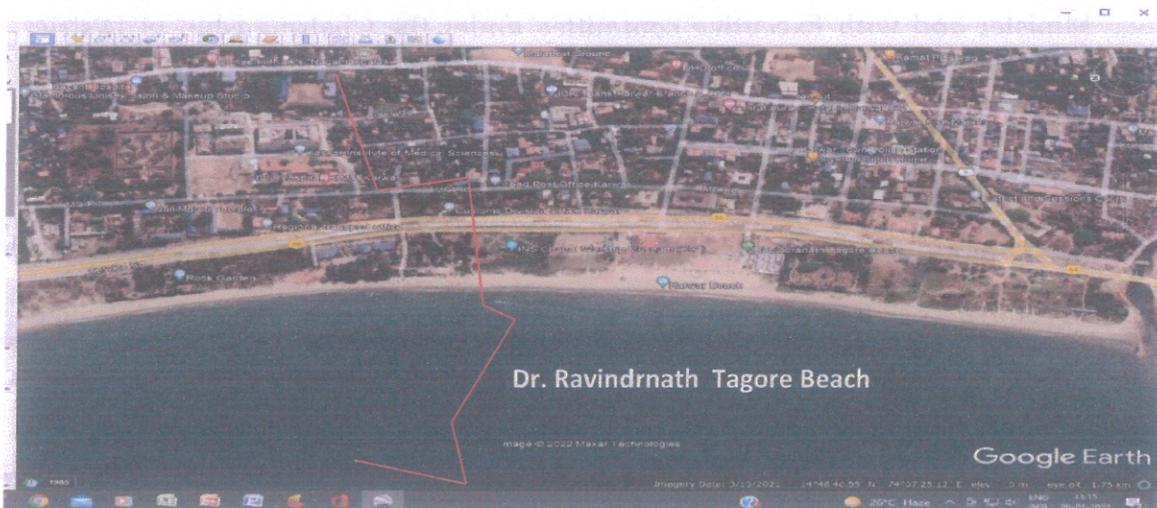
And there was also a proposal from Department of Youth Empowerment and Sports for construction of Adventure Sports Hostel building on the northern side bank of Kali river adjacent below the bridge.

4.0 Spot Inspection Details:

Subsequent to the meeting, the committee members visited the location in question and collected all the details with respect to the area and the structures details and took measurement of the structures present.

4.1 Location Details:

A) Google image of Ravindranath Tagore beach, Karwar



Structures found on the side of Karwar Beach:

i. Construction of Rock Garden:

The Rock garden is constructed on the eastern side of the National highway very next to the road on the beach. The garden area falls within CRZ-II. The fountain, sculptures depicting tribes of Uttara Kannada district, thatched huts are found in the garden. So it constitutes violation under CRZ.

ii. Construction Ajvi Ocean (Branded Food Court):

The branded food court namely Ajvi Ocean is built towards eastern side of the road, next to the road up to sea shore. Several permanent and semi-permanent structures are constructed as restaurant, shops, auditorium, party hall etc. Entrance with interlocking pavers and rest of the area with lawn. The

entire area under construction falls in CRZ-II zone. Total area is approximately 1.35 Hectares (13491 square metres). Out of 13491 Sq.mt, 80% of the total falls under CRZ-II (within 100mts of HTL) and 20% outside CRZ-II (above 100 mts of HTL). It constitutes violation as per CRZ notification 2011 .

iii. Construction of Drive-Inn Hotel and two floored building (Nelasiri):

The Drive-Inn hotel & a two floored building (Nelasiri- Uttara Kannada Products shop) is seen next to the road towards sea side, which is under use for the purpose of selling the local products prepared in the district. Falls in CRZ-II zone. Area covered is approximately 0.179 hectares (1789.28 sq.mts). About 91% of area falls under CRZ-II zone and 9% area falls outside CRZ. It constitutes violations as per CRZ notification 2011.

iv. Construction of Open Stage (Mayuraverma Vedike):

Adjacent to the Nelasiri and Drive-In Restaurant, an open stage called Mayuraverma Vedike used to conduct different programmes, mainly Karavali Utsava festival is conducted here. Attached to this stage a building has been constructed behind for the purpose of toilet. The area covered is approximately 0.0403 Hectares (i.e 402.91 sq.mts). 85% of the total area falls under CRZ-II zone and 15% area falls outside CRZ. It constitutes violations as per CRZ notification 2011.

v. Construction of temporary fish market:

The temporary concrete structure named fish market along with public toilet has been constructed in order to facilitate the fishermen. During the visit, it was observed that no marketing activity is being carried out and same is shifted in the town. The area covered approximately 0.0593 hectares (i.e 592.43 Sq.mts). The total area falls constructed outside the CRZ area.

vi. Public toilet:

The public toilet partially falls in CRZ-II and it constitutes violation as per CRZ notification, 2011.

Structures on the bank of River Kali

vii. Construction of Adventure sports hostel building:

A single floored building has been constructed on the northern bank of Kali River beside the bridge, about 10 metres from HTL of the river. The building was constructed by Department of Youth empowerment and Sports for the conducting training of locals in water sports and allied activities. Presently the building in use by Jungle Lodges & Resorts office. Built up area of the building is 588.54 square metres. The area falls in CRZ-II , so it constitutes violation.

viii. Development of Kali river garden on existing jetty:

On southern bank of Kali river there was an existing jetty operated for three years from 1980 to 1983 used for transportation purpose as ferry line before construction of Kali River Bridge. At present the existing jetty is developed as Kali river Garden with Toilets, Children play equipments and temporary wooden structure used as canteen. KSCZMA has given clearance for Development of garden, toilet and temporary structure and for conducting water sports activities.

Some of the Photos of the location taken during inspection, Google maps of the area and CRZ maps are enclosed as Annexure-3 for kind perusal of the Hon'ble Court.

Action taken Report from Karnataka State Coastal Zone Management Authority (KSCZMA):

Based on the violations identified the Regional Director (Environment), KSCZMA, Karwar has issued show cause notice to the concerned local authorities (details of notice issued are given as Annexure 4). A detailed report was submitted by Regional Director, KSCZMA, Karwar to Principal Secretary (Ecology & Environment) vide letter dt. 03.04. 2018 & 26.-4.2018 (Copy enclosed as Annexure 5). Based on the report proposed directions under sec 5 of E(P) Act has been issued to concerned authorities.

4.2 Whether the High tide and Low tide areas of CRZ areas have been fixed with as per CRZ Notification 2011 and when they prepared the plan of identifying the violations, superimpose the CZMP plan and locate the illegal constructions

The DGPS has been used in order to locate the Geo-coordinates which is having the accuracy of less than 1mm. The maps indicating the HTL & LTL of CRZ areas and illegal constructions are given as Annexure 6. The details of structures falling in CRZ zone is tabulated below:

S.No	Site Description	Total Area (as per GIS in sq.m)	CRZ- classification	% of area in CRZ	% of area outside CRZ
1.	Adventure Sports Hostel Building	588.54	CRZ-II	100	Nil
2.	Kali river Garden	7554.63	CRZ-IA	15.17	Nil
			CRZ-IA (50m Mangrove Buffer zone)	79.78	
			CRZ-II	5.05	
3.	Rock Garden	23966.40	CRZ-II	100	Nil
4.	Ajvi Ocean (Branded food court)	13491.79	CRZ-II	79.54	20.40
5.	Drive Inn Hotel & Nelasiri	1789.28	CRZ-II	91.42	8.58
6.	Mayuraverma Vedike	402.91	CRZ-II	84.95	15.05
7.	Fish Market	592.43	Outside CRZ	Nil	100
8.	Public Toilet	45.34	CRZ-II	47.44	52.56

4.3 Ascertain the damage caused to the environment on account of such illegal constructions and assess the environment compensation for damage caused including the costs required for restoration of loss caused to the ecology.

The committee observed that there was no destruction of any trees, no existence of sand dunes as per approved CZMP & loss of ecology due to the illegal constructions. Hence there is no question of damage caused to environment on account of such illegal constructions. However, the compound walls of Rock Garden, food court are the obstacles for free flow of water during hide tide. As a disciplinary action against the illegal constructions without obtaining clearance in tune with CRZ Rules, 2011 and to discourage such illegal constructions in future, committee felt to impose compensation. The compensation is calculated using following formula:

$$EC = PI \times N \times R \times S \times LF$$

EC= Environmental Compensation

PI = Pollution Index (Taken as 10 by considering as white category)

N = no. of days of violations (from the date of issuance of first notice to date of site inspection by NGT committee)

R = A factor in rupees (minimum value 100 is considered)

S = Scale of operation (small scale = 0.5)

LF = Location factor (taken as 1.25 since the population is 63755 as per 2011 census in Karwar)

Calculation of EC for violation under CRZ 2011

S.No	Name of structure	Environmental Compensation					
		PI	N	R	S	LF	EC in Rs.
1.	Adventure Sports Hostel building	10	1885	100	0.5	1.25	Rs. 11,78,125/-
2.	Ajvi Ocean (Branded food court)	10	1501	100	0.5	1.25	Rs. 9,38,125/-
3.	Rock Garden	10	1697	100	0.5	1.25	Rs. 10,60,625/-
4.	Drive Inn hotel & Nelasiri	10	1585	100	0.5	1.25	Rs. 9,90,625/-

Note:

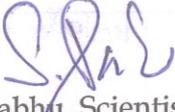
- i. EC is not calculated for Kali river garden since the development activity was taken up on existing jetty & after obtaining necessary clearances from KSCZMA
- ii. Although the Mayura verma vedike is within the CRZ-II zone but there are no records on year of establishment.
- iii. Fish markets & public toilet (partially) are outside the CRZ-II zone. At present, it is not in use.

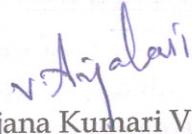
5.0 Present Status:

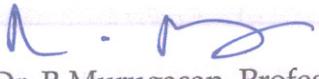
The development activities taken up on the Dr. Ravindranath Tagore beach and on the Kali River bank are in operation. Rock Garden is a famous tourist location on the beach., The Branded food court, Nelasiri building, Drive-In Hotel are catering the needs of tourists and beach visitors. The building on the bank of Kali river is in use as Jungle Lodges and office of resorts.

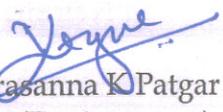
6.0 Suggestions of the Committee:

- i. During the visit, the plastic littering was observed near the beach area, therefore town municipal corporation & tourism department may be directed to maintain cleanliness in beach and make plastic free beach.
- ii. The overflow from soak-pit from the Ajvi Ocean was passing towards beach. Town municipal corporation may be directed to initiate action against defaulters.
- iii. The Environmental Compensation may be imposed on the concerned department.
- iv. Directions may be issued to concerned departments so that no such developmental activities take place in future without obtaining necessary clearance under CRZ regulations from KSCZMA.


Dr. S. Prabhu, Scientist D
MoEF& CC, Integrated Regional Office,
Bangalore


Smt. Anjana Kumari V, Scientist D
CPCB, Regional Directorate, Bangalore


Dr. R Murugasan, Professor
Institute of Remote Sensing(IRS),
Anna University, Chennai


Mr. Prasanna K Patgar
Regional Director (Environment),
Karwar, KSCZMA

Item No.01:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 225 of 2021 (SZ) &
I.A. No. 176 of 2021 (SZ)
(Through Video Conference)

IN THE MATTER OF:

Vidyadhar Durgekar,
Avalahalli.

...Applicant(s)

Versus

सत्यमेव जयते

The Chief Secretary,
Government of Karnataka,
Bengaluru and others.

...Respondent(s)

Date of hearing: 22.11.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): Mr. Vidyadhar Durgekar (party-in-person)

For Respondent(s): Mr. Rajath Jonathan Shaw represented
Mr. K. M. Darpan for R1 to R4 & R6
Mr. H. K. Vasanth for R5

ORDER

1. I.A. No. 176 of 2021 (SZ): This is an application filed by the applicant to implead the Secretary, Ministry of Environment, Forests and Climate Change (MoEF& CC), Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 100

003 and the National Project Director & Member Secretary, Society of Integrated Coastal Management (NCZMA), Ministry of Environment of Forests and Climate Change, CGO Complex, Lodhi Road, New Delhi 110 003 as additional respondents 8 and 9. They are necessary parties to the proceedings, since the question is involved in respect of preparation of Coastal Zone Management Plan (CZMP) in tune with CRZ Notification, 2019 and also violation by CRZ Notification. So the above respondents are necessary for proper consideration of the issue raised in the matter. So the application is allowed and the additional respondents 8 and 9 are impleaded. *I.A. No. 176 of 2021 (SZ)* is allowed and disposed of accordingly.

2. The Registry is directed to carry out the amendment copy of the application in the cause title
3. The applicant is directed to produce an amended copy of the application within a week and also sent copy of the amended copy of the application to the standing counsel appearing for the official respondents.
4. *O.A. No. 225 of 2021 (SZ)*: The grievance in this application is regarding the Draft Coastal Zone Management Plan (CZMP) prepared by the State of Karnataka in tune with CRZ Notification, 2019. Though objections have been raised, the same were not properly appreciated by the authorities at the time when a meeting was convened by the authorities in this regard.
5. It is also alleged in the application that large scale constructions were going on in the CRZ area without obtaining necessary permissions in Karwar Beach

and the Kali River bank in the State of Karnataka. The applicant wanted to withdraw the ill-conceived **Gazetteer Notification No.PWD 113 PSP 2013 Bengaluru dated 21.01.2016 (Annexure-A-10)** passed without the proper CRA procedure and stake holder consultation to extend the Port limit in the Karnataka Coast. So, the applicant filed this application seeking the following reliefs:-

1. To direct the respondents 1, 3, 4, 5 and 6 (CZMA of Government of Karnataka) to cancel or withdraw the ill-conceived Draft CZMP 2019 of Karnataka Karwar Coast till all the ESA and the CVCA with Biodiversity are marked and notified as per law conducting the Study and Consultation process and considering Karwar Coast as a CVCA. ESA under 3.1 of CRZ Notification 2019 and other zones as per the all the provisions of CRZ Notification 2019. And maintain the interim relief till this prayer is complied.
2. Direct the Respondents 1,3,4,5 and 6 of Coastal Zone Management Authority, Government of Karnataka and District Commissioner of Karwar to order demolition of all the illegal construction in violation of the CRZ Laws on the Karwar Beach and the Kali river bank.
3. Direct the respondents 1 and 2 to withdraw the ill-conceived gazetteer notification no. PWD 113 PSP 2013 Bengaluru dated 21.01.2016 (Annexure-A-10) passed without the proper CRZ procedure and stake holder consultation to extend the Port limit in the Karnataka coast.
4. Direct the respondents National Centre for Sustainable Coastal Management to ensure judicious effort ethically and as per law in preparing the CZMP and to mark the measure of the complete distance of 500 mtrs on the Coast of Karwar beach and divide with accuracy of measure of the distance

of each CRZ Zones on the CZMP.

6. As regards, prayer no. 1 is concerned, it is a premature one and only draft Notification was issued and after considering the objections raised by the public, it is for the authorities to finalise the same and at that time the applicant will be getting an opportunity to challenge the same before the appropriate forum. So at this stage, it is a premature one and the same cannot be granted.
7. As regards prayer no. 3 is concerned, the Notification under challenge was issued in the year 2016 and any challenge can be taken before the National Green Tribunal within a period of six months from the date of first cause of action arose with the extended period of sixty (60) days. The Notification is of the year 2016. The applicant is not entitled to challenge the same after lapse of nearly five (5) years.
8. As regards reliefs 1 and 3, this Tribunal cannot grant relief, but the right of the applicant to challenge the same if permissible, at appropriate time before the appropriate forum is left open.
9. As regards prayer no.2 & 4 are concerned (Wrongly shown as prayer no. 2 again), this Tribunal can consider those aspects as the violations have been alleged in respect of certain constructions made in violation of the CRZ Notification. So the application is admitted only to the extent of prayer no. 2 & 4 as the allegations were made out a substantial question of environment which will have to be considered by this Tribunal. So the application is

admitted only the above limited extent.

10. Issue notice to the respondents by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and produce proof of service on them by filing proof of affidavit as per rules.
11. The applicant is also directed to serve an amended copy of the application to the standing counsel appearing for respondents in advance within a week and produce proof of such service, so as to enable them to get instructions and to file their independent statement regarding the allegations made in the application.
12. The applicant is also directed to produce necessary requisite along with amended copy of the application, postal cover and the necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to the respondents through Tribunal, to ensure service on them and to proceed against them, if they did not appear in their absence in accordance with law.
13. In order to ascertain the allegations of illegal construction in Coastal Regulation Zone of Karwar Beach and Kali river bank, we feel it appropriate to appoint a Joint Committee consisting of (1) a Senior Officer/ Scientist from Ministry of Environment Forests and Climate Change (MoEF &CC), Integrated Regional Office, Bangalore, (2) a Senior Officer from Karnataka Coastal Zone Management Authority (KCZMA) and (3) a Senior Officer/Scientist from Indian Institute of Remote Sensing (IRS), Anna

University Campus, Chennai to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

14. The committee is directed to ascertain as to:

- i) Whether the any construction has been made in these areas in violation of the CRZ Notification, 2011 & 2019 and if so, what is the nature of action taken against such illegal construction,
- ii) Whether the high tide and low tide lines of CRZ area have been fixed with as per CRZ Notification 2011 and when they prepared the plan of identifying the violation, they are directed to superimpose the CZMP Plan and locate the illegal constructions and then submit a report to this Tribunal,
- iii) Ascertain the damage caused to the environment on account of such illegal constructions and assess the environmental compensation for damage caused including the costs required for restoration of loss caused to ecology.

15. The Karnataka State Coastal Zone Management Authority (KSCZMA) will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.

16. The applicant is directed to serve a set of papers to the members of the Committee within a week, so as to enable them to comply with the direction without delay.
17. The Committee is also directed to submit the report to this Tribunal on or before **24.12.2021** by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
18. The Registry is directed to communicate this order along with the amended copy of the application to the members of the committee and also to the official respondents immediately through e-mail, so as to enable them to comply with the direction for filing independent response as well as report directed by this Tribunal.
19. For appearance of parties, filing their independent response and also for consideration of report, post on **24.12.2021**.

.....J.M.
(Justice K. Ramakrishnan)

Sd/--

.....E.M.
(Dr. K. Satyagopal)

O. A. No.225/2021, (SZ) &
I.A. No. 176 Of 2021 (SZ)
22.11.2021, Sr.

Item No.03 & 04:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 225 of 2021 (SZ) &
I.A. No. 188 of 2021 (SZ)
(Through Video Conference)

IN THE MATTER OF:

Vidyadhar Durgekar,
Avalahalli.

...Applicant(s)

Versus

The Chief Secretary,
Government of Karnataka,
Bengaluru and others.

...Respondent(s)

With

Review Application No. 13 of 2021 (SZ) In
Original Application No. 225 of 2021 (SZ)

Vidyadhar Durgekar,
Avalahalli.

...Applicant(s)

Versus

The Chief Secretary,
Government of Karnataka,
Bengaluru and others.

...Respondent(s)

Date of hearing: 14.12.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Vidyadhar Durgekar (party-in-person)

For Respondent(s): Mr. Rajath Jonathan Shaw represented
Mr. K. M. Darpan for R1 to R4 & R6
Mr. Rajat Jonathan Shaw represented
Mr. H. K. Vasanth for R5
Mrs. Sumathi for R7, R8 & R9

ORDER

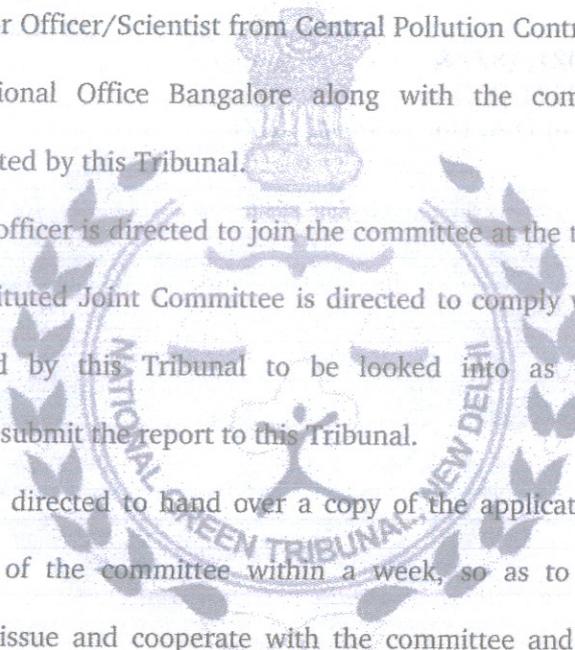
1. The above cases have been taken up today for consideration of Review Application No. 13 of 2021 (SZ) filed by the applicant to review the order dated 22.11.2021 as he has got some objection regarding the constitution of the committee with some members, namely, the Karnataka State Coastal Zone Management Authority (KSCZMA). He wanted to substitute them with some Central agency and also with any officer/Scientist from Central Pollution Control Board (CPCB), Indian Institute of Technology (IIT), Madras or Indian Institute of Science, Bangalore due to the fact, that according to the applicant, the Karnataka State Coastal Zone Management Authority (KSCZMA) is dormant in not taking an action against the violators, there is no other personal bias alleged for the authorities and not having case that they will not comply with the directions of this Tribunal.
2. Further if there is any allegation of violations of CRZ notification, then, it is for the Karnataka State Coastal Zone Management Authority (KSCZMA) to look into the violation and to take action. So they cannot said to be an interested person in perpetrating the violation as alleged by the applicant.
3. However, we feel that the Senior Officer/Scientist from Central Pollution Control Board (CPCB), Integrated Regional Office, Bangalore can also be added as additional member in the Committee, though the Ministry of Environment, Forests and Climate Change (MoEF&CC) another Central agency is already in the committee they can assist to assess the damage and compensation as directed by this Tribunal. So we are not inclined to accept the prayer for removing the Member of Karnataka State Coastal Zone Management Authority (KSCZMA) from the Committee, but at the same time we are inclined to add one more Member from Central Pollution Control Board (CPCB), Integrated Regional Office Bangalore as an additional member along with the existing

Member. So a Senior Officer/Scientist from Central Pollution Control Board (CPCB), Integrated Regional Office, Bangalore is also included in the committee as additional member and the committee is re-constituted with the newly added Member accordingly. With the above observation and direction **Review Application No. 13 of 2021 (SZ)** is disposed of accordingly.

4. **Original Application No. 225 of 2021 (SZ):**

Review Application No. 13 of 2021 (SZ) is disposed of with certain observation and direction.

5. The committee is constituted by this Tribunal with one more Member added, namely, a Senior Officer/Scientist from Central Pollution Control Board (CPCB), Integrated Regional Office Bangalore along with the committee members already constituted by this Tribunal.
6. The above said officer is directed to join the committee at the time of inspection and the reconstituted Joint Committee is directed to comply with the terms of reference issued by this Tribunal to be looked into as per order dated 22.11.2021 and submit the report to this Tribunal.
7. The applicant is directed to hand over a copy of the application to the newly added member of the committee within a week, so as to enable them to understand the issue and cooperate with the committee and submit a report without delay.
8. The committee is directed to submit the report to this Tribunal on or before **12.01.2022** by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
9. The Registry is directed to communicate this order to the official respondents and also to the members of the modified committee and separate communication to the Central Pollution Control Board (CPCB), Integrated



Regional Office, Bangalore along with the previous order, copy of the application and also present order, so as to enable them to comply with the direction.

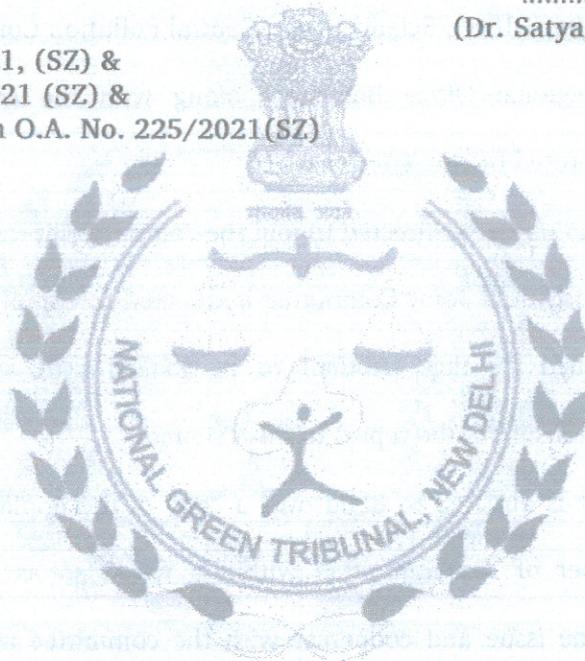
10. For appearance of parties, completion of pleadings and also for consideration of report, post on **12.01.2022**.

.....J.M.
(Justice K. Ramakrishnan)

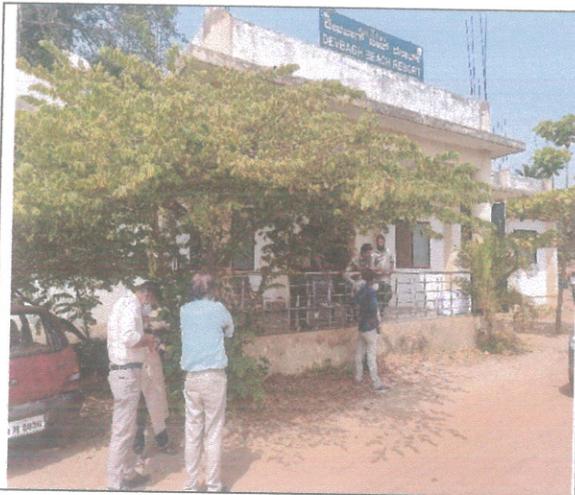
Sd/--

.....E.M.
(Dr. Satyagopal Korlapati)

O. A. No.225/2021, (SZ) &
I.A. No. 188 of 2021 (SZ) &
R.A. 13 of 2021 in O.A. No. 225/2021(SZ)
14.12.2021, Sr.



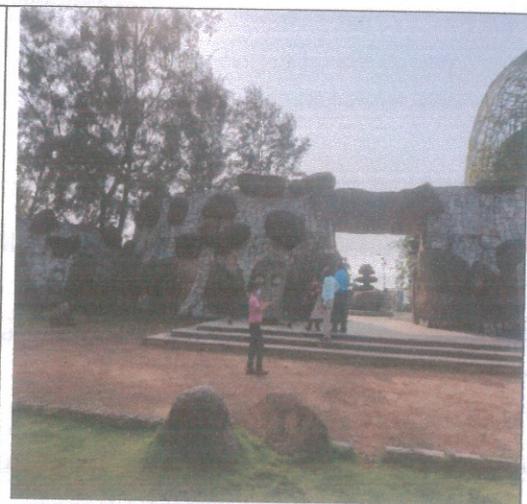
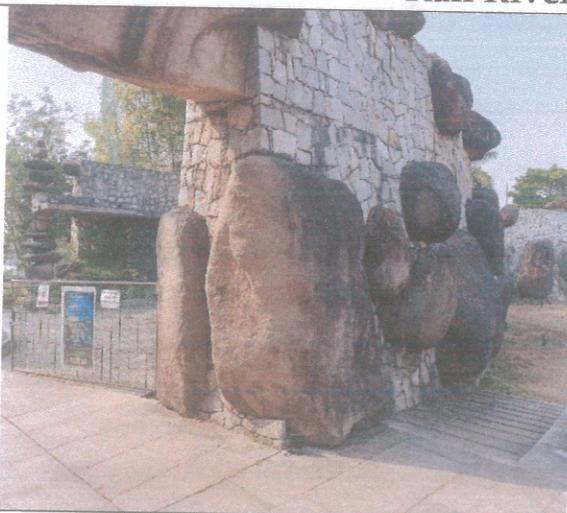
Photos during site visit of Committee



Adventure Sports Hostel



Kali River Garden



Rock Garden



Ajvi Ocean (Branded Food Court)



Drive Inn Hotel & Nelasiri



Mayuravarma Vedike



Fish Market & Public Toilet

S.No	Date of issue of show cause	Department	Details of show cause	Response to show cause, if any
1.	30-11-2016	Department of Youth Empowerment & Sports	To get direction under Sec. 5 of E(P) Act 1986 dtd:30-11-2016	Proposal submitted by the Department of Youth Empowerment & Sports to get NOC.
2	12-05-2017	Sri. Roshan Pinto Proprietor, Leisure Routes Mangalore.	Started work when proposal pending for approval	Started the garden and basic facility like toilet work and requested to speed issue of NOC in letter dtd: 18-05-2017(Proposal submitted in 16-11-2016)
3	06-06-2017	Project Manager, Zilla Nirmiti Kendra, Karwar	Rock Garden work started without CRZ approval	Proposal submitted by Additional DC, Member Secretary, Dr. Ravindranath Tagore Beach Development & Protection Committee on 22-12-2017 to issue CRZ NOC
4	19-12-2017	Sri. Rajesh Kamat (Successful Tenderer) & to Additional DC, Member Secretary, Dr. Ravindranath Tagore Beach Development & Protection Committee	Started the food court construction work	Proposal submitted by Additional DC, Member Secretary, Dr. Ravindranath Tagore Beach Development & Protection Committee on 22-12-2017 to issue CRZ NOC

5	26-9-2017 & 31-10-2017	Town Municipality, Karwar	Construction of Nelasiri building adjacent to Drive In Hotel started without CRZ approval, so to take action against the violator	No response received from Town Municipality, Karwar. Proposal submitted by Additional DC, Member Secretary, Dr. Ravindranath Tagore Beach Development & Protection Committee on 22-12-2017 to issue CRZ NOC
6	12-06-2018	Additional DC, Member Secretary, Dr. Ravindranath Tagore Beach Development & Protection Committee	Notice of Proposed Direction under Section 5 of the H(P) Act, 1986 for taking up Construction of Rock Garden, Construction of building adjacent to Drive in Hotel & Construction of Branded Food Court	Reply submitted on 29-06-2018 claiming that they are renovating, strengthening and modernization of existing structures before 1991. But no documents before 1991 are not provided.

Note: Copies of notice issued are enclosed as Appendix



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಪರಿಸರ ಭವನ, ಹಬ್ಬುವಾಡಾ,
ಕಾರವಾರ-581306 ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ನಿ.ಉಲ್ಲಂಘನೆ/2018-19/3
ಇವರಿಗೆ,

ದಿನಾಂಕ: 3/4/2018

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು,
(ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ)
ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ ಇಲಾಖೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ನಾಶವಾಗುತ್ತಿರುವ ಕಾರವಾರ ಕಡಲ ತೀರವನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1) ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ ಸಭೆ,
ದಿನಾಂಕ: 15-02-2018ರ ನಡವಳಿಯ ನಿರ್ದೇಶನದಂತೆ.
- 2) ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಅಪಜೀ 06 ಸಿಆರ್‌ಝೆಡ್, ದಿನಾಂಕ:07/09/2017.
- 3) ಈ ಕಛೇರಿ ನೋಟಿಸ್ ಪತ್ರ ಸಂಖ್ಯೆ:ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ನೋಟಿಸ್/2017-18/386
ದಿನಾಂಕ: 06-06-2017.
- 4) ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 14-07-2017.
- 5) ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 07-02-2018.
- 6) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ಹೋಟೆಲ್ ಉಲ್ಲಂಘನೆ/2017-18/841,
ದಿನಾಂಕ:26-9-2017.
- 7) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ಹೋಟೆಲ್ ಉಲ್ಲಂಘನೆ/2017-18/929,
ದಿನಾಂಕ:31-10-2017.
- 8) ಈ ಕಛೇರಿ ನೋಟಿಸ್ ಪತ್ರ ಸಂಖ್ಯೆ:ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ನಿ. ಉಲ್ಲಂಘನೆ/2017-
18/208, ದಿನಾಂಕ: 19-12-2017.
- 9) ಶ್ರೀ. ರಾಜೇಶ ಎಸ್. ಕಾಮತ್, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 29-01-2018.
- 10) ಯುವಜನ ಸೇವಾ ಇಲಾಖೆ, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 25-01-2016.
- 11) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ದಾ.ಪ./2016-17/520, ದಿನಾಂಕ:
30-11-2016.
- 12) ಯುವಜನ ಸೇವಾ ಇಲಾಖೆ, ಕಾರವಾರ ರವರ ಪತ್ರ ದಿನಾಂಕ:28-12-2017.
- 13) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/2017-18/286, ದಿನಾಂಕ:
05-1-2018.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1) ರಂತೆ ದಿನಾಂಕ: 15-02-2018 ರಂದು ನಡೆದ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ ಸಭೆಯಲ್ಲಿ ಉಲ್ಲೇಖ ಪತ್ರ(2) ರಲ್ಲಿ ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕಟ್ಟಡಗಳು ನಿರ್ಮಾಣವಾಗಿದ್ದು, ಇದರಿಂದ ನಾಶವಾಗುತ್ತಿರುವ ಕಾರವಾರ ಕಡಲ ತೀರವನ್ನು ಸಂರಕ್ಷಿಸುವಂತೆ ನೀಡಿರುವ ಲೀಗಲ್ ನೋಟಿಸ್ ಪ್ರಕಾರ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ವರದಿ ನೀಡಲು ನಿರ್ದೇಶನ ನೀಡಿದಂತೆ, ಈ ಕೆಳಗಿನಂತೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದೆ.

ಮೊದಲನೆಯದಾಗಿ ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗೆ ಈ ಕಛೇರಿಯಿಂದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ

ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖ ಪತ್ರ(3)ರಂತೆ ದಿನಾಂಕ:06-06-2017 ರಂದು ಈ ಕಛೇರಿಯಿಂದ ಯೋಜನಾ ವ್ಯವಸ್ಥಾಪಕರು, ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ, ಕಾರವಾರ ರವರಿಗೆ ನೋಟಿಸ್ ನೀಡಿ, ಸದರಿ ಕಾಮಗಾರಿಗೆ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯಲು ಈ ಕಛೇರಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ, ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿತ್ತು.

ಸದರಿ ವಿಷಯವಾಗಿ ಉಲ್ಲೇಖ ಪತ್ರ(4) ರಲ್ಲಿ ದಿನಾಂಕ: 14-07-2017ರಂದು CRZ ಅನುಮತಿ ಕೋರಿ ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ನೀಡಿದ್ದು ಇರುವುದಿಲ್ಲ.ಈ ಕುರಿತು ಹಲವಾರು ಬಾರಿ ದಾಖಲೆ ಅಪೂರ್ಣವಿರುವ ಬಗ್ಗೆ ದೂರವಾಣಿ ಮೂಲಕ ಸೂಚಿಸಿದ್ದು ಇರುತ್ತದೆ. ನಂತರದಲ್ಲಿ ಉಲ್ಲೇಖ ಪತ್ರ(5)ರಂತೆ ದಿನಾಂಕ: 07-02-2018 ರಂದು ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ ಕಾರವಾರ ಇವರು, ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಯೋಜನೆಯ ಅಂದಾಜು ವೆಚ್ಚ ಪಟ್ಟಿ, ಯೋಜನೆಯ ವಿನ್ಯಾಸ ಮತ್ತು ಅನುಬಂಧ-IV ಅರ್ಜಿಯನ್ನು ಭರ್ತಿಮಾಡಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲು ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-I ಮತ್ತು ಭಾಗಶಃ ವಲಯ-II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು (ನಕ್ಷೆ ಲಗತ್ತಿಸಿದೆ), ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಇದ್ದು, ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಒಂದು ವೇಳೆ ಸದರಿ ಕಟ್ಟಡಗಳು 1990 ಕ್ಕಿಂತ ಪೂರ್ವದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದ ಕಟ್ಟಡಗಳು ಆಗಿದ್ದರೆ, ಪುನರ್ನಿರ್ಮಾಣ ಮತ್ತು ರಿಪೇರಿಗೆ ಮಾತ್ರ ಅವಕಾಶ ಇರುತ್ತದೆ. ಆದರೆ ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 1990 ಕ್ಕಿಂತ ಪೂರ್ವದಲ್ಲಿ ಇದ್ದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳು ಇರುವುದಿಲ್ಲ.

ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಹೋಟೆಲ್ ಡ್ರೈವ್-ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಈ ಕಛೇರಿಗೆ ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವಿಷಯವಾಗಿ ಅನುಮತಿ ಇಲ್ಲದೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ ನಗರಸಭೆ ಆಯುಕ್ತರು ಕಾರವಾರ ರವರಿಗೆ ಉಲ್ಲೇಖ ಪತ್ರ(6) ರಂತೆ ದಿನಾಂಕ: 26-09-2017 ರಂದು ಪತ್ರ ಬರೆದಿದ್ದು, ಅನುಮತಿ ಇಲ್ಲದೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವವರ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು, ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಸದರಿಯವರು ಈ ವಿಷಯದ ಕುರಿತು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿದ್ದು ಇರುವುದಿಲ್ಲ.ಮುಂದುವರೆದು ಉಲ್ಲೇಖ ಪತ್ರ(7)ರಲ್ಲಿ ದಿನಾಂಕ: 31-10-2017 ರಂದು ಸದರಿ ವಿಷಯವಾಗಿ ನೆನಪೋಲೆಯನ್ನು ನೀಡಿದ್ದು, ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ವರದಿಯನ್ನು ಅತಿ ಶೀಘ್ರವಾಗಿ ಸಲ್ಲಿಸಲು ತಿಳಿಸಿದ್ದು ಇರುತ್ತದೆ. ಆದರೆ ಸದರಿಯವರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

ಸದರಿ ಮೇಲೆ ನಮೂದಿಸಿರುವ ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಿರುವ ಡ್ರೈವ್-ಇನ್ ಹೋಟೆಲ್ ಇರುವ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-I ಮತ್ತು ಭಾಗಶಃ ವಲಯ-II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಪ್ರಸ್ತುತ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡವೂ ಸಹ ವಲಯ-II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಇದ್ದು, ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಕಾರಣ ಇದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ.

ಶ್ರೀ. ರಾಜೇಶ ಎಸ್. ಕಾಮತ್, ಮಹಾಲ್ಯಕ್ಷ್ಮಿ ಎಲೆಕ್ಟ್ರಾನಿಕ್ಸ್, ಕೋಡಿಬಾಗ, ಕಾರವಾರ ಇವರು ಕರಾವಳಿ ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಕರಾವಳಿ

--3--

ನಿಯಂತ್ರಣ ವಲಯದ ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿದ್ದು ಇರುವುದಿಲ್ಲ. ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಕುರಿತು ಶ್ರೀ. ರಾಜೇಶ ಎಸ್. ಕಾಮತ್ ರವರನ್ನು ವಿಚಾರಿಸಲಾಗಿ ಸದರಿಯವರು ಈ ಪ್ರದೇಶದಲ್ಲಿ ಬ್ರಾಂಡ್ ಆಹಾರಗಳ ಮಳಿಗೆ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲತೀರ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಗುತ್ತಿಗೆ ಪಡೆದುಕೊಂಡಿದ್ದು, ಸದರಿಯವರು ನೀಡಿದ ಅನುಮತಿ ಮೇರೆಗೆ ಬ್ರಾಂಡ್ ಆಹಾರಗಳ ಮಳಿಗೆ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಕಾರಣ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದನ್ನು, ಸ್ಥಗಿತಗೊಳಿಸಿ, ಖುಲ್ಲಾಪಡಿಸಿ ಸದರಿ ಸ್ಥಳವನ್ನು ಯಾಥಾಸ್ಥಿತಿಗೆ ಮರಳಿಸುವಂತೆ ಉಲ್ಲೇಖ ಪತ್ರ(8)ರಲ್ಲಿ ದಿನಾಂಕ: 19-12-2017 ರಂದು ನೋಟಿಸ್ ನೀಡಿದ್ದು ಇರುತ್ತದೆ ಮತ್ತು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಕಡಲತೀರ ಅಭಿವೃದ್ಧಿ ಸಮಿತಿಗೆ ಕರಾರನ್ನು ರದ್ದುಪಡಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ.

ನಂತರದಲ್ಲಿ ಸದರಿಯವರು ದಿನಾಂಕ: 29-01-2018 ರಂದು ಉಲ್ಲೇಖ ಪತ್ರ(9)ರಂತೆ ಕಾರವಾರ ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲತೀರದಲ್ಲಿ ಆಹಾರ ಮಳಿಗೆಯೊಂದಿಗೆ, ಕಡಲತೀರದಲ್ಲಿರುವ ಹಿಂದಿನ ತಾರಾಯಲ ಕಟ್ಟಡದ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿ ತಾತ್ಕಾಲಿಕ ಕಟ್ಟಡ ಮತ್ತು ಶೌಚಾಲಯ ನಿರ್ಮಿಸಲು ಅನುಮತಿ ನೀಡಬೇಕಾಗಿ ಕೋರಿರುತ್ತಾರೆ ಹಾಗೂ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 1990 ಕ್ಕಿಂತ ಪೂರ್ವದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡಗಳು ಇದ್ದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು ಇರುವುದಿಲ್ಲ.

ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-I ಮತ್ತು ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಇರುತ್ತದೆ. ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಕಾರಣ ಇದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ.

ಮುಂದುವರೆದು ಕಡಲ ತೀರ ಪ್ರದೇಶದಲ್ಲಿ ಈ ಹಿಂದೆ ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ನಿರ್ಮಿಸಲಾಗಿದ್ದು, ಸದರಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಲು ಯಾವುದೇ ಅನುಮತಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ.

ಅದೇ ರೀತಿ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ ಕಾರವಾರ ರವರು ಕಾರವಾರ ತಾಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ 6ಅ1ಅ ರಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸಾರ್ವಜನಿಕರಿಗೆ ತರಬೇತಿ ನೀಡಲು ವಸತಿ ನಿಲಯದ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು, ದಿನಾಂಕ: 25-06-2016 ರಂದು ಉಲ್ಲೇಖ ಪತ್ರ(10)ರಂತೆ ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಸದರಿಯವರು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಾಖಲೆಗಳು ಅಪೂರ್ಣವಾಗಿದ್ದು, ದಿನಾಂಕ: 30-11-2016 ರಂದು ಉಲ್ಲೇಖ ಪತ್ರ(11)ರಲ್ಲಿ ಈ ಕಛೇರಿಯಿಂದ ಸಂಪೂರ್ಣ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಪತ್ರ ಬರೆಯಲಾಗಿತ್ತು.

ನಂತರದಲ್ಲಿ ಸದರಿ ವಿಷಯವಾಗಿ ಈ ಕಛೇರಿಯಿಂದ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ, ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಬರುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು ಇರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಹಾಗೂ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಆ ವೇಳೆ ಸದರಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಲು ಪ್ರಾರಂಭಿಸಿದ್ದು, ಮುಕ್ತಾಯದ ಹಂತದಲ್ಲಿ ಇರುವುದು ಕಂಡುಬರುತ್ತಿದೆ.

ಈ ರೀತಿಯಾಗಿ ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ.

ಸದರಿ ವಿಷಯವಾಗಿ ಉಲ್ಲೇಖ ಪತ್ರ(12)ರಂತೆ ದಿನಾಂಕ:28-12-2017 ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಅನುಭಂದ-IV ರಲ್ಲಿ ಅರ್ಜಿ, ಆರ್.ಟಿ.ಸಿ., ಕಟ್ಟಡ ನಕ್ಷೆ ಮತ್ತು ಸದರಿ ಕಟ್ಟಡದ ಅಂದಾಜು ವೆಚ್ಚದ ದಾಖಲೆಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಯೋಜನಾ ವರದಿ ಮತ್ತು ಅರ್ಜಿ ಪರಿಷ್ಕರಣಾ ಶುಲ್ಕ ಭರ್ತಿ ಮಾಡಲು ಉಲ್ಲೇಖ ಪತ್ರ(13)ರಲ್ಲಿ ದಿನಾಂಕ:05-01-2018 ರಂದು ಈ ಕಛೇರಿಯಿಂದ ಪತ್ರ ಬರೆಯಲಾಗಿದೆ.

ಸದರಿ ಕಟ್ಟಡವನ್ನು ಪ್ರಸ್ತುತ ಜಂಗಲ್ ಲಾಡ್ಜ್ & ರಿಸಾರ್ಟ್ ಲಿಮಿಟೆಡ್ ದೇವಬಾಗ ಇವರಿಗೆ ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಗುತ್ತಿಗೆ ಆಧಾರದ ಮೇಲೆ ನೀಡಲಾಗಿದ್ದು, ಸದರಿಯವರ ಉಪಯೋಗದಲ್ಲಿ ಇರುತ್ತದೆ.

ಮುಂದುವರೆದು ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಿದ್ದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗದಲ್ಲಿ ಕಟ್ಟಡವನ್ನು ಮತ್ತು ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ನಿರ್ಮಿಸಲಾಗಿದ್ದು ಸದರಿ ಪ್ರದೇಶವೂ ಸಹ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಬರುತ್ತಿದ್ದು ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ.

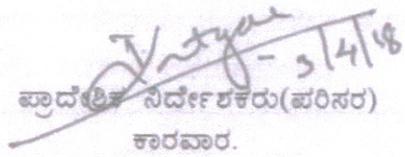
ಈ ಮೇಲೆ ನಮೂದಿಸಿರುವ ಎಲ್ಲಾ ಕಟ್ಟಡಗಳನ್ನು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿದ್ದು, ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ ಇರುವುದರಿಂದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2011ರ ಅಧಿಸೂಚನೆಯ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆ ಆಗಿರುತ್ತದೆ ಎಂಬ ವರದಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಮತ್ತು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಗೌರವಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಅಡಕ:1) ಉಲ್ಲೇಖ ಪತ್ರ 3,6,7,8&11 ರ ಪ್ರತಿ

2) CRZ ನಕ್ಷೆ

3) ಕಡಲ ತೀರ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿ ಪ್ರತಿ.


ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ)
ಕಾರವಾರ.



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಪರಿಸರ ಭವನ, ಹಬ್ಬುವಾಡಾ,

ಕಾರವಾರ-581306 ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಪ್ರಾನಿಪ/ಕನಿವ/ನಿ.ಉಲ್ಲಂಘನೆ/2017-18 /66

ದಿನಾಂಕ: 26 /4 /2018

ಇವರಿಗೆ,

ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು,

(ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ)

ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ,

ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ನಾಶವಾಗುತ್ತಿರುವ ಕಾರವಾರ ಕಡಲ ತೀರವನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1) ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ ಸಭೆಯ ನಿರ್ದೇಶನ ದಿನಾಂಕ: 15-02-2018.

2) ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಅಪಜೀ 06 ಸಿಆರ್‌ಝೆಡ್, ದಿನಾಂಕ:07/09/2017.

3) ಈ ಕಛೇರಿ ನೋಟಿಸ್ ಪತ್ರ ಸಂಖ್ಯೆ:ಪ್ರಾನಿಪ/ಕನಿವ/ನೋಟಿಸ್/2017-18/386 ದಿನಾಂಕ: 06-06-2017.

4) ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 14-07-2017.

5) ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 07-02-2018.

6) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ಹೋಟೆಲ್ ಉಲ್ಲಂಘನೆ/2017-18/841, ದಿನಾಂಕ:26-9-2017.

7) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ಹೋಟೆಲ್ ಉಲ್ಲಂಘನೆ/2017-18/929, ದಿನಾಂಕ:31-10-2017.

8) ಈ ಕಛೇರಿ ನೋಟಿಸ್ ಪತ್ರ ಸಂಖ್ಯೆ:ಪ್ರಾನಿಪ/ಕನಿವ/ನಿ. ಉಲ್ಲಂಘನೆ/2017-18/208, ದಿನಾಂಕ: 19-12-2017.

9) ಶ್ರೀ. ರಾಜೇಶ ಎಸ್. ಕಾಮತ್, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 29-01-2018.

10) ಯುವಜನ ಸೇವಾ ಇಲಾಖೆ, ಕಾರವಾರ ರವರ ಅರ್ಜಿ ದಿನಾಂಕ: 25-01-2016.

11) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ದಾ.ಪ./2016-17/520, ದಿನಾಂಕ: 30-11-2016.

12) ಯುವಜನ ಸೇವಾ ಇಲಾಖೆ, ಕಾರವಾರ ರವರ ಪತ್ರ ದಿನಾಂಕ:28-12-2017.

13) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/2017-18/286, ದಿನಾಂಕ: 05-1-2018.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1) ರಂತೆ ದಿನಾಂಕ: 15-02-2018 ರಂದು ನಡೆದ ಕರಡು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ ಸಭೆಯಲ್ಲಿ ಉಲ್ಲೇಖ ಪತ್ರ (2) ರಲ್ಲಿ ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕಟ್ಟಡಗಳು ನಿರ್ಮಾಣವಾಗಿದ್ದು, ಇದರಿಂದ

..2..

ನಾಶವಾಗುತ್ತಿರುವ ಕಾರವಾರ ಕಡಲ ತೀರವನ್ನು ಸಂರಕ್ಷಿಸುವಂತೆ ನೀಡಿರುವ ಲೀಗಲ್ ನೋಟಿಸ್ ಪ್ರಕಾರ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ವರದಿ ನೀಡಲು ನಿರ್ದೇಶನ ನೀಡಿದಂತೆ, ಈ ಕೆಳಗಿನಂತೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದೆ.

1. ರಾಕ್ ಗಾರ್ಡನ್:

ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ವಿಚಾರಿಸಲಾಗಿ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರದಿಂದ ಕೈಗೊಳ್ಳಲಾಗಿದ್ದು, ದಿನಾಂಕ: 20-2-2017ರಂದು ನಡೆದ ಸಭೆಯಲ್ಲಿ ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿಯಡಿ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಅನುಮೋದನೆ ನೀಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಕಾಮಗಾರಿಗೆ ಈ ಕಛೇರಿಯಿಂದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖ ಪತ್ರ(3)ರಂತೆ ದಿನಾಂಕ:06-06-2017 ರಂದು ಈ ಕಛೇರಿಯಿಂದ ಯೋಜನಾ ವ್ಯವಸ್ಥಾಪಕರು, ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ, ಕಾರವಾರ ರವರಿಗೆ ನೋಟಿಸ್ ನೀಡಿ, ಸದರಿ ಕಾಮಗಾರಿಗೆ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯಲು ಈ ಕಛೇರಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ, ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿತ್ತು.

ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-I ಮತ್ತು ಭಾಗಶಃ ವಲಯ-II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಇದ್ದು, ಪ್ಯಾರಾ 8.I.CRZ-I ಮತ್ತು 8.II CRZ II (ii) ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಒಂದು ವೇಳೆ ಸದರಿ ಕಟ್ಟಡಗಳು 1990 ಕ್ಕಿಂತ ಪೂರ್ವದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದು ಕಟ್ಟಡಗಳು ಆಗಿದ್ದರೆ, ಪುನರ್ನಿರ್ಮಾಣ ಮತ್ತು ರಿಪೇರಿಗೆ ಮಾತ್ರ ಅವಕಾಶ ಇರುತ್ತದೆ. ಆದರೆ ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 1990 ಕ್ಕಿಂತ ಪೂರ್ವದಲ್ಲಿ ಇದ್ದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳು ಇರುವುದಿಲ್ಲ.

ಸದರಿ ವಿಷಯವಾಗಿ ಉಲ್ಲೇಖ ಪತ್ರ(4) ರಲ್ಲಿ ದಿನಾಂಕ: 14-07-2017ರಂದು CRZ ಅನುಮತಿ ಕೋರಿ ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ನೀಡಿದ್ದು ಇರುವುದಿಲ್ಲ. ಈ ಕುರಿತು ಹಲವಾರು ಬಾರಿ ದಾಖಲೆ ಅಪೂರ್ಣವಿರುವ ಬಗ್ಗೆ ದೂರವಾಣಿ ಮೂಲಕ ಸೂಚಿಸಿದ್ದು ಇರುತ್ತದೆ. ನಂತರದಲ್ಲಿ ಉಲ್ಲೇಖ ಪತ್ರ(5)ರಂತೆ ದಿನಾಂಕ: 07-02-2018 ರಂದು ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ ಕಾರವಾರ ಇವರು, ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಯೋಜನೆಯ ಅಂದಾಜು ವೆಚ್ಚ ಪಟ್ಟಿ, ಯೋಜನೆಯ ವಿನ್ಯಾಸ ಮತ್ತು ಅನುಬಂಧ-IV ಅರ್ಜಿಯನ್ನು ಭರ್ತಿಮಾಡಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಪ್ರಸ್ತುತ ಸದರಿ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿದ್ದು ರಾಕ್‌ಗಾರ್ಡನ್ ಉದ್ಘಾಟನೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

2. ಡ್ರೈವ್-ಇನ್ ಹೋಟೆಲ್ ಮತ್ತು ನೆಲಸಿರಿ ಉತ್ತರಕನ್ನಡ ಉತ್ಪನ್ನಗಳ ಮಾರಾಟ ಮಳಿಗೆ ಕಟ್ಟಡ:

ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಹೋಟೆಲ್ ಡ್ರೈವ್-ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಈ ಕಛೇರಿಗೆ ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವಿಷಯವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಸದರಿ ಡ್ರೈವ್-ಇನ್ ಹೋಟೆಲನ್ನು ಈ ಹಿಂದೆಯೇ ನಿರ್ಮಿಸಲಾಗಿದ್ದು ಪ್ರಸ್ತುತ ಉತ್ತರ ಕನ್ನಡ ಉತ್ಪನ್ನಗಳ ಮಾರಾಟಕ್ಕಾಗಿ

ಅದಕ್ಕೆ ಹೊಂದಿಕೊಂಡು ಇನ್ನೊಂದು G+2 ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಲು ದಿನಾಂಕ 20-2-2017ರಂದು ಸಹದ ಸಭೆಯಲ್ಲಿ ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಅನುಮೋದನೆ ನೀಡಲಾಗಿರುತ್ತದೆ. ಅನುಮತಿ ಇಲ್ಲದೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ ನಗರಸಭೆ ಆಯುಕ್ತರು ಕಾರವಾರ ರವರಿಗೆ ಉಲ್ಲೇಖ ಪತ್ರ(6) ರಂತೆ ದಿನಾಂಕ: 26-09-2017 ರಂದು ಪತ್ರ ಬರೆದಿದ್ದು, ಅನುಮತಿ ಇಲ್ಲದೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವವರ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು, ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಸದರಿಯವರು ಈ ವಿಷಯದ ಕುರಿತು ಯಾವುದೇ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು ಇರುವುದಿಲ್ಲ. ಮುಂದುವರೆದು ಉಲ್ಲೇಖ ಪತ್ರ(7)ರಲ್ಲಿ ದಿನಾಂಕ: 31-10-2017 ರಂದು ಸದರಿ ವಿಷಯವಾಗಿ ನೆನಪೋಲೆಯನ್ನು ನೀಡಿದ್ದು, ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ವರದಿಯನ್ನು ಅತಿ ಶೀಘ್ರವಾಗಿ ಸಲ್ಲಿಸಲು ತಿಳಿಸಿದ್ದು ಇರುತ್ತದೆ. ಆದರೆ ಸದರಿಯವರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

ಸದರಿ ಮೇಲೆ ನಮೂದಿಸಿರುವ ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಿರುವ ಡ್ರೈವ್-ಇನ್ ಹೋಟೆಲ್ ಇರುವ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-1 ಮತ್ತು ಭಾಗಶಃ ವಲಯ-2 ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಪ್ರಸ್ತುತ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡವೂ ಸಹ ವಲಯ-2 ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಇದ್ದು, ಪ್ಯಾರಾ 8.I.CRZ-I ಮತ್ತು 8.II CRZ II (ii) ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಕಾರಣ ಇದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ. ಪ್ರಸ್ತುತ 2 ಅಂತಸ್ತಿನ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಬಳಕೆಯಲ್ಲಿರುತ್ತದೆ.

3. ಬ್ಯಾಂಡ್ ಆಹಾರಗಳ ಮಳಿಗೆ:

ಶ್ರೀ. ರಾಜೇಶ್ ಎನ್ ಕಾಮತ್, ಮಹಾಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಾನಿಕ್ಸ್, ಕೋಡಿಬಾಗ, ಕಾರವಾರ ಇವರು ಕರಾವಳಿ ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿದ್ದು ಇರುವುದಿಲ್ಲ. ಕಾರಣ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದನ್ನು, ಸ್ಥಗಿತಗೊಳಿಸಿ, ಖುಲ್ಲಾಪಡಿಸಿ ಸದರಿ ಸ್ಥಳವನ್ನು ಯಾಥಾಸ್ಥಿತಿಗೆ ಮರಳಿಸುವಂತೆ ಉಲ್ಲೇಖ ಪತ್ರ(8)ರಲ್ಲಿ ದಿನಾಂಕ: 19-12-2017 ರಂದು ನೋಟೀಸ್ ನೀಡಿದ್ದು ಇರುತ್ತದೆ ಮತ್ತು ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಕಡಲತೀರ ಅಭಿವೃದ್ಧಿ ಸಮಿತಿಗೆ ಕರಾರನ್ನು ರದ್ದುಪಡಿಸಲು ಸೂಚಿಸಲಾಗಿದ್ದು, ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿದ್ದು ಇರುವುದಿಲ್ಲ.

ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-1 ಮತ್ತು ಭಾಗಶಃ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-II ರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಇರುತ್ತದೆ. ಕಾರಣ ಸಿ.ಆರ್.ಜೆಡ್. ಅಧಿಸೂಚನೆ ಪ್ಯಾರಾ 8.I.CRZ-I ಮತ್ತು 8.II CRZ II (ii) ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಕಾರಣ ಇದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ.

ನಂತರದಲ್ಲಿ ಸದರಿಯವರು ದಿನಾಂಕ: 29-01-2018 ರಂದು ಉಲ್ಲೇಖ ಪತ್ರ(9)ರಂತೆ ಕಾರವಾರ ರವೀಂದ್ರನಾಥ ಠಾಗೋರ ಕಡಲತೀರದಲ್ಲಿ ಆಹಾರ ಮಳಿಗೆಯೊಂದಿಗೆ, ಕಡಲತೀರದಲ್ಲಿರುವ ಹಿಂದಿನ ತಾರಾಯಲ ಕಟ್ಟಡದ ಎಡ ಮತ್ತು ಬಲ ಭಾಗದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿ ತಾತ್ಕಾಲಿಕ ಕಟ್ಟಡ ಮತ್ತು ಶೌಚಾಲಯ ನಿರ್ಮಿಸಲು ಅನುಮತಿ ನೀಡಬೇಕಾಗಿ ಕೋರಿರುತ್ತಾರೆ ಹಾಗೂ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 1990 ಕ್ರಿಂತ ಪೂರ್ವದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡಗಳು ಇದ್ದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು ಇರುವುದಿಲ್ಲ.

4. ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ ಕಾರವಾರ ರವರು ನಿರ್ಮಿಸಿದ ಕಟ್ಟಡ:

ಅದೇ ರೀತಿ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ ಕಾರವಾರ ರವರು ಕಾರವಾರ ತಾಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ 6ಅ1ಅ ರಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸಾರ್ವಜನಿಕರಿಗೆ ತರಬೇತಿ ನೀಡಲು ವಸತಿ ನಿಲಯದ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು, ದಿನಾಂಕ: 25-06-2016 ರಂದು ಉಲ್ಲೇಖ ಪತ್ರ(10)ರಂತೆ ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಇರುತ್ತದೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಸದರಿಯವರು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಾಖಲೆಗಳು ಅಪೂರ್ಣವಾಗಿದ್ದು, ದಿನಾಂಕ: 30-11-2016 ರಂದು ಉಲ್ಲೇಖ ಪತ್ರ(11)ರಲ್ಲಿ ಈ ಕಛೇರಿಯಿಂದ ಸಂಪೂರ್ಣ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಪತ್ರ ಬರೆಯಲಾಗಿತ್ತು.

ನಂತರದಲ್ಲಿ ಸದರಿ ವಿಷಯವಾಗಿ ಈ ಕಛೇರಿಯಿಂದ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ, ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಬರುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು ಸಿ.ಆರ್.ಜೆಡ್. ಅಧಿಸೂಚನೆ ಪ್ಯಾರಾ 8.I.CRZ-I ಮತ್ತು 8.II CRZ II (ii) ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಹೊಸ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅವಕಾಶ ಇರುವುದಿಲ್ಲ. ಹಾಗೂ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಆ ವೇಳೆ ಸದರಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಲು ಪ್ರಾರಂಭಿಸಿದ್ದು, ಮುಕ್ತಾಯದ ಹಂತದಲ್ಲಿ ಇರುವುದು ಕಂಡುಬರುತ್ತಿದೆ.

ಈ ರೀತಿಯಾಗಿ ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿಸೂಚನೆಯ ನಿಯಮಾವಳಿಗಳ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ.

ಸದರಿ ವಿಷಯವಾಗಿ ಉಲ್ಲೇಖ ಪತ್ರ(12)ರಂತೆ ದಿನಾಂಕ: 28-12-2017 ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಅನುಭಂದ-IV ರಲ್ಲಿ ಅರ್ಜಿ, ಆರ್. ಟಿ. ಸಿ., ಕಟ್ಟಡ ನಕ್ಷೆ ಮತ್ತು ಸದರಿ ಕಟ್ಟಡದ ಅಂದಾಜು ವೆಚ್ಚದ ದಾಖಲೆಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಯೋಜನಾ ವರದಿ ಮತ್ತು ಅರ್ಜಿ ಪರಿಷ್ಕರಣಾ ಶುಲ್ಕ ಭರ್ತಿ ಮಾಡಲು ಉಲ್ಲೇಖ ಪತ್ರ(13)ರಲ್ಲಿ ದಿನಾಂಕ:05-01-2018 ರಂದು ಈ ಕಛೇರಿಯಿಂದ ಪತ್ರ ಬರೆಯಲಾಗಿದೆ.

ಸದರಿ ಕಟ್ಟಡವನ್ನು ಪ್ರಸ್ತುತ ಜಂಗಲ್ ಲಾಡ್ಜ್ & ರಿಸಾರ್ಟ್ ಲಿಮಿಟೆಡ್ ದೇವಭಾಗ ಇವರಿಗೆ ಡಾ: ರವೀಂದ್ರನಾಥ ಶಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿಯಿಂದ ಗುತ್ತಿಗೆ ಆಧಾರದ ಮೇಲೆ ನೀಡಲಾಗಿದ್ದು, ಸದರಿಯವರ ಉಪಯೋಗದಲ್ಲಿ ಇರುತ್ತದೆ.

5. ಮಯೂರವರ್ಮ ವೇದಿಕೆ ಹಿಂಭಾಗ ಕಟ್ಟಡ:

ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಿದ್ದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗದಲ್ಲಿ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಲಾಗಿದ್ದು ಸದರಿ ಪ್ರದೇಶವು ಸಹ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-IIರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಅಧಿಕೃತ ರಸ್ತೆಯಿಂದ ಸಮುದ್ರದ ಕಡೆ ಬರುತ್ತಿದ್ದು ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ.

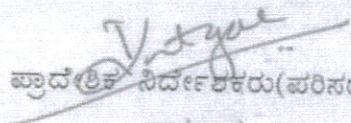
6. ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆ:

ಈ ಹಿಂದೆಯೇ ಕಡಲ ತೀರದ CRZ- II ಪ್ರದೇಶದಲ್ಲಿ ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಿದ್ದು ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ ಕಾರಣ ಸಿ.ಆರ್.ಜೆಡ್. ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ 8.I.CRZ-I ಮತ್ತು 8.II CRZ II (ii) ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

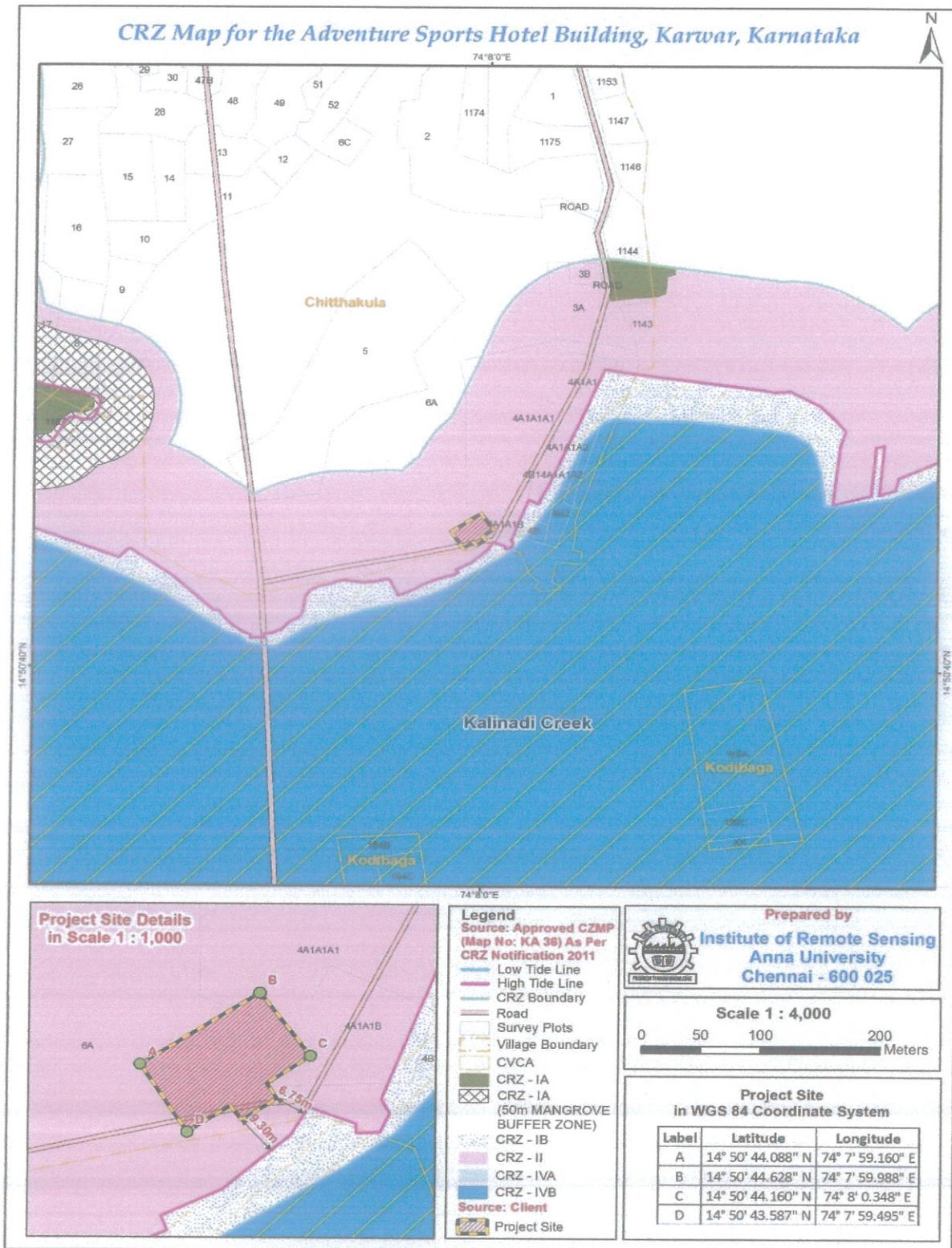
ಈ ಮೇಲೆ ನಮೂದಿಸಿರುವ ಎಲ್ಲಾ ಕಟ್ಟಡಗಳನ್ನು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿದ್ದು, ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ ಇರುವುದರಿಂದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2011 ಅಧಿಸೂಚನೆಯ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆ ಆಗಿರುತ್ತದೆ ಎಂಬ ವರದಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನಗಾಗಿ ಮತ್ತು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಗೌರವಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

- ಅಡಕ: 1) ಉಲ್ಲೇಖ ಪತ್ರ 3,6,7,8 & 11ರ ಪ್ರತಿ
2) CRZ ನಕ್ಷೆ
3) ಕಡಲ ತೀರ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿ ಪ್ರತಿ

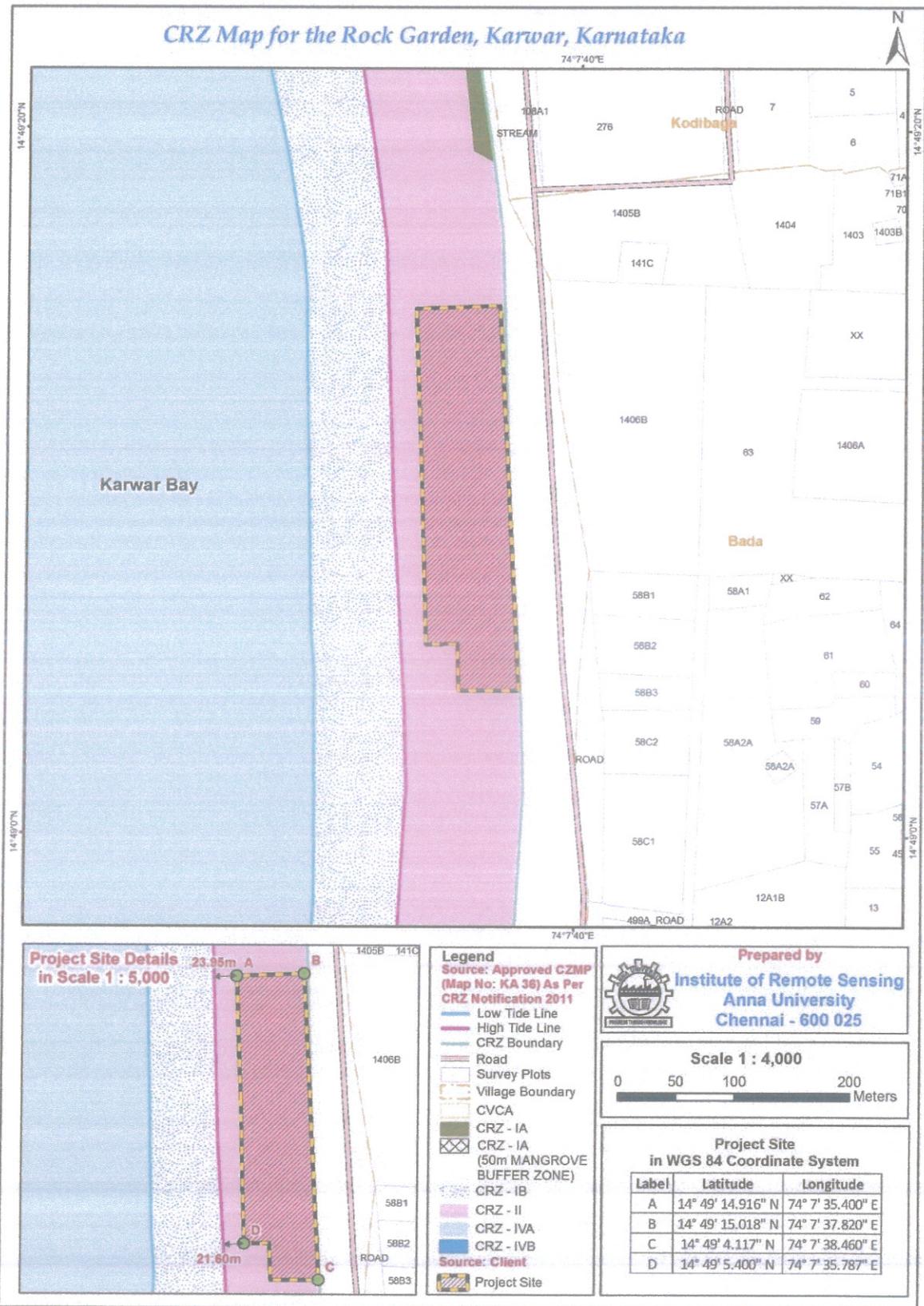
ತಮ್ಮ ವಿಶ್ವಾಸಿ


ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ)
ಕಾರವಾರ.

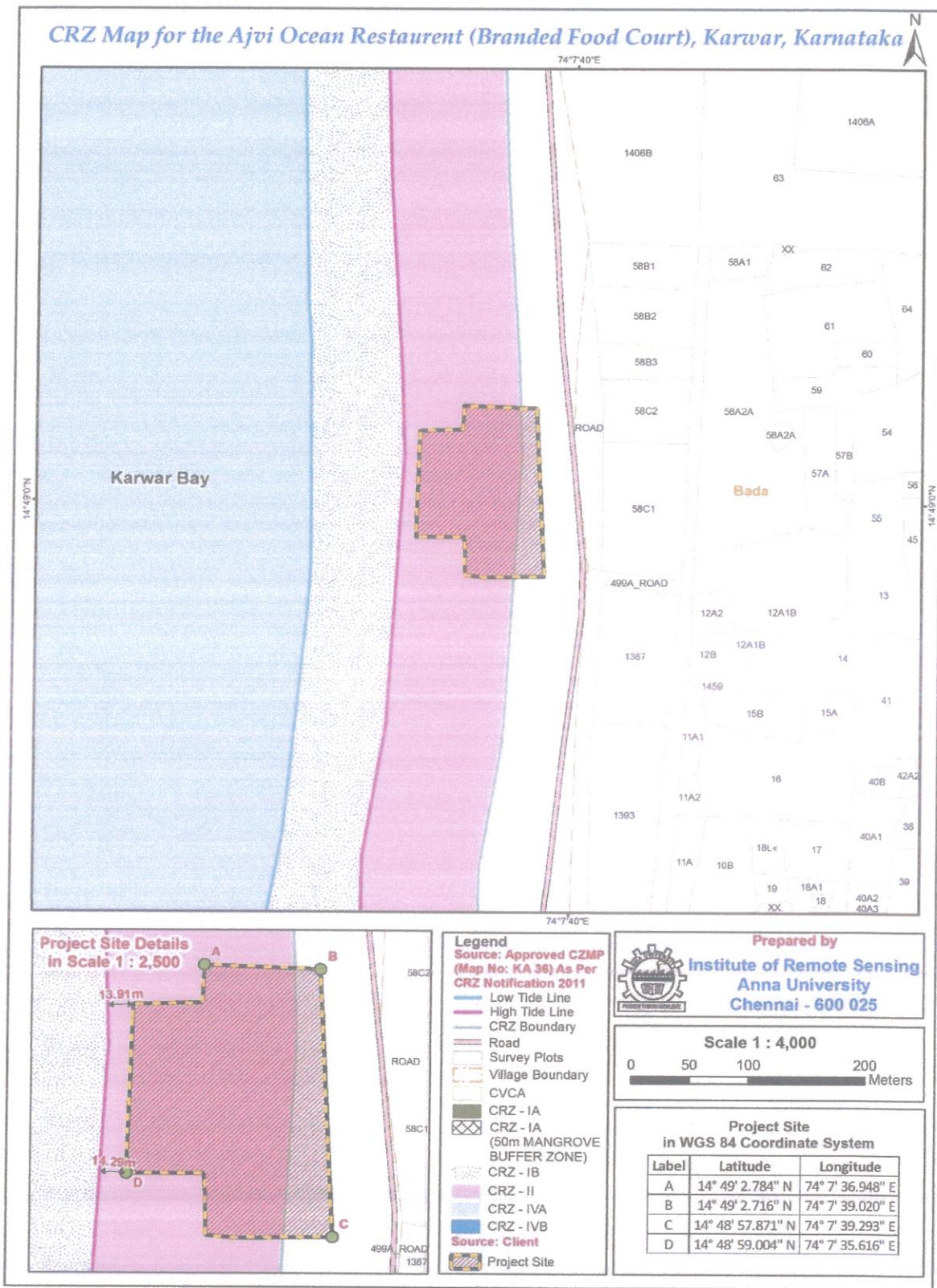
Site locations super-imposed on existing approved CZMP as CRZ Notification 2011



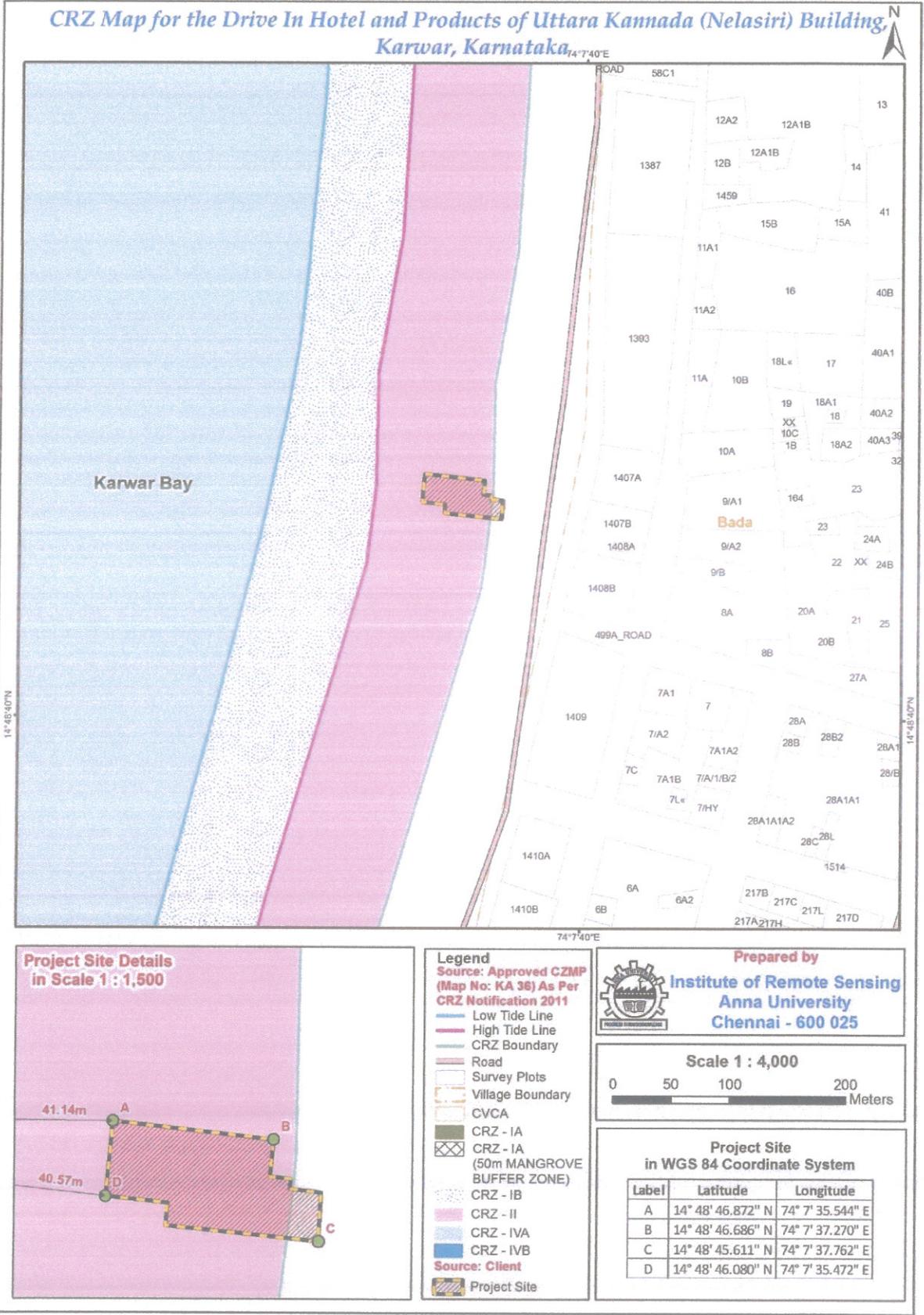
From the above map it is clear that the Adventure Sports Hostel building is in CRZ-II, which indicates the violation of CRZ Notification.



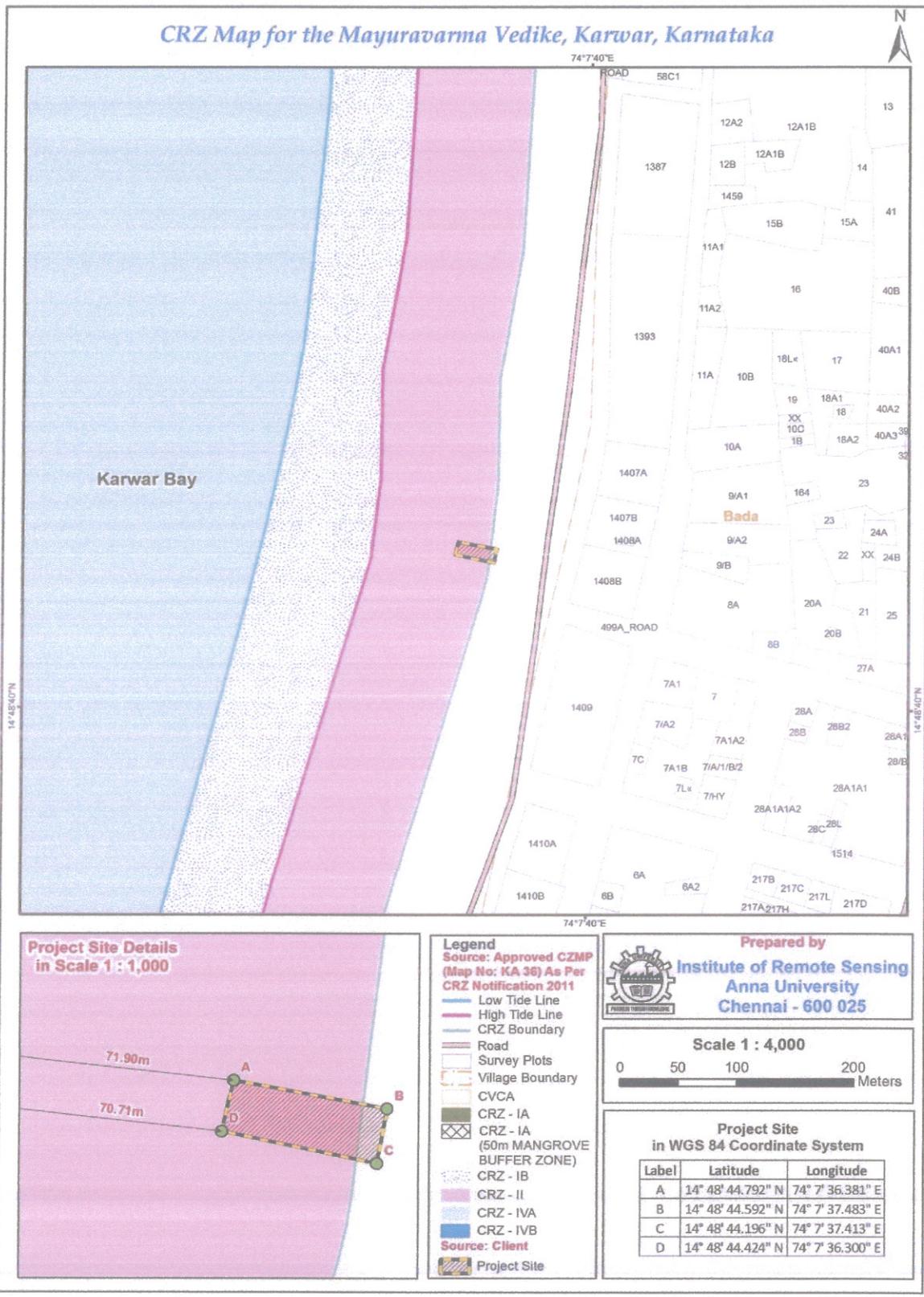
From the above map Rock Garden is constructed in CRZ-II zone, which indicates clear violation of CRZ Notification 2011



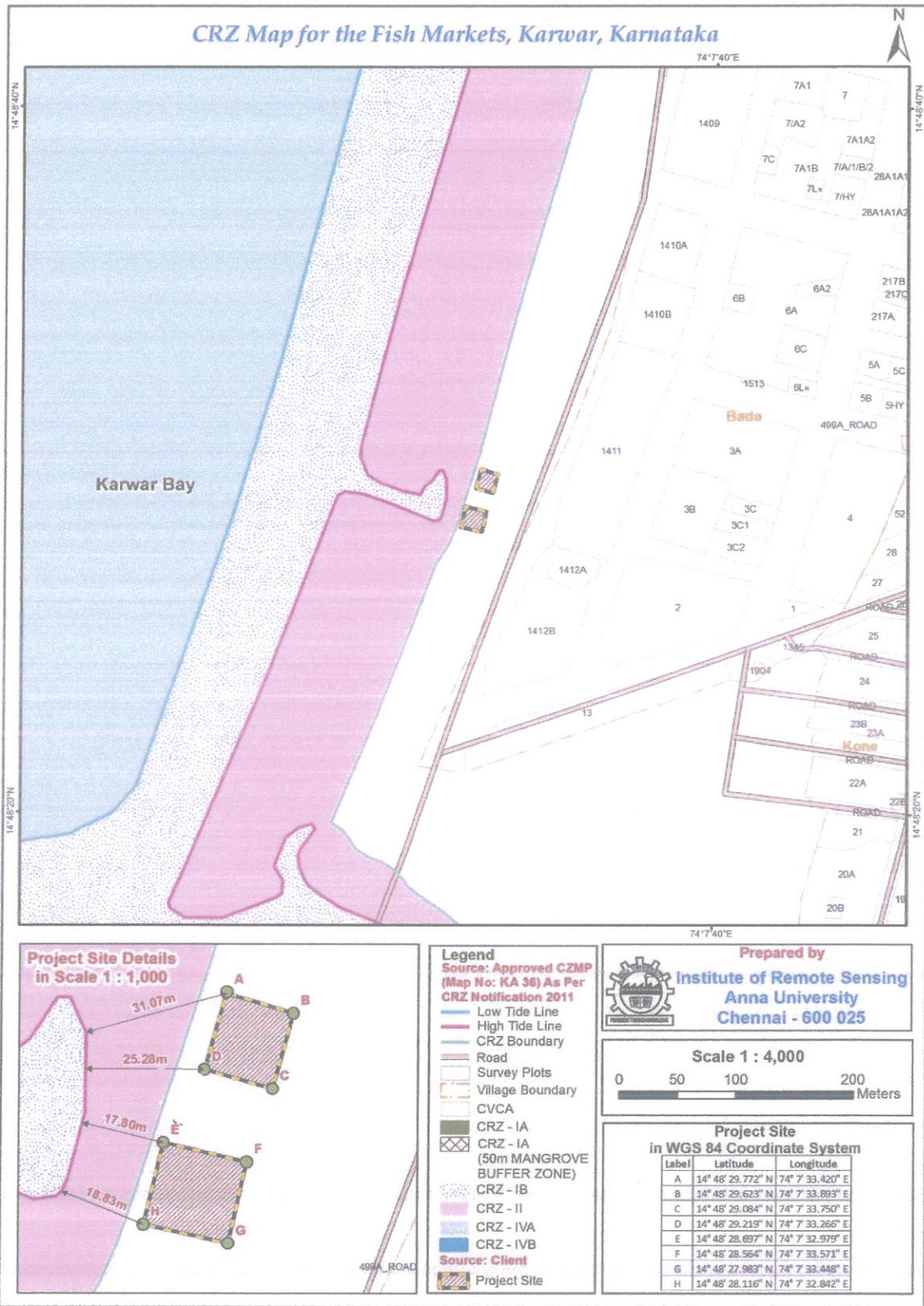
From the above map Ajvi Ocean-Branded Food Court is constructed in CRZ-II zone, which indicates clear violation of CRZ Notification 2011



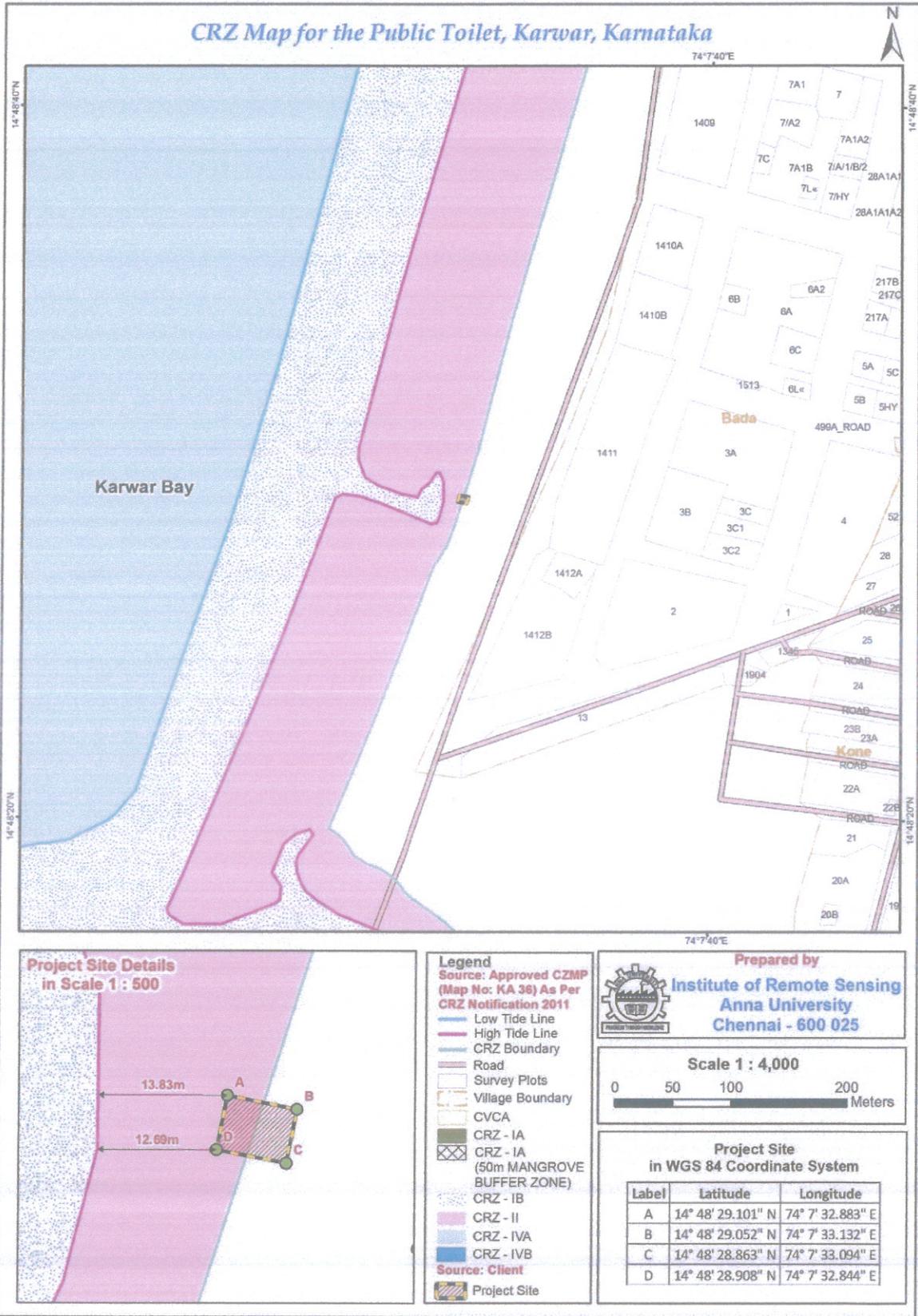
From the above map Drive-Inn Hotel & Nelasiri building is constructed in CRZ-II zone, which indicates clear violation of CRZ Notification 2011



From the above map Mayuravarma vedike is constructed in CRZ-II zone, which indicates clear violation of CRZ Notification 2011



From the above map the Fish Markets are constructed outside the CRZ –II boundary line



From the map, it is inferred that part of the public toilet is in CRZ-II zone, however same is not is use after shifting of Fish market to the town.



ಇ-ಮೇಲ್: rdekwr2010@gmail.com ಕರ್ನಾಟಕ ಸರ್ಕಾರ ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಕಾಟುಭಾಗ, ಕಾರವಾರ - 581301

ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ದಾ.ಪ/2016-17/520

ದಿನಾಂಕ: 20-11-2016

ಗೆ,
ಯುವಜನ ಸೇವಾ ಇಲಾಖೆ
ಕಾರವಾರ.
ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕಾರವಾರ ತಾಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ 6ಅ1ಅ ಕ್ಷೇತ್ರ 1-5-0 ರಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗಾಗಿ ವಸತಿ ನಿಲಯದ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಕುರಿತು.

ಉಲ್ಲೇಖ: ತಮ್ಮ ಅರ್ಜಿ ದಿನಾಂಕ: 25-06-2016

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕಾರವಾರ ತಾಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ 6ಅ1ಅ ಕ್ಷೇತ್ರ 1-5-0 ರಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗಾಗಿ ವಸತಿ ನಿಲಯದ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ.

ಸದರಿ ವಿಷಯವಾಗಿ ತಾವು ಸಲ್ಲಿಸಿದ ದಾಖಲೆಗಳು ಅಪೂರ್ಣವಾಗಿದ್ದು, ಸಲ್ಲಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಯಾವುದೇ ಮೂಲ ಪ್ರತಿಗಳು ಇರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳ ಮೂಲ ಹಾಗೂ ಧೃಡೀಕೃತ ಪ್ರತಿಗಳು ಅವಶ್ಯಕವಾಗಿದ್ದು ಇರುತ್ತದೆ.

- 1) ಅರ್.ಟಿ.ಸಿ
- 2) ಸ್ಥಳದ ಸರ್ವೆ ನಕ್ಷೆ
- 3) ಕಟ್ಟಡ ನಕ್ಷೆ
- 4) ಯೋಜನಾ ವರದಿ

o/c

ಈ ಮೇಲಿನ ಅವಶ್ಯ ದಾಖಲೆಗಳು ಅಪೂರ್ಣವಾಗಿದ್ದರೂ ಸಹ ಈ ಕಛೇರಿಯಿಂದ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಸದರಿ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ನದಿಯ ಭರತರೇಖೆಯಿಂದ 10 ಮೀಟರ್ ದೂರದಲ್ಲಿರುವುದು ಕಂಡುಬರುತ್ತಿದೆ ಹಾಗೂ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಈಗಾಗಲೇ ಸದರಿ ಕಟ್ಟಡ ಕಟ್ಟಲು ಪ್ರಾರಂಭಿಸಿದ್ದು, ಮುಕ್ತಾಯದ ಹಂತದಲ್ಲಿ ಇರುವುದು ಕಂಡುಬರುತ್ತಿದೆ.

ಸದರಿ ವಿಷಯವಾಗಿ ಈ ಕಛೇರಿಯ ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು CRZ 2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ ಮತ್ತು ಈ ಅಧಿಸೂಚನೆ ನಿಯಮಾವಳಿಯಂತೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-III ರ 0-100 ಮೀಟರ್ (ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶ) ಒಳಗಡೆ ಯಾವುದೇ ರೀತಿಯ ಹೊಸ ಕಟ್ಟಡ ಕಟ್ಟಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ.

ಆದುದರಿಂದ ಕಾರವಾರ ತಾಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ 6ಅ1ಅ ಕ್ಷೇತ್ರ 1-5-0 ರಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗಾಗಿ ವಸತಿ ನಿಲಯದ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011 ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ. ಆದರೂ ಸಹ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯಿದೆ 1986 ಸೆಕ್ಷನ್ 5ರಡಿ ಯಲ್ಲಿ ಸದರಿ ಪ್ರಕರಣದ ಕುರಿತು ನಿರ್ದೇಶನವನ್ನು ಪಡೆಯಬೇಕಾಗಿರುವುದರಿಂದ, ಈ ಮೇಲ್ಕಂಡ ಮೂಲ ದಾಖಲೆಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಕೂಡಲೆ ಸಲ್ಲಿಸಿದಲ್ಲಿ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬಹುದಾಗಿದೆ ಎಂದು ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ.



11/11/16 RECEIV

1) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಗೌರವಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

2016
ಶಿಬಿರ
ಕಾರವಾರ (ಉ.ಕ.)

ತಮ್ಮ ವಿಶ್ವಾಸಿ
/ಸಹಿ ಇದೆ/-
ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು ಪರಿಸರ(ಪ್ರಭಾರ)
ಕಾರವಾರ.

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು ಪರಿಸರ(ಪ್ರಭಾರ)
ಕಾರವಾರ



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಕಾಜುಭಾಗ, ಕಾರವಾರ -581301
ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ನೋಟಿಸ್/2017-18/315

ದಿನಾಂಕ: 12/05/2017

"ಕಾರಣ ಕೇಳ ನೋಟಿಸ್"

ಇವರಿಗೆ,

Sri. Roshan Pinto,
Proprietor,
M/s. Leisure Routes,
Mangaluru.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರ ತಾಲೂಕಿನ ಕೋಡಿಭಾಗ ಗ್ರಾಮದಲ್ಲಿ
Development of Garden, Water Sports, First Aid Room, Wash
Rooms ಸಲುವಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ
ಕುರಿತು.

ಉಲ್ಲೇಖ:- ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆ, ದಿನಾಂಕ:07-03-2017

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕಾರವಾರ ತಾಲೂಕಿನ ಕೋಡಿಭಾಗ
ಗ್ರಾಮದಲ್ಲಿ Development of Garden, Water Sports, First Aid Room, Wash Rooms
ಸಲುವಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡುವ ಕುರಿತು ಈ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಿರಿ.

ಸದರಿ ವಿಷಯವಾಗಿ ದಿನಾಂಕ:07-03-2017ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ
ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿದ್ದು, ಸದರಿ ಸಭೆಯಲ್ಲಿ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರು ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಂದಿನ
ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ KSCZMA ಗೆ ಸಲ್ಲಿಸಲು ತಿಳಿಸಿದಂತೆ, ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಂದಿನ ಸೂಕ್ತ
ಕ್ರಮಕ್ಕಾಗಿ KSCZMA ಗೆ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ಆದರೆ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ನೀವು ಯಾವುದೇ ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ
ವಲಯದಲ್ಲಿ ಬರುವ ಪ್ರದೇಶದಲ್ಲಿ ಈಗಾಗಲೇ ಕಾಂಕ್ರಿಟ್ ಪ್ರವೇಶ ದ್ವಾರ(ಬಾಗಿಲು)ವನ್ನು ನಿರ್ಮಿಸಿ ಹಾಗೂ
ಇತರೆ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿದ್ದು ಇರುತ್ತದೆ. ಅನುಮತಿ ಇಲ್ಲದೇ ಕರಾವಳಿ ನಿಯಂತ್ರಣ
ವಲಯದಲ್ಲಿ ಈಗಾಗಲೇ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡಿದ್ದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ
ವಲಯ 2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು ಇರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸದರಿ
ಪ್ರದೇಶದಲ್ಲಿ ಅನುಮತಿ ಇಲ್ಲದೆ ಪ್ರವೇಶ ದ್ವಾರ(ಬಾಗಿಲು)ವನ್ನು ನಿರ್ಮಿಸಿದ ಬಗ್ಗೆ ಹಾಗೂ ಇತರೆ
ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿಸೂಚನೆಯನ್ನು
ಉಲ್ಲಂಘನೆ ಮಾಡಿದ ಕುರಿತು ಒಂದು ವಾರದೊಳಗೆ ಈ ಕೆಳ ಸಹಿ ಮಾಡಿದವರ ಸಮಕ್ಷಮದಲ್ಲಿ ಸೂಕ್ತ
ಸಮಜಾಯಿಸಿಯನ್ನು ನೀಡಬೇಕೆಂದು ಈ ಮೂಲಕ ಸೂಚಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ)
ಕಾರವಾರ.



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಕಾಬುಭಾಗ, ಕಾರವಾರ - 581301
ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ನೋಟಿಸ್/2017-18/386

ದಿನಾಂಕ: 6/06/2017

"ನೋಟಿಸ್"

ಇವರಿಗೆ,

ಯೋಜನಾ ವ್ಯವಸ್ಥಾಪಕರು,
ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ,
ಕಾರವಾರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಿಸುತ್ತಿರುವ ಕುರಿತು.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈಗಾಗಲೇ ಕಾರವಾರ ಕಡಲ ತೀರದಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡುಬರುತ್ತಿದೆ. ಸದರಿ ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿರುವಂತಹ ಪ್ರದೇಶವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಸಿ.ಆರ್.ಜೆಡ್-II ರಲ್ಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಬರುವುದರಿಂದ ಯಾವುದೇ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳು ಕೈಗೊಳ್ಳುವ ಪೂರ್ವದಲ್ಲಿ ಸಿ.ಆರ್.ಜೆಡ್ ನ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯುವುದು ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ ಎಂಬ ವಿಷಯವು ತಮಗೂ ಸಹ ತಿಳಿದಿರುತ್ತದೆ. ಅಲ್ಲದೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಸಹ ರವೀಂದ್ರನಾಥ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಸಭೆಯಲ್ಲಿ ಹಲವಾರು ಬಾರಿ ಸಿ.ಆರ್.ಜೆಡ್ ನ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯುವ ನಗ್ಗೆ ಸಲಹೆಯನ್ನು ನೀಡಿರುತ್ತಾರೆ.

ಆದರೆ ಇಲ್ಲಿಯವರೆಗೂ ತಮ್ಮಿಂದ ಸದರಿ ಕಾಮಗಾರಿಗೆ ಈ ಕಛೇರಿಯಿಂದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯುವ ಬಗ್ಗೆ ಸಮಗ್ರ ವರದಿ ಹಾಗೂ ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ ಅಥವಾ ಈ ಕಛೇರಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ ಮಾಹಿತಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ.

ಆದ್ದರಿಂದ ಈ ಕಛೇರಿಯಿಂದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಸಿ.ಆರ್.ಜೆಡ್. ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ತರಹದ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳು ಕೈಗೊಂಡಲ್ಲಿ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ 2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗುತ್ತಿದ್ದು, ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್(15)(1)ಹಾಗೂ(17)(1)(2)ರ ಪ್ರಕಾರ ನೇರವಾಗಿ ತಾವೇ ಹೊಣೆಗಾರರಾಗುತ್ತಿರಿ ಎಂಬ ವಿಷಯವನ್ನು ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ. ಕಾರಣ ಕೂಡಲೇ ಸದರಿ ಕಾಮಗಾರಿಗೆ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯಲು ಈ ಕಛೇರಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ, ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಲು ತಿಳಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
-/ಸಹಿ ಇದೆ/-

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)
ಕಾರವಾರ.

ಪ್ರತಿಯನ್ನು, ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಗೌರವಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

Zubhanigumathi Kundu
Received
6/6/17

6/6/17
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಕಾರವಾರ

6/6/17
ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)
ಕಾರವಾರ.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕಾರವಾರ (ಉ.ಕೆ.)



44

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಪರಿಸರ ಭವನ, ಹಬ್ಬುವಾಡಾ,
ಕಾರವಾರ-581306 ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಉನ್ನಿಖ/ಕನಿಖ/ನಿ.ಉಲ್ಲಂಘನೆ/2017-18/1208

ದಿನಾಂಕ: 19/12/2017

"ನೋಟಿಸ್"

ಇವರಿಗೆ,

ಶ್ರೀ. ರಾಜೇಶ್ ಎಸ್ ಕಾಮತ್
ಮಹಾಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಾನಿಕ್ಸ್,
ಕೋಡಿಯಾಗ, ಕಾರವಾರ

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಕಾರವಾರ ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲತೀರದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ನಂದಿಆರ್‌ಟಿಬಿ/ಎಸ್‌ಎಸ್/ಸಿಆರ್-09-2017-18, ದಿನಾಂಕ: 07-09-2017.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಈಗಾಗಲೇ ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದು ಕಂಡುಬರುತ್ತಿದೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಉಲ್ಲೇಖ ಪತ್ರದಲ್ಲಿ ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ರವರು ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಆಹಾರ ಮಳಿಗೆ ಆರಂಭಿಸಲು ನಿಯಮಾನುಸಾರ ಒಪ್ಪಂದ ಮಾಡಿ, ಸದರಿ ಒಪ್ಪಂದದ ಕರಾರಿನಂತೆ, ಶರತ್ತುಗಳೊಂದಿಗೆ ಆಹಾರ ಮಳಿಗೆ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ತಿಳಿಸಿದ್ದು ಕಂಡುಬರುತ್ತಿದೆ. ಅದರಂತೆ ಸದರಿ ಒಪ್ಪಂದದ ಕರಾರು ಪತ್ರದಲ್ಲಿ ಸದರಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆ ಕೈಗೊಳ್ಳುವ ಪೂರ್ವದಲ್ಲಿ ಶರತ್ತು ಸಂಖ್ಯೆ (26)ರ ಪ್ರಕಾರ ಬೇಕಾಗುವ ಪರವಾನಿಗೆಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯಿಂದ ಪಡೆದುಕೊಳ್ಳುವುದು ಎಂದು ತಿಳಿಸಿದ್ದು ಇರುತ್ತದೆ.

o/c

ಆದರೆ ತಾವು ಸದರಿ ಒಪ್ಪಂದದ ಕರಾರಿನಂತೆ, ಶರತ್ತುಗಳ ಪ್ರಕಾರ ಈ ಕಛೇರಿಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯುವುದು ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ ಆದರೆ ತಾವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

ಕಾರಣ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಿ, ಖುಲ್ಲಾಪಡಿಸಿ ಸದರಿ ಸ್ಥಳವನ್ನು ಯಾಥಾಸ್ಥಿತಿಗೆ ಮರಳಿಸಲು ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ, ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಕಾನೂನಿನಂತೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗುತ್ತದೆ ತಿಳಿಯಿರಿ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

-/ಸಹಿ ಇದೆ/-

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ)
ಕಾರವಾರ.

ಪ್ರತಿಯನ್ನು,

- 1) ವಿಶೇಷ ನಿರ್ದೇಶಕರು(ತಾಂತ್ರಿಕ ಕೋಶ) ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಗೌರವಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.
- 2) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉತ್ತರಕನ್ನಡ ಜಿಲ್ಲೆ ಕಾರವಾರ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.
- 3) ಮಾನ್ಯ ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಡಾ. ರವೀಂದ್ರನಾಥ ತಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ(ರಿ), ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕಾರವಾರ ರವರಿಗೆ ಕಳುಹಿಸಿ ಕೊಡುತ್ತಾ ಸದರಿ ಟೆಂಡರ್ ಒಪ್ಪಂದದ ಶರತ್ತು ಮತ್ತು ಉಲ್ಲಂಘನೆಯ ಪ್ರಕಾರ ಟೆಂಡರ್ ಕರಾರು ರದ್ದುಗೊಳಿಸಲು ಈ ಮೂಲಕ ಕೋರಿದೆ.

[Handwritten Signature]

19/12/17

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ)
ಕಾರವಾರ.



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಪರಿಸರ ಭವನ, ಹಬ್ಬುವಾಡಾ,
ಕಾರವಾರ-581306 ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಪ್ರಾ.ನಿ.ಪ/ಕನಿ.ವ/ನಿ.ಉಲ್ಲಂಘನೆ/2017-18/1208 ದಿನಾಂಕ: 19/12/2017

"ನೋಟಿಸ್"

ಇವರಿಗೆ,

ಶ್ರೀ. ರಾಜೇಶ ಎನ್ ಕಾಮತ್
ಮಹಾಲಕ್ಷ್ಮೀ ಎಲೆಕ್ಟ್ರಾನಿಕ್ಸ್,
ಕೋಡಿಬಾಗ, ಕಾರವಾರ

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಕಾರವಾರ ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲತೀರದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ನಂದಿಆರ್‌ಟಿಬಿ/ಎಸ್‌ಎಸ್‌/ಸಿಆರ್-09-2017-18, ದಿನಾಂಕ: 07-09-2017.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಈಗಾಗಲೇ ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದು ಕಂಡುಬರುತ್ತಿದೆ. ಸದರಿ ವಿಷಯವಾಗಿ ಉಲ್ಲೇಖ ಪತ್ರದಲ್ಲಿ ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ರವರು ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಆಹಾರ ಮಳಿಗೆ ಆರಂಭಿಸಲು ನಿಯಮಾನುಸಾರ ಒಪ್ಪಂದ ಮಾಡಿ, ಸದರಿ ಒಪ್ಪಂದದ ಕರಾರಿನಂತೆ, ಶರತ್ತುಗಳೊಂದಿಗೆ ಆಹಾರ ಮಳಿಗೆ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ತಿಳಿಸಿದ್ದು ಕಂಡುಬರುತ್ತಿದೆ. ಅದರಂತೆ ಸದರಿ ಒಪ್ಪಂದದ ಕರಾರು ಪತ್ರದಲ್ಲಿ ಸದರಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆ ಕೈಗೊಳ್ಳುವ ಪೂರ್ವದಲ್ಲಿ ಶರತ್ತು ಸಂಖ್ಯೆ (26)ರ ಪ್ರಕಾರ ಬೇಕಾಗುವ ಪರವಾನಿಗೆಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯಿಂದ ಪಡೆದುಕೊಳ್ಳುವುದು ಎಂದು ತಿಳಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಆದರೆ ತಾವು ಸದರಿ ಒಪ್ಪಂದದ ಕರಾರಿನಂತೆ, ಶರತ್ತುಗಳ ಪ್ರಕಾರ ಈ ಕಛೇರಿಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯುವುದು ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ ಆದರೆ ತಾವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ.

ಕಾರಣ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳುತ್ತಿರುವುದನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಿ, ಋಲ್ನಾಪಡಿಸಿ ಸದರಿ ಸ್ಥಳವನ್ನು ಯಾಥಾಸ್ಥಿತಿಗೆ ಮರಳಿಸಲು ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ, ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಕಾನೂನಿನಂತೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗುತ್ತದೆ ತಿಳಿಯಿರಿ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

[Signature]
ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ)
ಕಾರವಾರ.

ok



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಪರಿಸರ ಭವನ, ಹಬ್ಬುವಾಡಾ,

ಕಾರವಾರ-581301 ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997

ಪ್ರಾನಿಪ/ಕನಿವ/ಹೋಟೆಲ್ ಉಲ್ಲಂಘನೆ/2017-18 /841

ದಿನಾಂಕ: 26-9-2017

ಇವರಿಗೆ,

ನಗರಸಭೆ ಆಯುಕ್ತರು

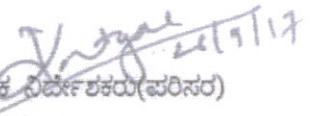
ಕಾರವಾರ.

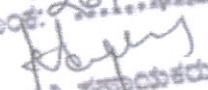
ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕಾರವಾರ ಕಡಲತೀರ ಹೋಟೆಲ್ ಡ್ರೈವ್-ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಡ್ರೈವ್-ಇನ್ ಹೋಟೆಲ್‌ನ್ನು ಈಗಾಗಲೇ ತಾವು ಗುತ್ತಿಗೆಯ ಮೇಲೆ ನೀಡಿದ್ದು, ಈಗ ಅದಕ್ಕೆ ಹೊಂದಿಕೊಂಡು ಪಕ್ಕದಲ್ಲಿ ಒಂದು ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಅನುಮತಿ ಪಡೆಯದೆ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಷಯದ ಕುರಿತು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಅನುಮತಿ ಪಡೆಯದೆ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವವರ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು(ಪರಿಸರ)
ಕಾರವಾರ

ಸ್ವೀಕೃತವಾಗಿದೆ
ದಿನಾಂಕ: 26/09/2017

ಸ್ವೀಕೃತಿ ಸಹಾಯಕರು
ನಗರಸಭೆ, ಕಾರವಾರ

o/c



ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, (ಅರಣ್ಯ ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ ಇಲಾಖೆ) ಪರಿಸರ ಭವನ,ಹಬ್ಬುವಾಡಾ,
ಕಾರವಾರ-581301 ಇ-ಮೇಲ್: rdekwr2010@gmail.com, ದೂರವಾಣಿ/ಫ್ಯಾಕ್ಸ್: 08382-223997
ಪ್ರಾನಿಪ/ಕನಿವ/ಹೋಟೆಲ್ ಉಲ್ಲಂಘನೆ/2017-18/929 ದಿನಾಂಕ: 31-10-2017

"ನೆನಪೋಲೆ"

ಇವರಿಗೆ,
ನಗರಸಭೆ ಆಯುಕ್ತರು
ಕಾರವಾರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕಾರವಾರ ಕಡಲತೀರ ಹೋಟೆಲ್ ಡ್ರೈವ್-ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ
ವಲಯದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ.
ಉಲ್ಲೇಖ: ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ಹೋಟೆಲ್ ಉಲ್ಲಂಘನೆ/2017-18/841,
ದಿನಾಂಕ:26-9-2017

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕಾರವಾರ ಕಡಲತೀರದಲ್ಲಿ ಡ್ರೈವ್-ಇನ್ ಹೋಟೆಲ್‌ನ್ನು
ಈಗಾಗಲೇ ತಾವು ಗುತ್ತಿಗೆಯ ಮೇಲೆ ನೀಡಿದ್ದು, ಈಗ ಅದಕ್ಕೆ ಹೊಂದಿಕೊಂಡು ಪಕ್ಕದಲ್ಲಿ ಒಂದು ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡ
ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಅನುಮತಿ ಪಡೆಯದೆ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಕಟ್ಟಡ
ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-2011ರ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ
ವಿಷಯದ ಕುರಿತು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ಅನುಮತಿ ಪಡೆಯದೆ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವವರ ಮೇಲೆ ಸೂಕ್ತ
ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ ಪತ್ರದಲ್ಲಿ ಈಗಾಗಲೇ ನಿಮಗೆ ತಿಳಿಸಿರುತ್ತೇವೆ. ಆದರೆ
ಇದುವರೆಗೂ ಯಾವುದೇ ಉತ್ತರ ಬಂದಿರುವುದಿಲ್ಲ, ಈ ವಿಷಯವು ಅತಿ ಜರೂರಾಗಿದ್ದು, ಸದರಿ ವಿಷಯವಾಗಿ ವರದಿಯನ್ನು
ಅತಿ ಶೀಘ್ರವಾಗಿ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ.

ok

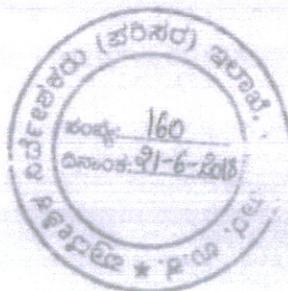
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

[Signature]
ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)
ಕಾರವಾರ.

ಸ್ವೀಕರಿಸಿದ
ದಿನಾಂಕ: 31/10/2017
ಸ್ವೀಕೃತಿ ಸಹಾಯಕರು
ನಗರಸಭೆ, ಕಾರವಾರ

Notice of Proposed Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fishermen and other local communities, living in the coastal areas and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.
2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.
3. Whereas, certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 8I CRZ I(i) and 8 II CRZ II (i) of CRZ Notification 2011.
4. Whereas, Sri. Balakrishna S. Pai Advocate Karwar has given Legal Notice on 09.01.2018 and has stated that, some works are being carried out in CRZ areas at Karwar in violation of CRZ Notification 2011.
5. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 15.02.2018 and the Authority has given instructions to the Regional Director, Karwar to conduct spot inspection and submit a detailed report on this issue.
6. Whereas, the Regional Director (Env) Karwar, in his letter dated 26.04.2018 reported that you have taken up the following works in CRZ areas at Karwar in violation of the provisions of CRZ Notification 2011.
 1. Construction of Rock garden in CRZ I and CRZ II areas.
 2. Construction of building adjacent to Drive in Hotel in CRZ I and CRZ II areas.
 3. Construction of Branded Food Court in CRZ I and CRZ II areas
7. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during the meeting held on 27.04.2018 and considered these activities as violation as per para 8I CRZ I(i) and 8 II CRZ II (i) of CRZ Notification. Hence, decided to give Notice of Proposed Directions (NPD) under section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rule 1986.



21/6/18

Wherefore, you, Additional Deputy Commissioner and Member Secretary, Dr. Rabindranath Tagore Beach Development and Conservation Committee (Rgd), Karwar, Uttara Kannada District is hereby directed to show cause why you should not be directed under section 5 of the Environment (Protection) Act, 1986 to demolish, 1) Rock garden Constructed in CRZ I & partially in CRZ II, 2) Building Constructed adjacent to Drive in Hotel in CRZ I & partially in CRZ II, 3) Branded Food Court constructed in CRZ I & partially in CRZ II for violation of the provisions of CRZ Notification 2011 as per para 8 I CRZ I (i) & para 8 II CRZ II (i).

Your reply to the above notice of proposed direction shall be submitted to the Authority within 15 days from the receipt of this notice failing which the Authority will be constrained to take further action as deemed fit.


(Vijay Kumar)

Member Secretary, KSCZMA

Forest, Ecology & Environment Department.

To,

Additional Deputy Commissioner and
Member Secretary,
Dr. Rabindranath Tagore
Beach Development and
Conservation Committee (Rgd),
Karwar.

~~Copy to:~~

The Regional Director (Env), Parisara Bhavan, Habbuvad, Karwar for suitable action in this mater & report .

Translated



Annexure - 5

38

**Office of the Regional Director (Env.) (Forest Ecology and Environment) Parisara Bhavana,
Habuwada Karwar-581306, E-mail rdekwr2010@gmail.com Phone: 08383-223997**

No: RDE/ CRZ/ R.Violation/2018-19/03

Date: 03-04-2018

To:

Secretary to Government
(Environment and Ecology)
Dept. of Forest, Environment and Ecology
Bengaluru

Sir,

Sub: Conservation of the endangered Karwar Beach - reg

- Ref: 1) Direction of meeting on Draft CZMP Date: 15-02-2018,
2) Your Office Letter Number: FEE06 CRZ Date: 07/09/2017
3) This Office Notice Letter No.RDE/CRZ/Notice/2017-18/386
Dated 06-06-2017
4) Zilla Nirmiti Kendra Karwar Application dated 14-07-2017,
5) Zilla Nirmiti Kendra, Karwar Application dated 07-02-2018.
6) This Office Letter Number: RDE/CRZ/Hotel- Violation/2017-
18/841 dated 26-09-2017
7) This Office Letter Number: RDE/CRZ/Hotel- Violation /2017-
18/208 dated 31-10-2017.
8) This office notice letter number RDE/CRZ/Violation /2017-18
dated 19-12-2017.
9) Shri, Rajesh S, Kamath, Karwar's Application Date: 29-01-2018.
10) Department of Youth Services, Karwar Application
Date: 25-01-2016.
11) This Office Letter No RDE/CRZ/□□□/2016-17/520 Dt:30-11-2016.
12) Letter from the Department of Youth Services, Karwar
dated 28-12-2017.
13) This office letter no: RDE/CRZ /2017-18/286 Date:05-1-2018.

* * * *

With respect to the above subject as per reference (1) cited above, as per the direction of the Draft Karnataka State Coastal Zone Management Planning meeting held on 15-02-2018, as per the letter (2), legal notice issued to protect the endangered Karwar beach from illegal construction of buildings on the sea shores, a detailed report is submitted as follows.

Firstly It is found that construction of Rock Garden work is going on in Karwar beach without prior permission from CRZ, since the area comes under CRZ Zone, a notice was issued as per reference (3) to the Project Manager, Zilla Nirmiti Kendra Karwar to consult this office with all relevant documents and take prior permission as per prescribed proforma.

Accordingly, they applied with reference Letter (4) on 14-07-2017 to this office seeking CRZ permission. However, no proper documents have been submitted regarding the project. With several reminders over phone they have been asked to submit proper documents, Subsequently as per Reference Letter (5) dated: 07.02.2018, the Zilla Nirmiti Kendra has submitted the Estimated Cost of the Project, Project Design and Appendix IV for the project. The permission to take up this work is granted by Dr. Rabindranath Tagore Beach Development and Conservation Committee Karwar.

The area falls in the Coastal Regulation Zone-1 and partly in Zone-II (map attached) since the area is located on the sea side from road, there is no provision to build any new construction in the said area. Only the structures built prior to 1990 can be considered only to rebuild or repair. However, there are no records found prior to 1990 regarding the said project work.

Complaints have been received to this office regarding construction of a building attached to Drive in Hotel at Karwar beach, accordingly Notice was issued to Commissioner, CMC Karwar as per reference (6) on 26-09-2017 to take proper action for taking up development activities in CRZ area of Karwar beach without taking prior permission from CRZ and submit report to this office. But no action has been taken. Further reminder letters were issued as per reference (7) on 31-07-2017, however no action has been initiated by the concerned.

The afore mentioned area of earlier built Drive-in Hotel is in the Coastal Regulation Zone-I and partly in Zone-II, while the existing building is also in Zone-II, and is on the sea side of from the road, where there is no provision for any new building construction in this area. Hence it is a clear violation as per CRZ Notification-2011.

On Karwar beach area, Mr. Rajesh S. Kamath, Mahalaxmi Electronics, Kodibhag, Karwar was carrying out some development work without prior approval form Coastal Regulatory Zone. On enquiry about construction of building in this area, Mr. Rajesh S. Kamat informed that the area was given on lease by Tagore Beach Development and Conservation Committee Karwar for construction of branded food court and as per the

Permission given by the committee construction for branded food court is being taken.

So as per reference(8) dated 19-12-2017 instructed to stop the development activities and to restore the site to normalcy and informed Uttara Kannada District Beach Development Committee to cancel the agreement.

Subsequently, as per reference (9) he submitted a project report and requested for permission to build a temporary building and toilet by renovating left and right side of Planetarium building along with food court in Rabindranath Tagore beach. However, no records of the buildings existed prior to 1990s have been submitted to this office.

The area falls into the CRZ-I and partly in CRZ -II, falls towards sea side from the authorised road. There is no provision for any new construction in this area. So it is a clear violation of the Coastal Regulation Zone 2011 Notification Regulations.

Further a temporary fish market was previously built on the beach and no permission was taken for this construction.

Similarly, Assistant Director, Youth Empowerment and Sports Department Karwar has submitted an application as per reference (10) dated 25-06-2016 to build Hostel building for adventure sports in Sy.No.6 a 1a of Chittakula village of Karwar Taluka. On verification, submitted records have been found to be incomplete and as per reference (11) letter were written on 30-11-2016 to submit all related documents.

Subsequent inspection by this office as per the subject, this area was found to be coming under the No development Zone of CRZ-III. So there is no provision to build any new construction in this area and at the time of verification it is found the construction was going on and in the last phase of completion. Constructing a building without prior permission from CRZ is a clear violation of CRZ Notification-2011.

This way constructing building in Coastal Regulation Zone area with no prior permission of Coastal Regulation Zone is a clear violation of Coastal Regulation Zone-2011 notification.

With reference to this, as per reference (12) dated 28-12-2017, relating to this application ,they have submitted application in Annexure-IV, RTC, Building Plan, Estimate records to this office. Letter is written as per reference (13) dated 05-01-2018 to remit application processing fees and to submit the project report .

Presently this building is in use by Jungle Lodges and Resorts Ltd, Devbhag since it is leased out by Rabindranath Tagore Beach Development and Conservation Committee for

Further a building built on the backside of the earlier built Mayuravarma Platform & temporary fish market too falls under Coastal Regulation Zone -II, towards sea from the authorised Road and no Prior permission is obtained.

All of the above buildings are being constructed in the Coastal Regulation Zone

without any prior approval of the Coastal Regulation Zone , hence it is a clear violation³⁶
of CRZ Notification- 2011, the report is respectfully submitted for appropriate action.

Encl: 1) Copy of Reference Letters 3,6,7,8 & 11

2) CRZ Map

3) Beach Development and Conservation committee meeting proceeding.

Yours faithfully

Regional Director (Environment)

Karwar.



Translated - Annexure 5

35

Office of the Regional Director (Env.) (Forest Ecology and Environment) Parisara Bhavana,
Habbuwada Karwar-581306, E-mail rdekwr2010@gmail.com Phone: 08383-223997

No: RDE/ CRZ/ R.Violation/2017-18 /66

Date: 26-04-2018

To:

Principal Secretary

(Environment and Ecology)

Dept of Forest, Environment, and Ecology

Bengaluru

Sir,

Sub: Conservation of the endangered Karwar Beach -reg

- Ref: : 1) Direction of meeting on Draft CZMP Date: 15-02-2018,
2) Your Office Letter Number: FEE06 CRZ Date: 07/09/2017
3) This Office Notice Letter No.RDE/CRZ/Notice/2017-18/386
Dated 06-06-2017
4) Zilla Nirmiti Kendra Karwar Application dated 14-07-2017,
5) Zilla Nirmiti Kendra, Karwar Application dated 07-02-2018.
6) This Office Letter Number: RDE/CRZ/Hotel- Violation/2017-
18/841 dated 26-09-2017
7) This Office Letter Number: RDE/CRZ/Hotel- Violation /2017-
18/208 dated 31-10-2017.
8) This office notice letter number RDE/CRZ/Violation /2017-18
dated 19-12-2017.
9) Shri, Rajesh S, Kamath, Karwar's Application Date: 29-01-2018.
10) Department of Youth Services, Karwar Application
Date: 25-01-2016.
11) This Office Letter No RDE/CRZ/□□□/2016-17/520 Dt:30-11-2016.
12) Letter from the Department of Youth Services, Karwar
dated 28-12-2017.
13) This office letter no: RDE/CRZ /2017-18/286 Date:05-1-2018.

With reference to (1) of the above subject, as per direction of Karnataka State

Coastal Zone Management Authority meeting held on 15-02-2018 with respect to the reference letter (2) , the legal notice issued to protect the endangered Karwar beach due to illegal construction of buildings on the shores of Karwar , to submit a site inspection report, accordingly a detailed report has been submitted as follows.

1) **Rock Garden:**

It is found that Rock Garden construction work is going at Karwar beach and on enquiry it was learnt that work is taken up by Zilla Nirmiti Kendra as per the approval given by Rabindranath beach development and conservation committee meeting held on 20-02-2017. The work is being undertaken without obtaining prior permission from CRZ as the area comes under CRZ Zone, a notice was issued as per reference (3) to the Project Manager, Zilla Nirmiti Kendra Karwar. Also stated to consult this office with all relevant documents as per prescribed profarma and take prior permission.

The area falls in Coastal Regulation Zone-1 and partly: Zone-II and is located the towards sea from authorised road, it is in violation of para 8.1.CRZ-I and 8.11 CRZ II (ii). There is no provision for any new construction in the said area. There is scope to rebuild and repair if the buildings were constructed prior to 1990. However, there are no records submitted with respect to the 1990s before records.

Accordingly, they applied with reference Letter (4) received on 14-07-2017 in this office seeking CRZ permission. However, no proper documents have been submitted regarding the project. With several reminders over phone they have been asked to submit proper documents, Subsequently as per Reference Letter (5) dated: 07.02.2018, the Zilla Nirmiti Kendra has submitted the Estimated Cost of the Project, Project Design and Appendix IV for the project. The work is now completed and the Rock Garden is inaugurated.

2) **Drive-In Hotel and Nelasiri- building for Marketing of Uttara kannada products.**

Complaints have been received to this office regarding construction of a building adjacent to Drive-inn Hotel, on inspection it was found that Rabindra Nath Tagore Beach development and conservation committee as per the meeting held on 20-02-2021 permitted to build a G+2 building beside the existing Drive-Inn hotel to carry out marketing of Uttara Kannada products. A Notice was issued to Commissioner, CMC Karwar to take proper action for undertaking development activities in CRZ area of Karwar beach without taking prior permission from CRZ as per referance (6) letter. and to submit an action taken report. But no reports received to this office. Reminder letters were issued as per reference (7) on 31-07-2017, however no action has been initiated.

The afore mentioned earlier built Drive-in Hotel mentioned is in the Coastal Regulation Zone-I and partly in Zone-II, while the existing building is also in Zone-II, on the sea side from authorised road. It is a clear cut violation as per Para 8.I CRZ-I and 8.II CRZ II (ii) of CRZ Notification. There is no provision for any new construction in the area. It is considered to be violation as per CRZ Notification- 2011 and The current 2-storey building is in use.

3) **Branded Food Court:**

Mr. Rajesh S. Kamath, Mahalaxmi Electronics, Kodibaga, Karwar was carrying out development work in Karwar beach area, without prior approval of the Coastal Regulatory Zone. The notice issued as per reference (8) dated 19-12-2017 stop the development activities in the area and to restore the site to normalcy. And Instructed Uttara Kannada District Beach Development Committee to cancel the agreement. But no action is taken.

The area falls in CRZ-I and partly in CRZ -II, falls at sea side from the authorised road. As per CRZ Notification Para 8.ICRZ-I and 8.II CRZ II (ii) it is a violation. There is no provision for any new construction in the area. This is a clear violation of the Coastal Regulation Zone 2011 Notification Regulations.

Subsequently, he submitted a project report and requested for permission to build a temporary building and toilet by renovating left and right side of Planetarium building along with food court in Rabindranath Tagore beach. However, no records of the buildings existed prior to 1990s were submitted to this office.

4) **Construction of Building by the Department of Youth Services and Sports,**

Similarly, Assistant Director, Youth Empowerment and Sports Department Karwar have submitted an application as per reference (10) to build a Hostel building for Adventure sports in Sy.No.6 a 1a of Chittakula village of Karwar Taluka. On verification, records submitted found to be incomplete and as per refrance (11) letter was written on 30-11-2016 to submit all related documents.

Subsequently when inspection done by this office, it is found that the construction was going on and in the last phase of completion, since the area is in No development Zone of CRZ-III and as per para 8.I CRZ-I and 8.II CRZ-II (ii) it is a violation of the notification. There is no provision to build any new construction in this area. Constructing a building without prior permission from CRZ is a clear violation of CRZ Notification-2011.

As per reference (12) dated 28-12-2017, related to the application, they have submitted Annexure-IV, RTC, Building Plan, Estimate records to this office. Letter is written as per reference (13) dated 05-01-2018 to remit application processing fees and submit project

report . Presently this building is Leased to Jungle Lodges and Resorts Ltd, Devbhag by Rabindranath Tagore Beach Development and Conservation Committee .

5) **Building constructed behind MayuraVarma Vedike:**

A Building which was built on the back side of the earlier built Mayuravarma Platform. The area also falls into the Coastal Regulation Zone -II, towards sea from the authorised Road and no Prior permission is obtained.

6) **Temporary Fish Market:**

The construction of temporary fish market in the CRZ-II area of the seashore with no prior permission from CRZ. in violation of CRZ, Notification Para 8.I CRZ-1 and 8.II CRZ II (ii).

All of the above buildings are constructed in the Coastal Regulation Zone without any prior approval of the Coastal Regulation Zone, hence it is a clear violation of CRZ Notification- 2011. The detailed report is respectfully submitted for appropriate action.

Encl: 1) Copy of Reference Letters 3,6,7,8 & 11

2) CRZ Map

3) Beach Development and Conservation committee

Yours faithfully

Regional Director (Environment)

Karwar.

Translated



Appendix

31

**Office of the Regional Director (Env.) (Forest Ecology and Environment) Parisara Bhavana,
Habbuwada Karwar-581306, E-mail rdekwr2010@gmail.com Phone: 08383-223997**

No: RDE/CRZ/ /2016-17/520

Date: 30-11-2016

To:
Department of Youth Empowerment & Sports
Karwar.

Sir,

Sub: Application for construction of Adventure Sports Hostel building
for Adventurous Sports at Sy no.6a1a (1-5-0) of Chittakula village.

Reference: Your application dated: 25-06-2016

With reference to above subject, you have submitted application for construction of
Adventure Sports Hostel building at Sy.no. 6a1a (1-5-0) of Chittakula village of Karwar Taluka.

On verification of the records submitted by you, it is found to be incomplete and do not
contain any Original records. You are required to submit original and attested documents for the same.

1. RTC
2. Survey map of the site.
3. Plan of the building.
4. Project Report.

Though the records submitted are incomplete, on site visit it is found that the proposed area
falls in CRZ-III of No Development Zone and is 10 mts away from HTL of the river. During
inspection, it is seen that construction of the building is going on and in the last phase of completion.

It is a clear case of violation of CRZ Notification-2011 as construction of building started
without prior approval from CRZ. And as per Notification, there is no provision to build new
construction in 0-100 meter of CRZ-III (No Development Zone).

So it is a case of violation of CRZ Notification-2011 for construction of new Hostel building
for Adventurous Sports in Sy.no. 6a1a (1-5-0) of Chittakula village , in Karwar Taluka. It is required
to get clear direction under Section-5 of Environment (Protection) Act-1986 regarding this issue,
appropriate action will be taken. So you are requested to submit the above listed documents to this
office for further action.

Yours faithfully

Regional Director (Environment)
Karwar.

Copy to:
Deputy Commissioner, Uttara Kannada District Karwar for kind information.



20

Regional Director (Env.) (Dept of Forest Ecology and Environment) Kajubhag,
Karwar- 581301, E-mail :rdekwr2010@gmail.com Phone/Fax: 08383-223997
No: RDE/ CRZ/ Notice/ 2017-18/315 Date: 12-05-2017

“Show Cause Notice”

To:

Sri. Roshan Pinto
Proprietor
M/s Leisure Routes,
Mangaluru

Sir,

Sub: Your application regarding NOC for Development of Garden,
Water Sports, First Aid Room, Wash Rooms at Kodibhag village
of Karwar Taluka.

Ref: District Coastal Zone Management Committee meeting dated: 07-03-2017

With reference to the above subject, you have applied for No Objection Certificate from CRZ authorities for “Development of Garden, Water Sports, First Aid Room, Wash Rooms” at Kodibhag village of Karwar Taluka.

This matter has been discussed in the DCZMC meeting held on dated 17-03-2017 and as per the direction of the chairman of the committee to submit the proposal to KSCZMA for further action, the proposal has been submitted to KSCZMA for further action.

But it is seen that before getting prior permission, entrance gate built with concrete structure and few development activities are started in the CRZ area. It is a clear violation of CRZ Notification-2011 to undertake development activities in CRZ area without getting prior permission. So you are instructed to present before the undersigned and give proper explanation within a week time regarding taking up construction of concrete entrance wall and other development activities without getting prior permission and thereby violating the CRZ Notification-2011 .

Yours faithfully

-sd-

Regional director (Environment)

Karwar.



29

**Office of the Regional Director (Env.) (Forest Ecology and Environment) Parisara Bhavana,
Habbuwada Karwar-581306, E-mail rdekwr2010@gmail.com Phone: 08383-223997**

RDE/CRZ/Notice/2017-18/386

Date: 06-06-2017

To,
The Project Manager
Zilla Nirmitti Kendra
Karwar.

Respected Sir,

Sub: Construction of Rock Garden at Karwar beach.

With respect to the above subject, it is seen that the construction work of Rock Garden is in progress on the coast of Karwar. Since the area where construction is going on falls in Coastal Regulation Zone-II as per the Coastal Regulation Zone-2011 Notification. And it is well known fact that it is mandatory to obtain prior approval from Coastal Regulation Zone authority before taking up any development activities in these areas. Many a times during the meeting of Rabindranath Beach Development committee, the District Commissioner, Karwar has suggested to take prior permission from CRZ.

But till date you have not approached this office for clarification nor you have submitted proper documents or details in this regard as per the prescribed formats.

It is a clear violation of CRZ Notification-2011 to carry out developmental activities without prior permission from this office. Also it attracts Section (15)(1) & (17)(1)(2) of Environment Protection Act 1986 and you will be held responsible for violation. Therefore you are hereby instructed to approach this office take necessary action to submit all relevant documents in prescribed format to get the permission.

Your's Faithfully

Regional Director (Env.)
Karwar.

Copy to:
District Commissioner, Uttara kannda District, Karwar for kind information.



Office of the Regional Director (Env.) (Forest Ecology and Environment) Parisara Bhavana,
Habbuwada Karwar-581306, E-mail rdekwr2010@gmail.com Phone: 08383-223997

RDE/CRZ/Violation/2017-18/1208

Date:19-12-2017

To ,

Shri. Rajesh S. Kamath
Mahalaxmi, Electronics,
Kodibaga, Karwar.

Respected Sir,

Sub: Taking up Development activities at Rabindranath Tagore
beach Karwar, without the prior approval from Coastal Regulation Zone.
Ref: Dr. Rabindranath Tagore Beaches Development and Conservation
Committee, Karwar letter no.:DRTB/SS/CR-09/2017-18, dated :-
07-09-2017.

With respect to the above subject, the development activities are being carried out on the Karwar beach side area without the prior approval from Coastal Regulation Zone authorities. But as per the reference letter cited Dr. Rabindranath Tagore Beaches Development and Conservation Committee, Karwar, has signed a legal agreement to open a food stall in the area. As per the contract agreement condition no. (26) required permissions must be obtained from the concerned departments before taking up any development activity.

But as per the terms of the agreement, it is compulsory to obtain the prior approval of this office. But you are carrying out the development activities in the area without the prior approval of the Coastal Regulation Zone. It is a clear violation according to the Coastal Regulation Zone notification-2011.

So you are instructed to stop the ongoing development activities and restore the place as earlier, otherwise legal action will be initiated.

Your's Faithfully

Regional Director (Env.)
Karwar.

Copy to:

1. Special Director (Technical cell) and Member Secretary, Forest Environment and Ecology Dept, Benagaluru for kind information.
2. Deputy Commissioner, Uttara Kannada District Karwar for kind information and necessary action.
3. Additional Deputy Commissioner and member secretary, Dr. Rabindranath Tagore Beach Development and Conservation executive committee (R) , DC Office Karwar requesting to cancel the tender agreement for violating conditions as per agreement.



27

**Office of the Regional Director (Env.) (Forest Ecology and Environment) Parisara Bhavana,
Habuwada Karwar-581306, E-mail rdekwr2010@gmail.com Phone: 08383-223997**

RDE/CRZ/Hotel Violation/2017-18/841

Date: 26-09-2017

To ,
The Commissioner
CMC, Karwar.

Respected Sir,

Sub: Construction of unauthorised building in CRZ area
Next to Drive-Inn Hotel , at Karwar Beach.

With respect to the above subject, the Drive inn Hotel existing at karwar beach is leased out by you to run the hotel activities. And now it has been found that in front of the Hotel, a building construction is going on in CRZ area without getting permission from CRZ which is a clear violation of the Coastal Regulation Zone Notification-2011. In this regard, you are instructed to take necessary action against the violator and report to this office about the same.

Your's Faithfully

Regional Director (Env.)
Karwar.



Office of the Regional Director (Env.) (Forest Ecology and Environment) Parisara Bhavana,
Habuwada Karwar-581306, E-mail rdekwr2010@gmail.com Phone: 08383-223997

RDE/CRZ/Hotel Violation/2017-18/929

Date: 31-10-2017

“ Reminder “

To ,
Commissioner
CMC, Karwar.

Respected Sir,

Sub: Construction of unauthorised building in CRZ area
Next to Drive-Inn Hotel , at Karwar Beach.

Reference: This Office letter No: RDE/CRZ/Hotel Violation/2017-18
Date: 26-09-2017.

With reference to the above subject, the Drive inn Hotel which is at karwar beach is already given for lease by you and now it has been found that next to the Hotel, there is a building construction going on in CRZ area without getting permission from CRZ which is a clear violation of the Coastal Regulation Zone Notification-2011. In this regard, you were instructed to take necessary action against the violator and report to this office about the action taken. But till date we have not received any reply from your office. As the matter is very urgent, you are informed to take proper action and to submit the report as early as possible.

Your's Faithfully

Regional Director (Env.)
Karwar.